OFFICE OF THE DIVISIONAL COMMISSIONER
MEERUT DIVISION, MEERUT

Ref:-..1330../NGT EA No-20/19/2021 Dated..22/X/2024

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- **judicial-ngt@gov.in&ngt.filling@gmail.com**

Sub: Report in compliance to order passed by Hon'ble NGT, New delhi on dated 23-08-2021 in matter of E.A. No. 20/2019 in O.A. No. 308/2015 Kaushambi Apartments Residents Welfare Association (KARWA) Vs. Divisional Commissioner Meerut Division & Ors.

Sir,

With reference to the above mentioned subject, Status report in compliance of order passed by Hon'ble NGT, New delhi on dated 23-08-2021 in E.A. No. 20/2019 in O.A. No. 308/2015 Kaushambi Apartments Residents Welfare Association (KARWA) Vs. Divisional Commissioner Meerut Division & Ors. is hereby submitted for kind perusal and necessary action please.

Enclosure:As above.

Yours Sincerely

22/10/2024

(Surendra Singh)
Commissioner
Meerut Division,
Meerut

Copy to:

1. District Magistrate, Ghaziabad.
2. Shri Amit Tiwari, Standing Councel, Uttar Pradesh, NGT, New Delhi for perusal and necessary action.

(Surendra Singh)
Commissioner
Meerut Division,
Meerut

Status Report in Execution Application No. 20/2019 in O. A. No. 308/2015 Kaushambi Apartments Residents Welfare Association (KARWA) Applicant Versus Divisional Commissioner Meerut Division & Ors.

1. Brief Background

Hon'ble Tribunal has passed following order on dated 23.08.2021: -

"1. This execution application seeks enforcement of order of this Tribunal 20.08.2018 and subsequent orders for remedial action against violation of environmental norms on account of unregulated traffic, illegal parking, encroachments, and unscientific solid waste management. Further direction is for preparing an environment management plan. The Tribunal directed constitution of a committee comprising Divisional Commissioner, Ghaziabad and representatives from CPCB and Municipal Corporation.

2. The matter was last considered on 27.07.2020 in the light of earlier orders dated 20.08.2018, 09.05.2019 and 05.12.2019 and the reports furnished by the Divisional Commissioner, Meerut dated 05.12.2019 and 25.07.2020. The Tribunal directed that the initiative claimed to have been taken be continued and status of compliance as on 31.12.2020 be furnished.

3. We note with regret that even though the matter has been taken after more than a year (after repeated adjournments awaiting status report), no report has been filed by the Divisional Commissioner, Meerut or any other authority nor any of the learned Counsel for any of the authorities has instructions about the progress in the matter. No explanation has been furnished for such apathy to the directions of this Tribunal in sensitive matter and inspite of directions addressed to senior officers. We record our disappointment about the attitude of officers of Municipal Corporation as well as for failure of Divisional Commissioner, Meerut, who was expected to monitor the progress. We hope the officers will realize their serious failure in performing public duties and take remedial measures, lest this Tribunal is compelled to take coercive measures for enforcement of law.

4. We are informed that in the meantime overlapping issue has been raised before the Hon'ble Supreme Court in Writ Petition(s)(Civil) No(s). 1072/2020, V.K. Mittal & Anr. v. Union of India & Ors., which came up for hearing on 24.03.2021. The Hon'ble Supreme Court noted the proceedings in this matter, including the orders dated 05.12.2019 and 27.07.2020. It was observed that the situation had not substantially changed and the problem continues. It was made clear that orders of the Hon'ble Supreme Court are in addition to directions of this Tribunal. The Hon'ble Supreme Court constituted a committee to prepare traffic management plan and incidental aspects. We are further informed that in pursuance of the above order, a meeting was held on 06.04.2021 to prepare traffic management plan. However, the traffic management plan is only one of the issues raised before the Tribunal and status of action on remaining issues remains unknown. According to the applicant, there is no progress and not even any meeting has been convened on the subject and citizens are suffering on account of such apathy.

5. In view of above, we direct the Divisional Commissioner, Meerut to forthwith hold a meeting with the concerned officers, particularly Commissioner, Nagar Nigam Ghaziabad, District Magistrate, Ghaziabad, SSP Ghaziabad and Regional Officer of UP State PCB to take cognizance of the pending issues and to plan remedial action. Inter alia, data of Air quality and noise levels be taken into account for further action. Status of encroachment removal, cleaning of drains, collection and transportation of garbage, removal of pressure horns and other measures may be compiled, if not so far done. Delays in preparing plan may be made up by mid-course correction. We hope the Commissioner will take the erring officers to task for their failure in responding to this Tribunal in the last more than one year and even today.

6. The Divisional Commissioner, Meerut, District Magistrate, Ghaziabad, Commissioner, Nagar Nigam Ghaziabad, SSP Ghaziabad and Regional Officer of UP State PCB may remain present in person by video conferencing on the next date to apprise this Tribunal of the progress....."

In view of above, brief background in this matter is as follows: -

- The Petitioner who is the President of Kaushambi Apartment Resident Welfare Association had filed O.A. No. 308 of 2015 before Hon'ble National Green Tribunal, New Delhi. The applicant approached the Hon'ble National Green Tribunal for directions to check environment pollution. The alleged pollution was on an account of vehicular emissions, illegal parking, encroachment of road and pavements, use of diesel generators in violation of CPCB standards. Hon'ble Tribunal sought a report from a team having representatives from CPCB, UPPCB and DPCC. The team was directed to inspect the site in question, take air quality samples and identify the source of pollution.
- Accordingly, a compliance report has been filed on 22.03.2017. A true copy of the said report is being annexed herewith and marked as **Annexure R/1.** That Hon'ble National Green Tribunal on 20.08.2018 considered the said report and disposed of the said original application by constituting a committee comprises of Divisional Commissioner of the area with representative from CPCB and Municipal Corporation to implement the directions of Tribunal. It was further directed that the Petitioner herein can also appear before the Divisional Commissioner on 24.09.2018.Thereafter the aforesaid associations represented by the Petitioner filed Execution Application No. 20 of 2019 which was also considered by the Hon'ble Tribunal on various dates. Hon'ble Tribunal vide order dated 05-12-2019 directed Divisional Commissioner, Meerut Division, Uttar Pradesh to submit status report. Accordingly, status report was filed on dated 03-02-2020 by Divisional Commissioner, Meerut Division, Meerut. True copy of the said report is being annexed herewith and marked as **Annexure R/2**.

- An additional action taken report was also filed on dated 25-07-2020 by Additional District Magistrate (L/A), Ghaziabad on behalf of Divisional Commissioner Meerut, True copy of the said report is being annexed herewith and marked as **Annexure R/3**.
- After considering the compliance made by various stakeholders the Hon'ble Tribunal has passed following order on dated 27.07.2020: -

  "*.....2. Vide last order dated 05.12.2019, the Tribunal considered the report of the Divisional Commissioner, Meerut in the light of the earlier order and photographs of undisposed of garbage, illegally parked vehicles and encroachments presented by the applicant and sought a further report from the said Commissioner. The Divisional Commissioner, Meerut has filed reports dated 05.12.2019 and 25.07.2020 mentioning that encroachment drive has been undertaken and steps have been taken for solid waste management, against illegal parking, regulating traffic and for preparing an environment management plan.*

  3. Let the initiatives taken be continued and report of the status of compliance as on 31.12.2020 be furnished before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF..."
- Further, petitioner has filed WP (civil) no. 1072/2020 V.K. Mittal & Ors. Vs. UOI & Ors, in Hon'ble Supreme Court on similar issues. In compliance of Hon'ble Supreme Court's directions, traffic management plan has been prepared for Kaushambhi region and reply has been filed by Additional District Magistrate (F/R) on behalf of District Magistrate Ghaziabad has filed counter affidavit dated 13.04.2021, True copy of same is being enclosed herewith and marked as **Annexure R/4** to this Affidavit.

Action taken by Divisional Commissioner, Meerut and District Magistrate Ghaziabad

In compliance of Hon'ble NGT order dated 23.08.2021, A meeting was held on dated 31.08.2021 by Divisional Commissioner, Meerut with all concerned agencies/ departments. Minutes of meeting are enclosed as **Annexure R/5.** In the meeting, Divisional Commissioner, Meerut reviewed the present status of recommendations given by Committee of CPCB, UPPCB, DPCC constituted by Hon'ble Tribunal in its report dated 22.03.2017 and directed the concerned departments to submit action taken report.

In continuation of above, A meeting was held by District Magistrate Ghaziabad with concerned departments and Petitioner, Mr. Vinay Kumar Mittal on dated 10.09.2021. Minutes of meeting is enclosed as **Annexure R/6.**

Main decisions taken in meeting are as follows: -

a) Municipal Corporation, Ghaziabad has been directed to plant Ashoka trees in Kaushambi area which would not only reduce air pollution but also serve the purpose of noise barrier.

b) It has been directed by the District Magistrate, Ghaziabad that points of action plan concerning Ghaziabad region may be implemented and coordination with concerned agencies of Delhi may be initiated for ensuring complete implementation of the said plan as directions regarding same have been given by in the meeting held on 31.08.2021 under the chairmanship of the Divisional Commissioner, Meerut.

c) the Municipal Commissioner, Municipal Corporation, Ghaziabad that coordination will be made with Ghaziabad Development Authority to establish the Multi-Level car parking and with Delhi Metro Rail Corporation for sufficient parking at Kaushambi metro stations.

d) Municipal Corporation has been directed to ensure regular anti-encroachment drives in the region and ensure that encroachment do not happen again.

e) It has been apprised by the Assistant Regional Transport Officer that a total of 500 buses are operated from Kaushambi Bus Depot, out of which 100 buses are operated on CNG till now Roadways department has been directed to fast track the conversion and prepare time bound plan for same after discussion with concerned authorities.

f) Although cleanliness of sewer and drainage in Kaushambi area is satisfactory but there is a problem of backflow at the last point of Sahibabad drain. Municipal Corporation, Ghaziabad has taken up work of cleaning and remediation of Brij Vihar Nala, Sahibabad also, Where the work of cleaning the drain from 03 to 04 km has been done. Resource is not available with Municipal Corporation, Ghaziabad for installation of automatic switch valves. Therefore, pulley system valve has been installed at 04 places of Brij Vihar and it is proposed to be installed at more places as well. Apart from this, it was also informed that DSTP (De Centralized Sewage Treatment Plant) is proposed to be set up in Brij Vihar and Sahibabad drain, from which only treated water and storm water will be flow in 11 km length of Brij Vihar drain.

g) Due to the traffic being affected on NH-24 by the farmer's protest, mostly vehicles passes through Kaushambi township, due to which there is a lot of pollution problem and due to the traffic, a lot of problem has to be faced, which is likely to increase further during festivals. Keeping in view the present situation, the District Magistrate, Ghaziabad directed the Superintendent of Police to deploy traffic police force as far as possible to ensure smooth transport in Kaushambi area.

Accordingly, action taken report was submitted by concerned departments, which was compiled and sent to Divisional Commissioner, Meerut by District Magistrate Ghaziabad vide

letter no. 1291/ OA- 308/2018/2021, dated 18.10.2018, Copy of same is enclosed as **Annexure-R/7.**

Main recommendations and action taken report is as follows: -

S. No.	Recommendations	Concern with department	Action taken
1	**Long term and short-term measures to be taken to control/minimize the pollution generated during the different activities in and around of the affected area. The committee felt that there is some improvement made by the concerned authority for betterment of the Environment. It is recommended to modernize both Kaushambi bus depot and Anand Vihar, ISBT along with the proper design of intersection & roads for**		

	smooth free flow of traffic in this area in time bound manner. **<u>Short term measures: -</u>** a. Noise level barrier should be created at all high traffic zones besides total ban on honking of horns near to residential areas.		
	b. It is required to stop Private Buses, Auto & Vikram (tempos), which are illegally operate from outside the gates of the Bus station on the road on both side of the Bus station.	District Magistrate Ghaziabad	In this regard, the meeting convened by the District Magistrate Ghaziabad with the petitioner Shri Vinay Kumar Mittal and the concerned departments on dated 10.09.2021, it has been directed that at least 06 feet high Ashok trees should be planted on the vacant land in Kaushambi area by the Municipal Corporation, Ghaziabad.

		Traffic Police/ ARTO	In the compliance report submitted by the Superintendent of Police, Traffic, dated 30.09.2021, it was informed that the details of the action taken against the vehicles operating illegally under Kaushambi area in September - 2021 are as follows: No-parking: 1106 wrong side: 576 Noise / Air Pollution: 90 By crane: 215 seize vehicle: 57 In the compliance report submitted by the Assistant Regional Transport Officer vide letter dated 30.09.2021, it was informed that the details of action taken against the vehicles, buses / auto tamps operating illegally from 01 April-2021 to 30 September - 2021 are as follows: Number of vehicles challaned in case of side/lane keeping- 229 Number of vehicles challaned for illegal parking- 25

<table>
<tr>
<td></td>
<td>c. Un-authorized parking should be prohibited.</td>
<td>Nagar Nigam/ Traffic police</td>
<td>Number of vehicles challaned for air pollution- 97

Number of vehicles challaned for sound pollution- 267

Challan for illegal operation -548

Total Rs. 50.41 Lakh compensation fee is received from total 1166 defaulters.

In the compliance report submitted by the Superintendent of Police, Traffic, dated 30.09.2021, it was informed that the details of the action taken against the vehicles operating illegally under Kaushambi area in September - 2021 are as follows:
<table>
<tr><th>No-parking</th><th>wrong side</th><th>Noise / Air Pollution</th><th>By crane</th><th>seize vehicle</th></tr>
<tr><td>1106</td><td>576</td><td>90</td><td>215</td><td>57</td></tr>
</table>
It has been informed by the Ghaziabad Development Authority that land is not available for construction of multi-level parking under Kaushambi Yojna. The authority's multi-level</td>
</tr>
</table>

			parking is being operated near Vaishali metro station near Kaushambi Yojna, which is being used by the general public. Correspondence is being done with DMRC to make proper parking arrangements near the metro station in Kaushambi Yojna. **Nagar Nigam Ghaziabad** No parking contract has been left in Kaushambi area by Ghaziabad Municipal Corporation in compliance with the order of Hon'ble National Green Tribunal. Ghaziabad Municipal Corporation sent letters from time to time to the Superintendent of Police, traffic, requesting to take action regarding illegal parking in Kaushambi area. Parking lots operated by Ghaziabad Municipal Corporation for the financial year 2021-22 are as follows: 1. Outside Opulent Mall 2. RK Tower at Vaishali. 3. Tulsi Niketan Bhaupura. 4. Located at Ramte Ram Road Commercial Complex. 5. Opposite Gaur Mall on Service Road from Chinchi Restaurant to RBL Back. 6. Outside RTO Office

	d. Municipal solid waste disposal garbage segregation should be proper & direction should be issued to Nagar Nigam Ghaziabad.	Nagar Nigam	7. Opposite Gaur Mall Gate. At present, door to door collection of garbage is being done in 100 wards located under the limits of the Municipal Corporation Ghaziabad. For segregation and disposal of garbage, 02 Garbage factories (located at Sand Market and Sihani Garage) are operating. At present, for quality garbage collection, work is to be done in Kaushambi, Vaishali Vasundhara area by 100 door-to-door vehicles (through fare system), for which tender has been invited. In order to enhance the quality of door-to-door collection system, societies/commercial establishments which come under the category of bulk waste generators should comply with the Solid Waste Management Rules - 2016 by creating awareness is being done. The general public is being made aware for the segregation of wet and dry waste Through NGO's. Tenders are being invited to collect cow dung from the dairy itself for the management of dung of dairies operating within the area. The work of construction of sewer line and road in Kaushambi area has been completed. Proper flow

	e. All storm water drains & sewage should be properly handled.	Nagar Nigam	of effluent is being ensured in the drains. Kaushambi's big and small drains cleaning work is being done daily as per requirement. Construction of drain is proposed to be done at some places.
	f. Kaushambi bus stand road should be made metal or RCC surface to avoid lose soil and dust pollution. The area should be continuously monitored & maintained.	UPSRTC	It has been informed by the Regional Manager, UPSRTC vide its letter dated 30.09.2021 that the entire premises of Kaushambi Bus Station is paved and there is complete arrangement for cleanliness.
	Long term Measures: - 1. As long-term measure, there is a need to conduct Environmental	GDA, GMC, Transport Department, UPPCB	It has been informed by the UP Pollution Control Board that the Environment Management Plan of Kaushambi area has been prepared and presented before the Hon'ble National Green Tribunal, which has been directed to be implemented effectively by the concerned departments.

	Management Plan for the entire area by an Institution of repute like School of Planning and Architecture, New Delhi or NEERI, Nagpur. The study would be in a position to describe land-use planning in the area. Once the report is ready, the recommendations may be implemented by responsible agencies like GDA, GMC, Transport Department, UPPCB etc.		
2	**Shifting of the exit gate of buses from Kaushambi bus depot from the**	UPSRTC	It has been informed by the UPSRTC that for smooth operation of traffic from Delhi to Ghaziabad, the process of widening of Gate

	existing location to left side of passenger entry gate i.e., near to Pacific mall. This will reduce the traffic congestion at the roundabout.		No. 3 located on the side of Delhi is in progress and the Tender for gate widening has been awarded from the Transport Corporation Headquarters. The work will start as soon as the approval is received from the Transport Corporation Headquarters.
3	**Compliance of the immediate measure, short term measure and long-term measure suggested should be complied with by all concerned agencies in time bound manner.**	Nagar Nigam/ UPSRTC/ Traffic Police	As per compliance report submitted by Regional Manager, UPSRTC, Kaushambi, Ghaziabad vide letter dated 23.07.2020, No diesel buses having age of more than 10 years are being operated from Anand vihar and Kaushambi bus station and these buses are operating with pollution control certificate and fitness certificate. At present only BS-6 diesel oil is being used in all buses of UPSRTC. All the long term and short term measures are being complied with, at present 100 buses out of 500 buses from Kaushambi bus station have been converted into CNG buses, in addition to bringing more increase in CNG buses. Efforts are being made and contracted buses are being signed with CNG.
4	**Roads adjacent to wave cinema where sewerage**	Nagar Nigam	Work has been completed by Nagar Nigam

	system laid needs to be paved.	Ghaziabad	
5	**Two bin system for solid waste management needs to be practiced.**	UPSRTC/ Nagar Nigam Ghaziabad	It has been informed by UPSRTC that Assistant Regional Manager is directed to implement 02 bin system for urban solid waste management by coordinating with Zonal Officer, Vasundhara Zone. Nagar Nigam has coordinated with UPSRTC for implementation of 02 bins system inside kaushambi bus stop. Installation of 02 bins system inside bus stop is under process.
6	**Police authorities may be directed that static buses, autos and hawkers/unauthorized shops on the roads near Kaushambi bus depot should not be allowed."**	Nagar Nigam Ghaziabad/ Traffic Police/ UPSRTC	It has been informed by the Superintendent of Police that the buses which used to be parked on the road near Kaushambi bus depots are now parked inside Sahibabad depots and the autos which used to park on the road are parked at the parking lot. Despite this, action is being taken by the traffic police against the auto drivers who park their autos on the road. It has been informed by the UPSRTC that the place for tempo stand has been selected by the

			traffic police and the city bus is standing ahead of the intersection. Apart from this, a plan to operate electric buses in Ghaziabad City is proposed. **Municipal Corporation, Ghaziabad** For the construction of charging stations and sheds for the operation of air-conditioned midi electric buses in the cities of the state, Project Management Unit – 28 Construction and Design Services – Uttar Pradesh Jal Nigam Ghaziabad has been designated as the executing agency by Special Secretary, Government of Uttar Pradesh, Urban Development Section - 9 dated 03 December 2019 vide number letter 1812/9-9-2019-178H/2019. Please refer to the firm's letter no. 2061/Work-80/34 dated 23.12.2020, in which a demand was made for payment of Rs 508.56 for civil work and Rs 421.06 for electrical work in the said project. The payment of which has been made by the Municipal Corporation on time. Also, third party inspection of the work of

			construction of charging station for 50 nos. of electric buses, in compliance with the director local body mentioned in the letter of project manager, a demand of Rs.15,07,400/- has been made for additional electrical work and consultancy charge of Rs. 2,21,250.00 for third party inspection / audit work from IIT Kanpur, the payment for which has also been made by the Municipal Corporation. At present there is no balance to be made by the Municipal Corporation. In relation to the said project, A letter has been sent by Nagar Nigam vide letter dated 22.09.2021 to the project management Unit 28, Construction and Design Services, Uttar Pradesh Jal Nigam, Ghaziabad, to complete all the civil and electrical work in a timely manner before the scheduled date 26.09.2021. After receiving the letter, the project management Unit 28, Construction and Design Services, Uttar Pradesh Jal Nigam, Ghaziabad, was informed orally about the updated status of the said work that the work is nearing completion

			soon.

Further, in compliance of Hon'ble Tribunal's orders, noise and ambient air monitoring has been done in Kaushambhi region at three locations by Regional Laboratory, UPPCB, Ghaziabad. The said monitoring was carried out in month of September from 17.09.2021 to 21.09.2021. Although there were no rains on the days when monitoring was done, in view of persistent rain in September and dispersion of pollutants second round of monitoring was carried out in month of October from 06.10.2021 to 09.10.2021. The said monitoring was carried out by manual stations and comparison of results with Continuous Ambient Air Quality Monitoring Stations (CAAQMS) in vicinity of Kaushambhi at Anand Vihar, New Delhi and Vasundhara, Ghaziabad indicate that particulate matter concentration (PM_{10} and $PM_{2.5}$) in the region is less than that observed at Anand Vihar area but more than that observed at Vasundhara region. Particulate concentration in the region has been found to be beyond National Standards notified by CPCB, which may be attributed to ongoing construction in the Region. Noise levels in the region have also been found to be consistently higher than defined standards. Report is annexed as **Annexure R/8.**

The report is being submitted for kind perusal and necessary action please.

Additional Municipal Commissioner
Ghaziabad

S.P. Traffic
Ghaziabad

Executive Engineer
Ghaziabad Development Authority
Ghaziabad

Regional Officer
U.P.P.C.B.
Ghaziabad

Regional Manager
U.P.S.R.T.C.
Ghaziabad

ARTO (E- II)
Ghaziabad

DISTRICT MAGISTRATE GHAZIABAD

R-1

Report in compliance to the order dated 09/02/2017 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of Application No. 308 of 2015

Kaushambi Apartments Residents Welfare Association (KARWA)
Vs.
U.P. Pollution Control Board & Others.

Inspection conducted by committee consisting of officers from CPCB, DPCC and UPPCB

Order of the Tribunal

We have heard the learned counsel appearing for the parties. We direct the DPCC and UPPCB to hold a meeting within one week from today. The meeting would be held at the highest level of the respective Boards. In the meeting the Ghaziabad Municipal Corporation shall also be present and the Municipal Commissioner shall personally attend that meeting. In the sitting of these Organization, the following four aspects would be dealt with. a) How far the directions issued by the Tribunal have been complied with. B) What is the extent of performance of their respective statutory functions with reference to the ground realities at the site. The committee shall visit the affected areas personally. C) The short term and long term action plan to ensure prevention and control of pollution particularly ambient air quality in that area. d) The samples of ambient air quality and noise pollution shall be taken and analysis Report be placed before the Tribunal. Furthermore, it shall also observe with regard to traffic congestion in that area.

The Report will be filed to the Tribunal within two weeks thereafter. List this matter for hearing on 17th march, 2017 days.

IN compliance of the above order of Hon'ble NGT, a meeting was convened by Secretary (Env) cum Chairman, DPCC on 16.02.2017. IN the meeting it was discussed and decided that:

1. The earlier team consisting of officers from CPCB, UPPCB and DPCC will again inspect the area by 23.02.2017 and the action taken for compliance of the various measures suggested in the report will be informed in the next meeting. The committee will also observe the traffic congestion opposite to Anand Vihar ISBT and Kaushambi Bus Terminal and suggest the remedial measures needed for smooth flow of traffic and other activities contributing to dust pollution in this area.

(P. Krishnamurthy) (B.L.Chawla) (Parasnath)

UPPCB shall conduct ambient air quality monitoring & noise monitoring for consecutive three days at the same places where the earlier sampling was conducted.

DPCC shall submit data of ambient air quality monitoring station at Anand Vihar for one week from 16.2.2017 on wards.

Copy of the minutes of the meeting dated 16.2.2017 is enclosed herewith as **Annexure-I.**

Subsequent to meeting held on 16.02.2017, the following committee members visited the affected areas on 23.02.2017 in and around the Kaushambi Apartments Residential Area, Anand Vihar ISBT and Kaushambi depot for verifying the compliance:

CPCB:

1. Shri P. Krishnamurthy, Sc. 'C', Air Lab.

DPCC:

1. Shri B.L.Chawla, SEE.
2. Shri Shyam Sunder, EE.

UPPCB:

1. Shri Parasnath RO, Ghaziabad
2. Shri B.K. Singh, AEE, Ghaziabad
3. Shri Anshul Sharma, JE, Ghaziabad

Ghaziabad Nagar Nigam:

1. Shri D. K. Sinha, Additional Commissioner
2. Shri. Arun kumar Gupta, Deputy Commissioner

Petitioner:
Sh.Vinay kumar Mittal

Observations during the Inspection:

1. There is an improvement observed by the committee as per the details given below:

   - Civil construction work under progress at the cost of Rs.1.17 Crores in the opposite side road by concreting and greenery of entire kaushambi area.
   - Construction of approach road to Kaushambi Bus Depot.
   - Ghaziabad Nagar Nigam Corporation entrusted the road dust cleaner (mechanized sweeping) vehicle to control the dust on the road.
   - Part of the Kaushambi bus depot paved.

(P. Krishnamurthy) (B.L.Chawla) (Parasnath)

- Most of the Encroachment opposite to Anand Vihar ISBT have been removed and encroachment from Kaushambi area has also been removed partially.
- Sewerage system laid on the road adjacent to the Wave cinema.

2. The shortcomings observed by the committee are hereunder:-

i. Part of the Kaushambi bus depot is still unpaved. Even the paved area of bus depot is not maintained properly, resulting lifting dust into the atmospheres and may cause significant contribution to the air pollution with respect to particulate matter.

ii. At the entry of Kaushambi bus depot, construction work was going on but, no measures taken for sprinkling of water to control the dust pollution. Buses movement was there on the unpaved road at the entrance as well as peripheral approach road of the bus depot. However, the construction activity within the bus depot was going on which was reportedly to develop the bus depot as per requirements.

iii. The exit of buses from the Kaushambi bus depot at the round about which causes impact on traffic congestion.

iv. At the roundabout of Kaushambi bus depot, many static buses, autos, rickshaws were observed covering the most of the area for movement of traffic.

v. The buses and autos were observed for boarding the passenger at the round about of Kaushamabi bus depot unauthorisely.

vi. Buses and autos were parked at U turn location near to Kaushambi bus depot.

vii. The road adjacent to Wave cinema has been excavated for laying the sewerage system. The presently lose soil observed on the entire stretch of the road. Water was being sprinkled on the road to avoid dust pollution.

viii. Storm water drain constructed opposite to Vindiyachal apartment/ society. However, floating waste material was found in the drain coming from the nearby village Bhovapur.

ix. Noise pollution in this area is being created by ISBT Anand Vihar/Private Bus operators near to bus stand or outside bus terminus at Kaushambi ISBT/Anand Vihar ISBT. There are multiple roads encircling the residential area.

3. Anand Vihar Interstate Bus terminal was found in unorganized condition with respect to the solid waste management as well as the carriage way condition was in very bad shape. Number of deep pothole were found all around carriage way and the MSW dumped in a dust bin and it is not

properly maintained. There is a waste water being discharged by shop keeper at site 'A' and it was resulting of formation of waste water pond which may create health issue to the public. Inside the bus terminal, there is a broken road all around. All buses are parked in haphazard/zigzag manner/ and no designated proper parking arrangement/management.

4. Photos are given hereunder which are showing the present status of traffic situation, parking of vehicles, waste water logging etc. in the Kaushambi residential area, Kaushambi bus depot and Anand Vihar ISBT.

The Monitoring Data

The monitoring data as were collected are tabulated in the tables 1, 2, & 3 as under:

Table -1: Online Ambient Air Quality Monitoring

Anand Vihar (16 Feb- 23 Feb 2017) Daily Average Variation in concentration of Different pollutants at CAAQMS								
Date	CO [mg/m^3]	O3conc, [µg/m^3]	NO2 conc, [µg/m3]	NH3 conc, [µg/m3]	SO2 conc, [µg/m3]	Ben conc, [µg/m3]	PM 2.5 [µg/m3]	PM 10 [µg/m3]
16.02.2017	2.53	9.49	120.05	76.69	27.11	7.66	127	391
17.02.2017	2.74	9.56	115.00	84.26	23.48	7.58	126	439
18.02.2017	2.12	10.07	114.62	93.68	23.42	9.47	115	415
19.02.2017	3.28	10.80	109.18	99.75	26.05	9.82	148	568
20.02.2017	3.62	35.81	113.45	97.79	37.30	10.16	156	600
21.02.2017	2.30	10.57	108.91	112.68	25.36	7.46	107	384
22.02.2017	2.65	11.11	120.08	79.68	27.79	5.90	93	388
23.02.2017	1.31	9.76	114.52	56.33	25.70	5.31	63	328
Standard	02 (8hrs.)	180(8hrs.)	80	400	80	05 (annual Avg)	60	100

Table-2.: Ambient Air Quality Monitoring

S.NO	Locations	Date	SO_2 (µg/m^3)	NO_2 (µg/m^3)	PM_{10} (µg/m^3)	$PM_{2.5}$ (µg/m^3)
1.	Community Centere (near EDM), Kaushambi (Commercial area)	18.02.2017	BDL	34	163	52
		19.02.2017	6.4	28	213	72
		20.02.2017	6	32	170	58
2.	Satpura –Nanda Electrical sub-station	18.02.2017	7	39	240	58
		19.02.2017	12	43	264	66
		20.02.2017	10	38	252	52
Ambient Air Quality Standards (24hrs. Avg.)			80	80	100	60

Table-3: Noise Monitoring

Noise data during the period of februry 16.02.2017 to 23.02.2017									
Locations	Time	Date							Standard limit Leq.dB(A)
		16th	17th	18th	19th	20th	21st	22	23	
Anand Vihar (Commercial area) DPCC (online data)	Day time	68.1	66.9	66.2	66.6	66.3	66.9	66.6	68.0	65
	Night time	62.8	63.2	63.5	62.9	63.9	63.2	63.6	62.8	55
Community Centere (near EDM),Kaushambi (Commercialarea)	Day time	NA	NA	63.8	64.2	63.5	NA	NA	NA	65
	Night time	NA	NA	55	55.7	55.5	NA	NA	NA	55
Satpura -Nanda Electrical sub-station	Day time	NA	NA	68.7	67.7	68.9	NA	NA	NA	55
	Night time	NA	NA	54.2	54.1	55	NA	NA	NA	45

* (NA) indicate not applicable

Meteorological Data

The Meteorological Data of average mean(24hrs) value as collected from CPCB during the monitoring period has been given in Table-4 below:

Table: 4. Meteorological data During the 16.02.2017 to 23.02.2017 (6AM to 6AM)

Date	Mixing Height Data	Temperture (°C)	Humidity (%)	Wind Speed m/s	Prominent Wind Direction
16.02.2017	605	21.4	51.4	3.2	W
17.02.2017	601	21.3	61.7	2.7	W
18.02.2017	481	23	61.5	2.4	W
19.02.2017	400	24.4	52.9	2.1	SW,W
20.02.2017	525	25.4	50.4	2.6	W,SW
21.02.2017	-	21.2	63.6	2.4	W,SW
22.02.2017	540	21.4	42.4	3	NW,W,SW
23.02.2017	636	20.2	35.4	4.4	W

Data source from CPCB,Delhi Sodar system
(4km distance from Kaushambi, Ghaziabad.U.P.)

Observation on Results:

Ambient Air / Noise Quality

- In all three locations PM10 was exceeding the prescribed limit. The range of PM_{10} level is 163-600 $\mu g/m^3$. The range of $PM_{2.5}$ is from 52-156 $\mu g/m^3$ has been observed.

- In Anand Vihar, NOx, values are exceeding the prescribed the limit due to more traffic congestion.
- High noise level observed in all the locations during day & night time due to traffic congestion

Compliance of Recommendations of Report submitted in March-2016 before Hon'ble NGT in compliance of order dated 14.03.2016 is as given below:

1. ***As immediate measure, strict enforcement of all rules regulations related to decongestion of all roads by means of restricted commercial activity near to roads, big establishments like mall areas, bus terminal areas, paving of all roads, paving of bus terminal including smoother traffic management, management of waste and ban on burning of waste etc.***

➢ Status of compliance as per visit on 23.02.2017: Situation has been improved in Kaushambi and Anand Vihar area but it is not up to the mark and needs improvement.

2. **As short term measure,** the following were suggested as per the report submitted in the month of March, 2016 and the present status of compliance thereof:

   a. ***Noise level barrier should be created at all high traffic zones besides total ban on honking of horns near to residential areas.***

   ➢ Status of compliance as per visit on 23.02.2017: **not complied**

   b. ***It is required to stop Private Buses, Auto & Vikram (tempos), which are illegally operate from outside the gates of the Bus station on the road on both side of the Bus station.***

   ➢ Status of compliance as per visit on 23.02.2017: The exit of buses from the Kaushambi bus depot at the round about which causes impact on traffic congestion.

   At the roundabout of Kaushambi bus depot, many static buses, autos, rickshaws were observed covering the most of the area for movement of traffic.
   The buses and autos were observed boarding the passenger at the roundabout of Kaushambi bus depot unauthorisely.

Buses and autos were parked at 'U' turn location near to Kaushambi bus depot.

c. *Un-authorized parking should be prohibited.*

- Municipal Corporation has given authorized parking on some places as near to Kaushambi metro station, in front of pacific mall and some other places. However, some buses are parking in unauthorized way and it needs to be improved.

d. *Municipal Solid Waste disposal, garbage segregation should be proper & direction should be issued to Nagar Nigam Ghaziabad.*

- Status of compliance as per visit on 23.2.2017: Municipal solid waste being managed by Nagar Nigam, Ghaziabad, has been improved. However, no segregations are being done at the source.

e. *All storm water drains & sewage should be properly handled.*

- Status of compliance as per visit on 23.2.2017**:** Sewage pipe lines are laid in kaushambi area to strengthen the sewerage system. There are storm water drains in all over kaushambi area but storm water drain from Bhovapur villaege is also discharging the effluent into kaushambi drain.

f. *Kaushambi bus stand road should be made of Metal or RCC surface to avoid lose soil and dust pollution. The area should be continuously monitored & maintained.*

- Status of compliance as per visit on 23.2.2017: partially complied as per the details given here under:

  Part of the Kaushambi bus depot is still unpaved. Even the paved area of bus depot is not maintained properly, resulting lifting dust in to the atmosphere and may cause significant contribution to the air pollution with respect to particulate matter.

  At the entry of Kaushambi bus depot, construction work was going on but, no measures taken for sprinkling of water to control the dust pollution. Buses movement was there on the unpaved road at the entrance as well as peripheral approach road of the bus depot. However, the construction activity within the bus depot was going on which was reportedly to develop the bus depot as per requirements.

g. ***Prevention of sewage & untreated water to flow in to storm water drain. Require to provide adequate sewerage system connectivity for residential, commercial, hospital and adjoining villages.***

- Status of compliance as per visit on 23.02.2017: partially complied as per the details given here under:
  Storm water drain constructed opposite to Vindiyachal apartment/ society. However, floating waste material was found in the drain coming from the nearby village Bhovapur.

h. ***In Delhi NCR, only CNG buses are operated whereas in Anand-Vihar Bus terminus (Uttarakhand, UP state, Haryana) operating all diesel buses and this make more pollution problem in the adjacent areas. An action plan in this effect is also required to be prepared.***

- Status of compliance as per visit on 23.02.2017**: not complied**

I. ***Ghaziabad Development Authority/ Ghaziabad Nagar Nigam should be provide sound barrier system at the opposite side of Shivalik, Kailash, Kamathgiri and Trishul apartments of Kausambi to reduce noise pollution problem in particular.***

- Status of compliance as per visit on 23.02.2017**: not complied**

J. ***A joint monitoring team may be created with Transport Authority, GDA, GMC, UPPCB, and Kaushambi Apartments Residents Welfare Association (KARWA).***

- Status of compliance as per visit on 23.02.2017**: Complied**. A joint monitoring team has been constituted by District Magistrate, Ghaziabad comprising of Municipal Commissioner, Nagar Nigam, and Secretary, GDA, and RTO, Ghaziabad, RO, UPPCB Ghaziabad, and Secretary/Chairman of Kaushambi apartment resident welfare association.

3. As long term measure, there is a need to conduct Environmental Management Plan for the entire area by an Institution of repute like School of Planning and Architecture, New Delhi or NEERI, Nagpur. The study would be in a position to describe land-use planning in the area. Once the report is ready, the recommendations may implemented by responsible agencies like GDA, GMC, Transport Department, UPPCB etc.

- Status of compliance as per visit on 23.2.2017: **complied.** For preparation of Environment Management Plan for Ghaziabad,

memorandum of understanding has been signed between IIT, Roorkee and Ghaziabad Development Authority on 27.02.2017. Copy of MOU is enclosed herewith as Annexure-II.

Recommendations & Conclusions:-

(i) Long term and short term measures to be taken to control/minimize the pollution generated during the different activities in and around of the affected area. The committee felt that there is some improvement made by the concerned authority for betterment of the Environment. It is recommended to modernize both Kaushambi bus depot and Anand Vihar, ISBT along with the proper design of intersection & roads for smooth free flow of traffic in this area in time bound manner.

(ii) Shifting of the exit gate of buses from Kaushambi bus depot from the existing location to left side of passenger entry gate i.e. near to Pacific mall. This will reduce the traffic congestion at the roundabout.

(iii) Compliance of the immediate measure, short term measure and long term measure suggested should be complied with by all concerned agencies in time bound manner.

(iv) Roads adjacent to wave cinema where sewerage system laid needs to be paved.

(v) Two bin system for solid waste management needs to be practiced.

(vi) Police authorities may be directed that static buses, autos and hawkers/unauthorized shops on the roads near Kaushambi bus depot should not be allowed.

(P. Krishnamurthy) (B.L.Chawla) (Parashuram)

Annexure

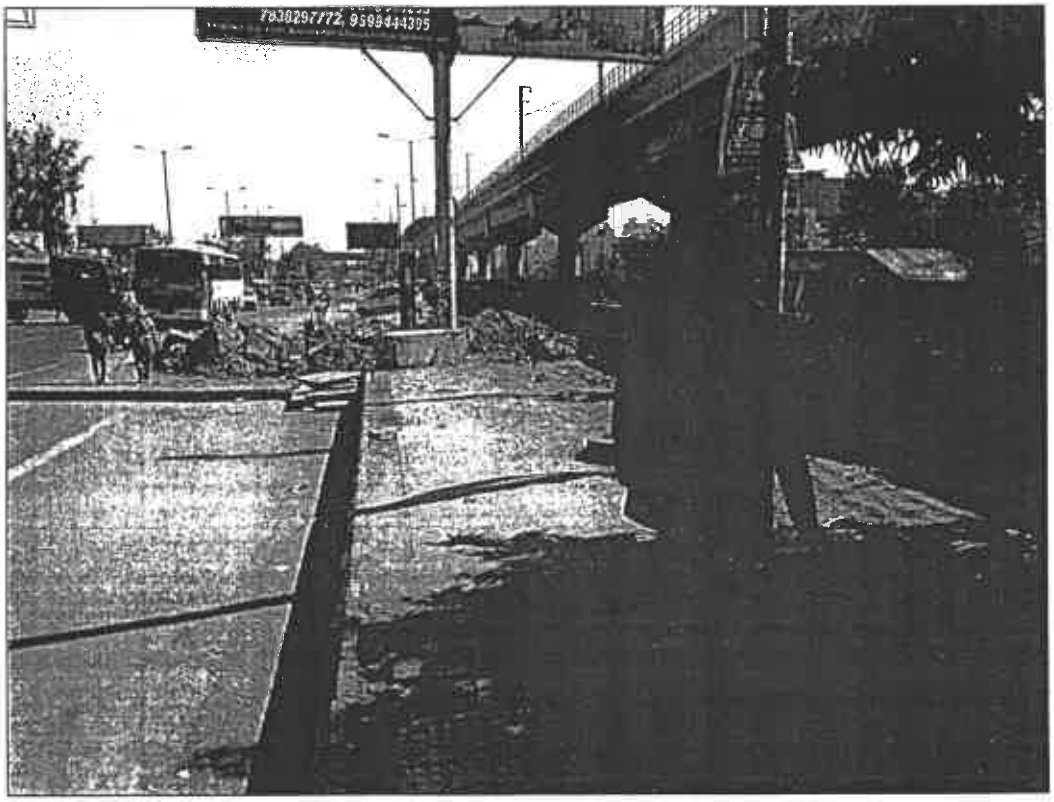
I. Round about the Kaushambi Bus Depot

1. Opposite to Kuashambi Bus Depot (un authorized Parking of Private Bus (23.02.2017)

2. Traffic Jam and Un authorized Parking (23.02.2017)

(P. Krishnamurthy) (B.L.Chawla) (Parashnath)

3. Tempo parking near the construction area (23.02.2017)



4. Metro Station Auto parking (un paved road) (23.02.2017)

II Kaushambi Residential Area

1. Un paved road with un authorize parking (23.02.2017)

2. Sewerage system lay down but not paved the road adjacent to WAVE Cinema (23.02.2017)

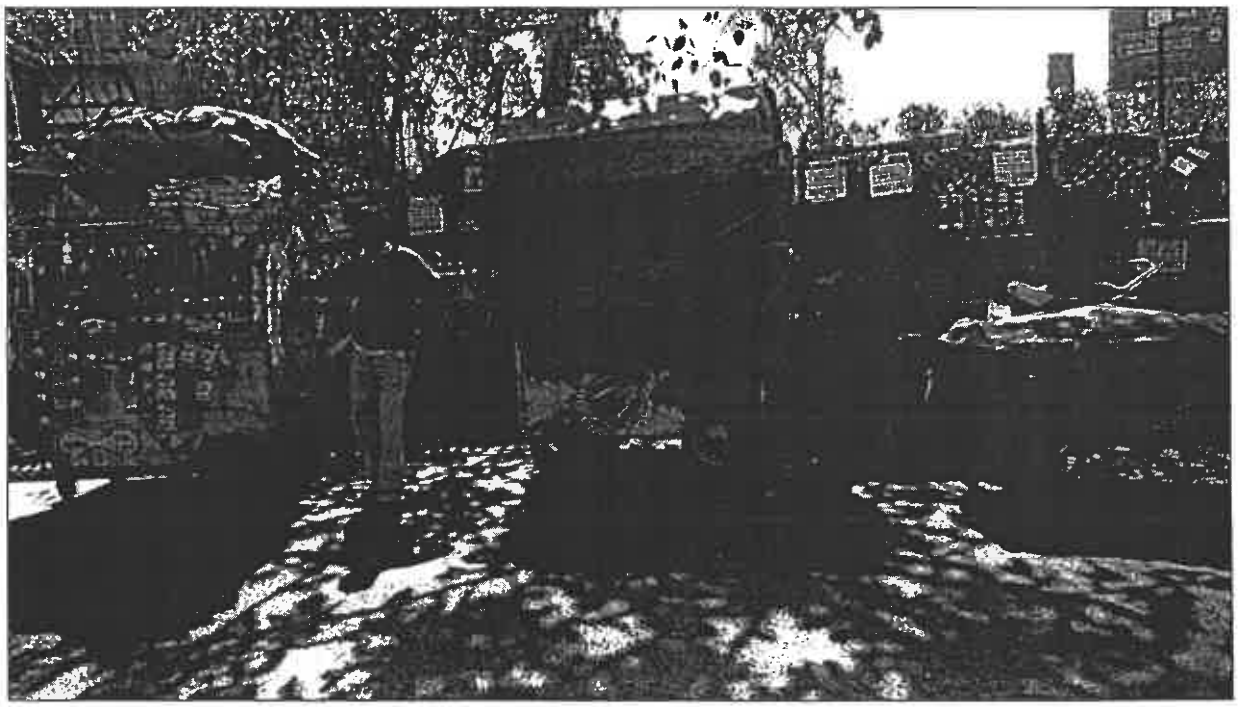
2(b) Sewerage system lay down but not paved the road adjacent to WAVE Cinema (23.02.2017)

III- Kaushambi Bus Depot

1. Kaushambi Bus depot (Civil Construction and unpaved road) (23.02.2017)

2. Kaccha Road and vehicle parking at Kaushambi Bus Depot (23.02.2017)

3. Moveable stalls near Kaushambi Metro station (23.02.2017)



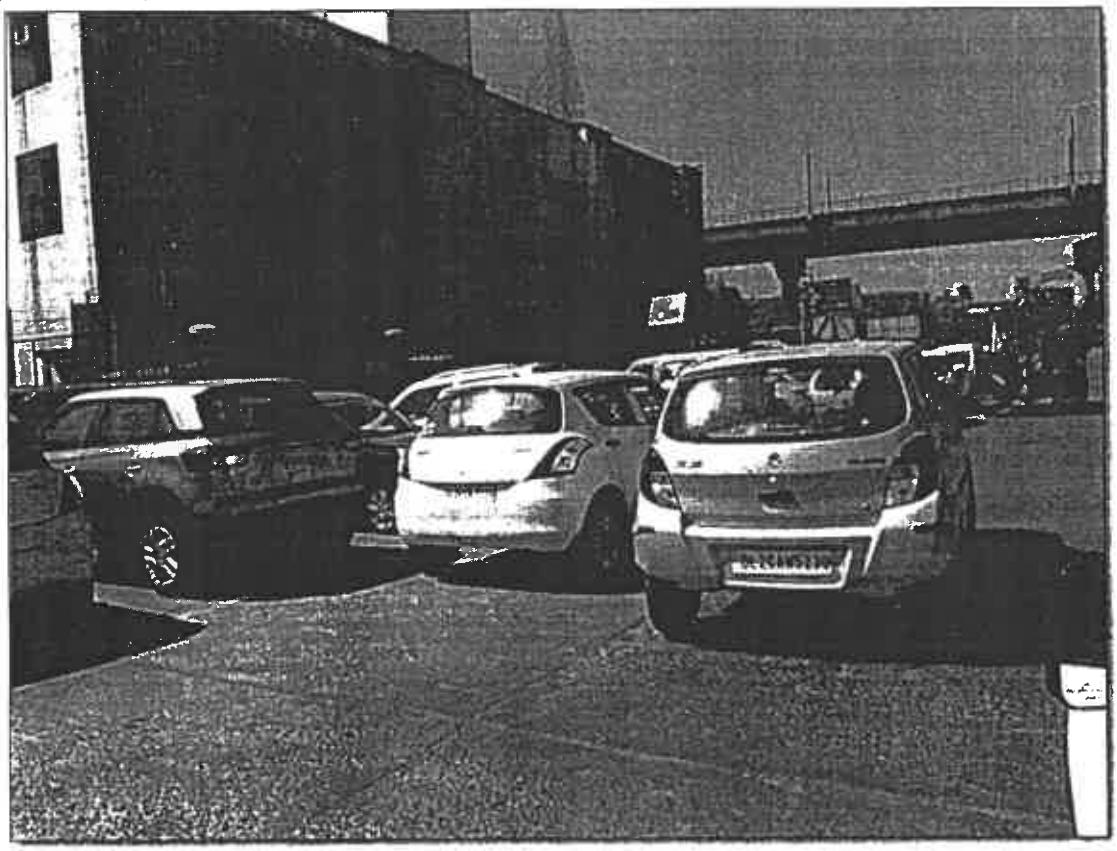
4. Kaushambi Bus Depot Round about at exit point (23.02.2017)

IV - Anand Vihar Bus Terminus (ISBT)

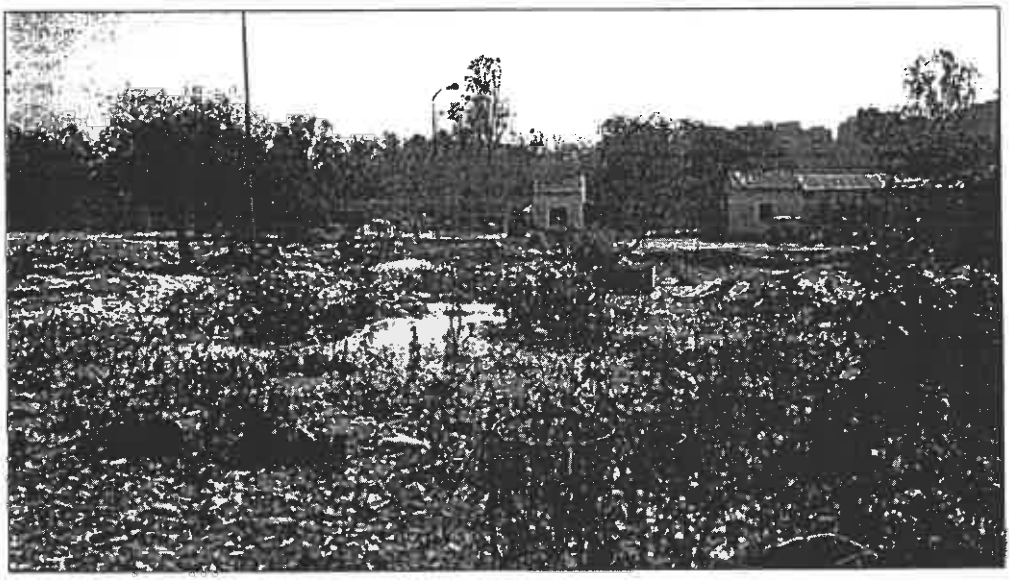
1. Anand Vihar Bus Terminus (Stagnant of sewage water & Dumping of municipal waste) (23.02.2017)

2. Stagnant of water due to this shop (23.02.2017)

3. Illegal Parking of cars on road in front of Competent motors workshop creating traffic jams (23.02.2017)



4. Bad condition of Anand Vihar Bus Depot (23.02.2017)



ANNEXURE-I

DELHI POLLUTION CONTROL COMMITTEE
4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at http://dpccdelhigovt.nic.in

Minutes of Meeting held on 16.02.2017 at 4.30 P.M. under the Chairmanship of Chairman, DPCC to implement the order of Hon'ble National Green Tribunal Dated 09.02.2017

Hon'ble NGT has passed following order on 09.02.2017 in OA No 375/2016 titled as Kaushambi Apartments Residents Welfare Association (KARWA) Vs. U.P Pollution Control Board & Ors :

" We have heard the Learned Counsel appearing for the parties. We direct the Delhi Pollution Control Committee and Uttar Pradesh Pollution Control Board to hold a meeting within one week from today. The meeting would be held at the highest level of the respective Boards. In the meeting the Ghaziabad Municipal Corporation shall also be present and the Municipal Commissioner shall personally attend the meeting. In the sitting of these Organization, the following four aspects would be dealt with:

a) How far the directions issued by the Tribunal have been complied with.

b) What is the extent of performance of their respective statutory functions with reference to the ground realities at the site. The committee shall visit the affected areas personally.

c) The short term and long term action plan to ensure prevention and control of pollution particularly ambient air quality in that area.

d) The samples of ambient air quality and noise pollution shall be taken and analysis Report be placed before the Tribunal. Furthermore, it shall also observe with regard to traffic congestion in that area.

The Report will be filed to the Tribunal within two weeks thereafter.

List this matter for hearing on 17th March, 2017."

List of the participants is annexed herewith as **Annexure-I.**

At the outset, the participants were apprised that the aforesaid order of Hon'ble NGT dated 09.02.2017 is to be complied with in a time bound manner. The Committee report was also discussed consisting of officers from Central Pollution Control Board (CPCB), U.P. Pollution Control Board (UPPCB) and Delhi Pollution Control Committee (DPCC) filed before Hon'ble NGT in compliance of order of Hon'ble NGT Dated 17.03.2016 after site inspection by the Committee and monitoring at three locations by UPPCB. The report consists of long term, short term and immediate action plan for improving the quality of air in the area of Kaushambi.

24/02/17

After discussions it was decided that as per the court's orders, the earlier team consisting of officers from CPCB, UPPCB & DPCC will again inspect the area by 23.02.2017 and the action taken for compliance of the various measures suggested in the report will be informed in the next meeting. The Committee will also observe the traffic congestion opposite to Anand Vihar, ISBT and Kaushambi Bus Terminal and suggest the remedial measures needed for smooth flow of traffic and other activities contributing to dust pollution in this area.

UPPCB shall conduct ambient air quality monitoring & noise monitoring for consecutive three days at the same places where the earlier sampling was conducted.

DPCC shall submit data of ambient quality monitoring station at Anand Vihar for one week from 16.02.2017 onwards.

UPPCB and DPCC shall submit list of the units operating in Sahibabad Industrial Area and Patparganj Industrial Area along with their activities and consent status respectively as per their jurisdiction.

The meeting ended with vote of thanks to Chair.

22/02/17

B. L. CHAWLA
Sr. Env. Engineer (CDC)
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, New Delhi-110006

ANNEXURE-II

गाजियाबाद विकास प्राधिकरण

विकास पथ, गाजियाबाद।

पत्रांक 1179 नियो0अनु0 अनुभाग/2016 दिनांक 22/2/17

सेवा मे,

डा0 प्रमोद कुमार
एसोसिएट प्रोफेसर,
इन्वायरमेन्टल इंजीनियरिंग ग्रुप कोर्डिनेटर
आई.आई.टी. रूडकी
उत्तराखण्ड।

विषयः गाजियाबाद नगर का इन्वायरमेन्टल मैनेजमेन्ट प्लान तैयार किये जाने के सम्बन्ध मे।

महोदय,

कृपया गाजियाबाद नगर का इन्वायरमेन्टल मैनेजमेन्ट प्लान तैयार कराये जाने के कार्य हेतु आपके द्वारा ई–मेल के माध्यम से प्रेषित मेमोरेन्डम ऑफ अण्डरस्टेडिंग के प्रारूप का सन्दर्भ ग्रहण करने का कष्ट करे, जिसे आपके सुझाव के अनुसार संशोधित करते हुए प्राधिकरण की ओर से हस्ताक्षरित कर दिया गया है, जो इस पत्र के साथ संलग्न है। कृपया उक्त मेमोरेन्डम ऑफ अण्डरस्टेडिंग को अपने संस्थान की ओर से हस्ताक्षरित कराने का कष्ट करे।

संलग्नकः यथोपरि।

भवदीय

(रवीन्द्र गोडबोले)
सचिव

उत्तर प्रदेश UTTAR PRADESH DG 413583

Memorandum of Understanding

This MOU made on.....between the Ghaziabad Development Authority, having its registered office at Vikas Path, Ghaziabad (herein after called **First Party** and which expression shall include its successors and assigns) of the one part and **Indian Institute of Technology, Roorkee** having their registered office at Roorkee-247667, Uttarakhand (herein after called the Second Party) which expression shall unless excluded by or repugnant to the context, be deemed to include their authorized associates, successors and assigns, of the 2nd part.

Whereas the First Party had invited IIT, Roorkee for **Preparation of Environmental Management Plan for Ghaziabad** in accordance with the general requirements as set out in MOU and whereas the consultant have agreed to perform the services as set out in the MOU.

And whereas the client (herein after called First Party) has appointed IIT Roorkee as Consultants (herein after called Second Party) and works specified herein as per the underwritten memorandum at the rates in accordance with the conditions hereto specified in the MOU.

Now this MOU witness and the parties hereby agree to follow :

1. **SCOPE OF WORK :-**

Assessment of baseline environmental quality of Ghaziabad Development Area with respect to air, water, solid waste management and green belt components of the environment-based on secondary data/reports.

1.1 Identification of critical areas and key environmental issues in the Ghaziabad Development Area.

1.2 Study of mechanism of Solid Waste Management in Ghaziabad and proposal for efficient Management of Solid Waste in light of Municipal Solid Waste rules-2016.

1.3 Bench marking of key environmental quality parameters for improvement.

1.4 Delineation of comprehensive environmental management plan (short term, medium term and long term) leading to improvement in environmental quality of Ghaziabad Development Area.

1.5 Evaluation of proposed micro-plans and projects for improvement with respect to identified parameters of air, water, land and green belt environments.

1.6 Discussions/data collection/meetings with stakeholders.

1.7 Finalization of EMP in consultation with GDA , UPPCB, Awas Vikas Parishad, CPCB,UPSIDC, MCG and other stakeholders.

1.8 Report preparation, discussions, Presentation,Finalization and submission.

2. SHEDULE OF SERVICE :

The Second Party shall provide Environmental Management Plan as per time schedule. If First Party is not satisfied with the Environmental Management plan submitted by the Second Party, then the Second Party will submit revised plans etc on the basis of suggestions raised by First Party.

3. PROJECT COORDINATION :

The client shall designate one person to interact with the Consultant and he/she shall discuss and promptly give comment/approvals. He/she shall co-ordinate with other departments, if required.

4. FEES PAYABLE :

4.1 Fees payable for schedule of service as offered by IIT, Roorkee shall be Rs. 50 lakh.

4.2 Government Service tax as applicable shall be paid by First Party. This will be sanctioned with each payment but payment shall be reimbursed to Second Party only after depositing it to the concern department.

5. STAGES OF PAYMENTS :

For each of the service on the scope of work the Second Party shall be paid in the following stages consistent with the work done. The payment shall be made to the Second party against the bill submitted from time to time as per following stages

mentioned below :-

S. No.	STAGE	FEE
1	On approval of Inception Report	20% + Service tax
2	On submission and approval of preliminary report	30%+ Service tax
3	On submission and approval of draft final report	30%+ Service tax
4	On submission and acceptance of final report by competent Authority	20%+ Service tax
	Total	100% + Service tax

6. **TIME SCHEDULE :**

6.1 Discussion with official, collection of secondary data, Compilation and preparation of Inception Report - 45 days.

6.2 Consultation with CPCB, UPSIDC, GDA, MCG, etc. collection of Secondary data and preparation of preliminary report - 45 days .

6.3 Presentation of EMP and Submission of draft final report - 45 days.

6.4 Final presentation of EMP and submission of final report - 45 days.

7. **RESPONSIBILTY OF FIRST PARTY:**

First Party will provide all information/document to Second Party mentioned as under.

7.1 Provide Master Plan, Zonal Plan and development area details.

7.2 Pay the fees of the Second Party within four weeks of submission of admissible bills.

7.3 Take note of the observations made by the Second Party on their inspection at the time of visits.

7.4 Co-ordinate in providing information from other Departments, if needed.

8. **PROJECT CO-ORDINATION :**

The client shall designate one person to interact with the Consultant and he/she shall discuss and promptly give comments/approvals. He/She shall co-ordinate with other departments, if required.

EXECUTION OF MOU :

8.1 All the stages of work shall be completed by the Second Party within specified period decided by First Party or according to the time schedule agreed upon. The work through the stipulated period of contract will be carried out with diligence, time being essence of the contract.

8.2 Till the project for which contract entered with First Party is fully performed and is competed, the Second Party shall not close its business and in the event of closing his business, the Second Party shall be bound to complete the present contract.

8.3 The Second Party shall supply ten sets of all drawings & reports to the First Party free of cost.

8.4 The Second Party shall make necessary revisions as may be required and got approved by First Party in the report and other documents submitted by them.

8.5 The First Party shall have the liberty to postpone or not to execute any work and the Second Party shall not be entitled to any compensation or damage for such postponement or not execution of the work except the fees which is payable to the Second Party up to that stage of consultancy service.

8.6 The Second Party shall get the approval of the First Party through presentation, physical model etc. Comments and suggestions for alternate proposal of the client and his representatives shall be evaluated and suitably incorporate till the concept is accepted and frozen, then the Second Party shall submit the drawings/ design/report to Vice Chairman, Ghaziabad Development Authority (client) for approval.

8.7 In the event of any dispute or difference at any time arising between the parties relating to consulting project or any other clause(s) or any content of the right and liabilities of the parties or other matters specified therein or with reference to anything arising out of the Consultancy or otherwise in relation to the terms, whether during the Consultancy or thereafter, such disputes or differences shall be endeavored be resolved by mutual negotiations. If, however, such negotiations are infructuous, the dispute should be finally settled through Arbitration and Concillation Act, 1996 by three arbitrators appointed in accordance with the said Act. The Arbitrators shall give reasoned and speaking award.

9. OTHER CONDITIONS :

9.1 The drawings, specification sketches, models, report and documents as instruments of services are the property of the clients whether the project for which they are made to are executed or not. They are not to be used for any other project except with the written consent of the client.

9.2 The consultant shall not directly or indirectly employ or engage in any capacity any employee of GDA or his/her family member (s).

9.3 The Consultant shall not assign, transfer or part with the execution of the work in any manner whatsoever.

9.4 The Vice Chairman of the GDA reserve the right to make such additions and alterations or modifications in these terms and conditions as may be considered just and expedient.

9.5 All power exercise by the G.D.A. under this MOU may be exercise by the Vice Chairman of the GDA. The Vice Chairman may also authorize any of its officers to exercise all or any of the powers exercisable by it under this MOU.

9.6 In case of any clarification, or interpretation regarding these terms and conditions, the decision of Vice Chairman of the GDA shall be final and binding on the Second Party.

9.7 In the event of any dispute with regard to the terms and conditions of the MOU, the same shall be subject to the jurisdiction of the District Court of Ghaziabad or the High Court of Judicature at Allahabad.

10. TERMINATIONS OF MOU

10.1 The MOU herein may be terminated at any time by either party by giving a written notice of one month to the other party.

10.2 In case of termination the work, the Consultant shall not be entitled to claim compensation except the fees payable to them for the services provided by them till date.

10.3 The First Party will be open to drop the proposed work and a written intimation shall be given to the Consultant through one month's notice in advance. In that case the Consultant should be eligible only for payments in proportion to the actual work done by the Consultant and they have no right to come to the First Party to execute all or part of the proposed work. The decision of the First Party to execute all or whole of the proposed work shall be final and accordingly this MOU shall stand automatically terminated under mentioned clauses of this MOU. If excess payment is made to the Consultant it shall be refundable to the First Party.

11. ARBITRATION

11.1 In the event of any dispute or difference at any time arising between the parties relating to consulting project or any other clause(s) or any content of the right and liabilities of the parties or other matters specified therein or with reference to anything arising out of the Consultancy or otherwise in relation to the terms, whether during the Consultancy or thereafter, such disputes or differences shall be endeavored be resolved by mutual negotiations. If, however, such negotiations are infructuous, the dispute should be finally settled through Arbitration and Concillation Act, 1996 by three arbitrators appointed in accordance with the said Act. The Arbitrators shall give reasoned and speaking award.

12. If any dispute arises out of this MOU, all action will be subject to jurisdiction at Roorkee only. Place of Arbitration Tribunal will be at Roorkee and Language to be used in arbitration proceeding shall be English.

13. Any modification or alteration or addition in the said MOU will be made with mutual understanding of both the parties.

Signed & Delivered on Behalf of
Indian Institute of Technology
Roorkee.

In presence of
1. .....
DR. S. SARKAR, IIT ROORKEE
.....
.....
2. V. Bhanu Prakash
Dr. Bhanu. P. Vellanki, IITR
Roorkee

Signed & Delivered on Behalf of
Ghaziabad Development Authority,
Vikas Path, Ghaziabad

In presence of
1. .....
.....
CAJP, GDA
2. .....
23/2/17
.....

R-2

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI

EXECUTION APPLICATION NO. 20/2019
IN
ORIGINAL APPLICATION NO. 308 OF 2015

IN THE MATTER OF:

Kaushambi Apartments Residents Welfare Association
...Applicants

-VERSUS-

Divisional Commissioner, Meerut Division & Ors.
...Respondents

INDEX

S.No	Particulars	Page No.
1.	Status Report By Divisional Commissioner, Meerut Division, Uttar Pradesh.	

Submitted By:

Mrs. Anita C. Meshram, IAS
Divisional Commissioner
Meerut Division, Meerut.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI

EXECUTION APPLICATION NO. 20/2019
IN
ORIGINAL APPLICATION NO. 308 OF 2015

IN THE MATTER OF:

Kaushambi Apartments Residents Welfare Association ...Applicants

-VERSUS-

Divisional Commissioner, Meerut Division & Ors. ...Respondents

STATUS REPORT BY DIVISIONAL COMMISSIONER, MEERUT DIVISION, UTTAR PRADESH.

RESPECTFULLY SHOWETH: -

1. The captioned application is pending adjudication before this Hon'ble Tribunal. This Hon'ble Tribunal vide order dt. 05.12.2019 directed Divisional Commissioner, Meerut Division, Uttar Pradesh to submit status report.

2. It is submitted that meeting was held with all concerned departments by the Divisional Commissioner on 19.12.2019 and reports qua compliances made were requisitioned. Subsequently, the meeting was also held by the District

Magistrate, Ghaziabad on 20.12.2019 with officials of all concerned departments. The issue wise compliances made by State of Uttar Pradesh are detailed herein below:

a. Encroachment Removal: The area where encroachments have been alleged falls within the jurisdiction of Municipal Corporation of Ghaziabad. A regular enforcement drive is undertaken by officials of corporation for removal of temporary encroachments. It is submitted that on 28.02.2019, 02.05.2019, 25.09.2019 and 03.12.2019 encroachment drive were undertaken by officials of municipal corporation and police personnel. All temporary encroachments were removed. However, it is generally observed that temporary encroachments reappear after some time. Therefore, the GNN and concerned police station have been directed to remain vigilant and prevent such encroachments. It is submitted that during regular drives, encroachments were removed from the stretch of Kaushambi Metro Station to Anand Vihar, Delhi, Central Park Metro station to Satpura Tower, Satpura Tower to ICICI Bank and ICICI Bank to Kaushambi Police Post. The Station House Officer, Police station Indirapuram has been

directed to remain vigilant and take all necessary steps for prevent of encroachment.

b. Municipal Solid Waste Disposal: It is submitted on the basis of report of Municipal Corporation of Ghaziabad that the municipal authority is collecting segregated waste from door to door in Kaushambi Residential Colony for which 2 vehicles have been deployed. The waste collected from door to door is transported to 2 secondary collection centers. Thereafter, the waste is transported to landfill sites for disposal. A regular cleanliness drive is also undertaken from Dabur Mor to Delhi border during night hours. The 8 drains flowing from Kaushambi residential colony are cleaned every month. During the course of meeting, the applicant also had expressed satisfaction on the issue of disposal of municipal solid waste.

c. Illegal Parking: It is submitted that Municipal Corporation of Ghaziabad has stopped operation of all parkings. At the same time, letter has been issued by municipal corporation to the Senior Superintendent of Police, Ghaziabad and the concerned police station for preventing any illegal parking in the area. It is submitted that Municipal Corporation of

Ghaziabad has also issued notices to Dabur India Ltd, Angel Mall India, Yashoda Hospital and Hotel Rédisson Blue for illegal parking. No parking boards have also been affixed at various places. It is also submitted that Municipal Corporation has also requested the Superintendent of police to register FIR for any illegal parking and take action in accordance with law.

d. Action Plan for Diesel Buses: Firstly, it was observed that buses used to ply around Kaushambi Residential Area. In order to resolve the issue, low height barriers were installed at various places so as to avoid entry of these commercial vehicles. Their routes have also been defined. Presently 132 CNG buses are plying from the said depot and proposals have also been sought for plying additional CNG buses in order to ensure that mostly CNG buses ply from the Kaushambhi depot. Also, presently no diesel bus over 10 years life is permitted in District Ghaziabad and diesel buses are running on BS-VI diesel only. The old diesel buses have been shifted to far off districts.

e. Stoppage of Illegal Buses/Vikram: It is submitted that low height barriers have been installed to prevent entering of heavy vehicles in the residential areas. It is further submitted

that drive is being undertaken by Transport Department and Police Authorities for preventing plying of illegal buses and auto. Additional police force has been deployed for prevention of traffic jams and taking punitive actions against violators. 441 challans for violation of traffic rules, 29 auto rickshaw have been challaned for plying without permit, 15 heavy vehicles have been challaned for using pressure horns and 2 vehicles have been challaned for causing pollution. Since 01.04.2018, 2087 challans have been issued/buses imposed for plying illegal buses. 3296 challans have been issued for causing noise pollution, 3801 challans for causing air pollution 286 challans for illegal parking have been issued since 01.04.2018. The concerned departments have been instructed to undertake regular action in order to prevent plying of illegal buses.

f. Noise Barrier: It is submitted that in order to prevent noise pollution, regular drive is being undertaken by Transport and Police Departments against pressure horns which is the major source of noise pollution. It is further submitted that all pressure horns from buses of UPSRTC have been removed. It is also being ensured that buses coming from far off places also do not use pressure horns in the city. Drivers have been

sensitized in this regard by holding workshops. At the same time, Transport and Police Departments are taking regular action against private vehicles using pressure horns. It is also submitted that so far as installation of noise barrier is concerned, estimate was obtained by Ghaziabad Development Authority from an experienced organization. It is submitted that keeping in view the expenditure likely to be incurred in installation of noise barrier, it is advisable that an efficiency study be first conducted. The decision on the issue will be taken after said study.

g. Environment Management Plan: It is submitted that in compliance of order dt. 21.04.2016 passed by this Hon'ble Tribunal, the District Magistrate, Ghaziabad called on a meeting of all concerned officials. During the course of meeting, the Ghaziabad Development Authority was directed to get an environment management plan prepared from any reputed institution. Pursuant thereto, the GDA after obtaining offers from various institutions, entered into an MoU with Indian Institute of Technology, Roorkee for preparation of an Environment Management Plan for Ghaziabad City. After some time, the IIT Roorkee submitted interim report and also made

a presentation before the District Magistrate and other concerned officials and the applicant as well. Upon perusal of report, it was unanimously resolved that the interim report does not achieve the objectives for which the said plan is contemplated. Therefore, the interim report was rejected. The MoU executed between GDA and IIT, Roorkee was terminated. It has been decided that the Uttar Pradesh Pollution Control Board will prepare the Environmental Management Plan and the GDA will provide all kinds of assistance to it in this regard. Plan is being prepared in consultation with stakeholders and the drafts shall be circulated for comments/inputs within 15 days. Further, UPPCB has prepared draft outline of District Environment Management Plan (DEMP) for Ghaziabad and MoU has been done with UNICEF for preparing the final DEMP for District Ghaziabad.

3. It is submitted that various departments responsible for implementation have been instructed to remain vigilant and sincere for compliance of direction passed by this Hon'ble Tribunal. Necessary actions are being taken by concerned departments.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to take on record the Status Report.

Submitted By:

Mrs. Anita C. Meshram, IAS
Divisional Commissioner
Meerut Division, Meerut.

Tasks Briefcase Preferences

Reply Reply to All Forward Archive Delete Spam Actions

100+ conversations

Board commmee dmgha - Feb 04 3:56 PM
Ghaziabad Inspection Note

commmee dmgbn Board - Feb 04 3:56 PM
Nagar Inspection note

ngt Consultant **Feb 04 3:52 PM**
OA 308/2015 Kaushambi Apartments Residents Welfare Association (KARWA) Versus Divisional Commissioner Meerut Division &

commmee commmee - Feb 03 7:57 PM

commmee commmee - Feb 03 5:54 PM

Feb 03 3:10 PM
Reminder in CM Reference

commee COMM MEERUT - Feb 02 2:18 PM
Agab date 01.02.2020

apmiko, Saurabh - Feb 02 2:17 PM

Feb 01 8:24 PM
Seema Vivad ke sambandh me Meeting dt 04-02-2020 and 10-02-2020

DM, dmsah Feb 01 8:24 PM
Seema Vivad ke sambandh me Meeting dt 04-02-2020 and 10-02-2020

OA 308/2015 Kaushambi Apartments Re

commmee
ngt filing Consultant Judicial-NGT(P.E

SKM_C22620020320... to Honble NGT.pdf (262.9 KB) Dow

Respected Sir/Ma'am

Please find attached compliance report in compliance 2019 by Hon'ble National Green Tribunal New Delhi in 308/2015 Kaushambi Apartments Residents Welfare A Divisional Commissioner Meerut Division & Ors.

Regard

Commissioner
Meerut Division
Meerut

Reply - Reply to All - Forward - More Actions

R-3

Additional District Magistrate, Ghaziabad

Ref:-...502.../NGT OA No-308/15/2020 Dated...25-07-2020

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Report in compliance to order passed by Hon'ble NGT, New delhi on dated 05.12.2019 in matter of E.A. No. 20/2019 in O.A. No. 308/2015 Kaushambi Apartments Residents Welfare Association (KARWA) Vs. Divisional Commissioner Meerut Division & Ors.

Sir,

With reference to the above mentioned subject, a Report in compliance to order passed by Hon'ble NGT, New delhi on dated 05.12.2019 in matter of E.A. No. 20/2019 in O.A. No. 308/2015 Kaushambi Apartments Residents Welfare Association (KARWA) Vs. Divisional Commissioner Meerut Division & Ors. Factual report in compliance of Hon'ble Tribunal's orders is hereby submitted on behalf of District Magistrate, Ghaziabad for kind perusal and necessary action please.

Enclosure:As above.

Yours Sincerely

(Madan Singh Gabryal)
Addl. District Magistrate (L/A)
Ghaziabad

Copy to:

1- District Magistrate, Ghaziabad for information.
2- Member Secretary, U.P. Pollution Control Board, Lucknow for information.
3- Shri Amit Tiwari, Advocate, Uttar Pradesh, NGT, New Delhi for perusal and necessary action please.
4- Regional Officer, U.P. Pollution Control Board, Ghaziabad for necessary action.

(Madan Singh Gabryal)
Addl. District Magistrate (L/A)
Ghaziabad

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI

EXECUTION APPLICATION NO. 20/2019
IN
ORIGINAL APPLICATION NO. 308 OF 2015

IN THE MATTER OF:

Kaushambi Apartments Residents Welfare Association ...Applicants

-VERSUS-

Divisional Commissioner, Meerut Division & Ors. ...Respondents

INDEX

S.No	Particulars	Page No.
1.	Additional Report By Divisional Commissioner Meerut Division, Uttar Pradesh.	

Submitted By:

Madan Singh Gabryal
Addl. District Magistrate
(Land Acquisition)
Ghaziabad.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI

EXECUTION APPLICATION NO. 20/2019
IN
ORIGINAL APPLICATION NO. 308 OF 2015

IN THE MATTER OF:

Kaushambi Apartments Residents Welfare Association
...Applicants

-VERSUS-

Divisional Commissioner, Meerut Division & Ors. ...Respondents

STATUS REPORT BY DIVISIONAL COMMISSIONER, MEERUT DIVISION, UTTAR PRADESH.

RESPECTFULLY SHOWETH: -

1. The captioned application is pending adjudication before this Hon'ble Tribunal. This Hon'ble Tribunal vide order dt. 05.12.2019 directed Divisional Commissioner, Meerut Division, Uttar Pradesh to submit status report. The same was submitted on 04.02.2020. It is submitted that certain directions were given by Divisional Commissioner on 19.12.2019 to concerned departments for taking effective steps to ensure compliance of order passed by this Hon'ble Tribunal. The updated status was requisitioned from concerned departments. The same is submitted herein below.

2. Encroachment Removal: The area where encroachments have been alleged falls within the jurisdiction of Municipal Corporation of Ghaziabad. A regular enforcement drive is

undertaken by officials of corporation for removal of temporary encroachments. It is submitted that on 28.02.2019, 02.05.2019, 25.09.2019 and 03.12.2019 encroachment drive were undertaken by officials of municipal corporation and police personnel. All temporary encroachments were removed. However, it is generally observed that temporary encroachments reappear after some time. Therefore, the GNN and concerned police station were directed to remain vigilant and prevent such encroachments. It is submitted that during regular drives, encroachments were removed from the stretch of Kaushambi Metro Station to Anand Vihar, Delhi, Central Park Metro station to Satpura Tower, Satpura Tower to ICICI Bank and ICICI Bank to Kaushambi Police Post. The Station House Officer, Police station Indirapuram has been directed to remain vigilant and take all necessary steps for prevent of encroachment. It is submitted that most recent enforcement drive for removal of encroachments was undertaken on dated 24-06-2020. It is further submitted that efforts are being made by GNN to identify some land for developing a vending zone so as to prevent encroachments.

b. Municipal Solid Waste Disposal: It is submitted on the basis of report of Municipal Corporation of Ghaziabad that the municipal authority is collecting segregated waste from door to door in Kaushambi Residential Colony for which 2 vehicles have been

transported to landfill sites for disposal. A regular cleanliness drive is also undertaken from Dabur Mor to Delhi border during night hours. The 8 drains flowing from Kaushambi residential colony are cleaned every month. During the meeting, the applicant had also raised issues with two primary collection centres. It is submitted that one secondary collection centre has been closed and the land is restored while the other is still functional. Alternate site is being searched so as to vacate the second centre as well. It is submitted that suitable vacant land in the adjoining area is not available. The GNN is developing a landfill site in Galand, District Hapur which will be developed in next two years. It is further submitted that waste from collection centre is lifted and transported daily.

c. Illegal Parking: It is submitted that Municipal Corporation of Ghaziabad has stopped operation of all parkings. At the same time, letter has been issued by municipal corporation to the Senior Superintendent of Police, Ghaziabad and the concerned police station for preventing any illegal parking in the area. No Parking boards have also been affixed at various places. It is submitted that FIRs were also registered against people involved in operating illegal parking and they were arrested. It is further submitted that a team has been constituted comprising of officials of GNN and local police to patrol and take effective steps regularly for preventing encroachment and illegal parking.

d. Action Plan for Diesel Buses: Firstly it was observed that buses used to play around Kaushambi Residential Area. In order

to resolve the Issue, low height barriers were installed at various places so as to avoid entry of these commercial vehicles. Their routes have also been defined. All buses of UPSRTC operating in District Ghaziabad are CNG only. The old diesel buses have been shifted to far off districts. Only CNG buses are now being obtained on contract for plying in Ghaziabad.

e. Stoppage of Illegal Buses/Vikarm: It is submitted that low height barriers have been installed to prevent entering of heavy vehicles in the residential areas. It is further submitted that drive is being undertaken by Transport Department and Police Authorities for preventing plying of illegal buses and auto. Additional police force has been deployed for prevention of traffic jams and taking punitive actions against violators. It is submitted that from 01.04.2019 to 31.03.2020, 1959 challans for Air Pollution, 927 challans for using pressure horns and 1385 challans have been issued by RTO in the city of Ghaziabad. Besides above, 454 challans for pressure horns have been issued by UPSRTC and a sum of Rs. 4,32,000/- have been levied as fine. Similarly, from 01.04.2020 to 30.06.2020, 15 challans for air pollution, 3 for noise pollution and 8 for illegal plying have been issued. The concerned departments have been instructed to undertake regular action in order to prevent plying of illegal buses.

f. Environment Management Plan: It is submitted that in compliance of order dt. 21.04.2016 passed by this Hon'ble Tribunal, the District Magistrate, Ghaziabad called on a meeting of all concerned officials. During the course of meeting, the

Ghaziabad Development Authority was directed to get an environment management plan prepared from any reputed institution. Pursuant thereto, the GDA after obtaining offers from various institutions, entered into an MoU with Indian Institute of Technology, Roorkee for preparation of an Environment Management Plan for Ghaziabad City. After some time, the IIT Roorkee submitted interim report and also made a presentation before the District Magistrate and other concerned officials and the applicant as well. Upon perusal of report, it was unanimously resolved that the interim report does not achieve the objectives for which the said plan is contemplated. Therefore, the interim report was rejected. The MoU executed between GDA and IIT, Roorkee was terminated. UPPCB was directed to prepare EMP. It is submitted that EMP has been prepared by UPPCB for the city of Ghaziabad.

3. It is submitted that various departments responsible for implementation have been instructed to remain vigilant and sincere for compliance of direction passed by this Hon'ble Tribunal.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to take on record the Status Report.

Submitted By:

Madan Singh Gabryal
Addl. District Magistrate
(Land Acquisition)
Ghaziabad.

R-4

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

WRIT PETITION (C) NO. 1072 of 2020

IN THE MATTER OF:

V.K. Mittal & Anr ... Petitioners

Versus

Union of India & Ors ....Respondents

INDEX

S.No	Particulars	Page No.
1.	Compliance Affidavit on behalf of the District Magistrate, Ghaziabad	01 - 03
2.	**Annexure R-1** A true copy of order dated 24.03.2021 passed by this Hon'ble Court in Writ Petition (C) No. 1072 of 2021	04 - 11
3.	**Annexure R-2** A true copy of the Comprehensive Traffic Management Plan prepared by the Committee constituted by this Hon'ble Court	12 - 42
4.	Proof of Service	

FILED BY:

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

WRIT PETITION (C) NO. 1072 of 2020

IN THE MATTER OF:

V.K. Mittal & Anr ... Petitioners

Versus

Union of India & Ors ....Respondents

COMPLIANCE AFFIDAVIT ON BEHALF OF THE DISTRICT MAGISTRATE, GHAZIABAD

I, Yashverdhan Srivastav S/o Shri Avyaktanand, aged about 57 years, posted as ADM (F/R), Ghaziabad, Uttar Pradesh, presently at New Delhi, do hereby solemnly affirm and declare as under:

1. I am posted on the above-mentioned post and in such capacity, I am conversant with the facts and circumstances of the case and as such competent to swear this Affidavit.

2. That this Affidavit is being filed by the deponent in compliance of the order dated 24.03.2021 passed by this Hon'ble Court, wherein this Hon'ble Court had inter-alia been pleased to constitute a Committee comprising of representatives of statutory authorities in the State of Uttar Pradesh and Government of NCT of Delhi and had tasked them with the mandate of preparing a comprehensive traffic management

plan to address the traffic problems in the areas of Kaushambi and Ghaziabad. The present Affidavit is being filed by the deponent in his capacity as the nodal officer of the Committee constituted by this Hon'ble Court.

A true copy of order dated 24.03.2021 passed by this Hon'ble Court in Writ Petition (C) No. 1072 of 2020 is annexed and marked as **Annexure R-1.**

3. That at the outset it is submitted that the deponent is conscious of the constitutional and statutory imperative on the State and its instrumentalities to ensure and safeguard the environment and the duty to adequate measures to promote, protect and improve both the man-made and the natural environment. Environment and public health is one of the prime concerns of the State and it is working with utmost sincerity towards providing healthy environment to its citizens in terms of the right to life as enshrined in Article 21 of the Constitution of India and even otherwise.

4. That in compliance of the order passed by this Hon'ble Court and with an objective of addressing the traffic problems plaguing the areas of Kaushambi and Ghaziabad and mitigating the pollution caused as a result thereof, the committee constituted by this Hon'ble Court has prepared a comprehensive traffic management plan, the contents of which are not being repeated because of brevity and may be read as part and parcel of the present Compliance Affidavit.

A true copy of the Comprehensive Traffic Management Plan prepared by the Committee constituted by this Hon'ble Court is annexed and marked as **Annexure R-2.**

5. That it is submitted that the deponent is sensitive, sincere and committed for preservation of environment and shall take all necessary measures for the implementation of any order that may be passed by this Hon'ble Court in letter and spirit.

In view of the above submissions, it is humbly prayed that the Compliance Affidavit may kindly be taken on record.

DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of the above stated paras are true and correct to my personal knowledge and belief and on the basis of the records maintained in the department. No part of it is false and nothing material has been concealed therefrom.

Verified on this 13 day of April, 2021 at New Delhi.

DEPONENT

ANNEXURE-I (4)

ITEM NO.11 Court 5 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1072/2020

V.K. MITTAL & ANR. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(WITH IA No. 93649/2020 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 24-03-2021 This petition was called on for hearing today.

CORAM :
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Gaurav Goel, AOR

For Respondent(s) Mr. N. Venkataraman, ASG
Mr. B V Balaram Das, AOR
Ms. Aarchana Pathak Dave, Adv.
Mr. Bhuvan Mishra, Adv.
Mr. G.S. Makker, Adv.

Mr. V. Shekhar, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Ms. Sheetal Rajpoot, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

Mr. Gaurav Agarwal, Adv.
Ms. Shristi Gupta, Adv.

Mr. Raj Singh Rana, AOR

Mr. Vishwajit Singh, AOR
Ms. Vijaya Singh, Adv.
Ms. Akansha Singh, Adv.
Mr. Sushmit Chauhan, Adv.

Ms. Garima Prashad, Sr. Adv.
Mr. Nishit Agrawal, Adv.

Mr. D. N. Goburdhan, AOR
Ms. Gauri Goburdhun, Adv.

Mr. Saurabh Mishra, AOR

Signature Not Verified
Digitally signed by Sanjay Kumar
Date: 2021.03.25 13:45:36 IST
Reason:

5

Mr. Onkar Singh, Adv.
Ms. Neha Tripathi, Adv.

Mr. Pradeep Misra, AOR
Mr Suraj Singh Adv.

Mr. Praveen Swarup, AOR
Mr. Ameet Singh, Adv.
Ms. Pareena Swarup, Adv.
Ms. Archana Sharma, Adv.
Ms. Sadiya Shakeel, Adv

UPON hearing the counsel the Court made the following

O R D E R

1 These proceedings, invoking Article 32 of the Constitution, have been instituted by the President of the Kaushambi Apartments Resident Welfare Association and Ashapushp Vihar Awas Vikas Samiti Ltd. This Court has been impelled to intervene in the exercise of this jurisdiction, which is in aid of the protection of fundamental rights of citizens, confronted with the magnitude of the problems, faced by the residents of Kaushambi, Ghaziabad.

2 The petition has highlighted several issues, ranging from haphazard traffic management to environmental pollution and unrestricted dumping of municipal solid waste. As a result, it has been submitted that the residents of the area are suffering from serious respiratory issues. There is an added concern over contaminated ground water. The problems which have been brought to the fore before this Court are of a complex nature. Essentially, the issues which have been highlighted bring focus upon improper planning and the poor implementation of development plans and statutory provisions. In order to obviate an unmanageably large canvass being opened before the Court at once, we have decided to take up the problem of traffic management in the first instance.

3 Mr Gaurav Goel, learned counsel appearing on behalf of the petitioners, who is a resident of the area, submits that the residents are suffering as a result of:

(i) Haphazard parking of three wheelers and other vehicles on public roads, including service roads;

(ii) The absence of adequate spaces for the parking of public service vehicles;

(iii) The pollution which is generated by buses plied by the Uttar Pradesh State Road Transport Corporation[1];

(iv) Use of pressure horns by vehicles; and

(v) The total absence of implementation by the law enforcement machinery which causes a serious hardship to pedestrians and residents of the area.

4 In pursuance of the notice issued by this Court on 15 October 2020, counter affidavits have been filed in these proceedings on behalf of the Uttar Pradesh Pollution Control Board[2], UPSRTC, Ghaziabad Nagar Nigam, Delhi Police, East Delhi Municipal Corporation, Central Pollution Control Board[3] and on behalf of the State of Uttar Pradesh, Divisional Commissioner, Meerut Division and District Magistrate Ghaziabad.

5 We have heard Mr V Shekhar, learned Senior Counsel appearing on behalf of the agencies of the Government of Uttar Pradesh, Ms Garima Prashad, learned Counsel appearing on behalf of UPSRTC and Mr Vishwajit Singh, learned counsel appearing on behalf of Ghaziabad Nagar Nigam.

1 "UPSRTC"
2 "UPPCB"
3 "CPCB"

6 At this stage, it would be necessary to note that the National Green Tribunal[4] had been moved in proceedings under the National Green Tribunal Act 2010 to deal specifically with the pollution caused by vehicular emissions, illegal parking, encroachment of roads and pavements and use of diesel generators in violation of CPCB standards in Original Application 375 of 2016. By its order dated 20 August 2018, the NGT, after having sought a report from a team comprising the representatives of CPCB, UPPCB and Delhi Pollution Control Committee[5], noted that a compliance report had been filed on 22 March 2017 which identified the shortcomings and made certain recommendations. The recommendations which are extracted in paragraph 6 of the order of the NGT were in the following terms:

> "(i) Long term and short term measures to be taken to control/ minimize the pollution generated during the different activities in and around of the affected area. The committee felt that there is some improvement made by the concerned authority for betterment of the Environment. It is recommended to modernize both Kaushambi bus depot and Anand Vihar, ISBT along with the proper design of intersection & roads for smooth free flow of traffic in this area in time bound manner.
>
> (ii) Shifting of the exit gate of buses from Kaushambi bus depot from the existing location to left side of passenger entry gate i.e. near to Pacific mall. This will reduce the traffic congestion at the roundabout.
>
> (iii) Compliance of the immediate measure, short term measure and long term measure suggested should be complied with by all concerned agencies in time bound manner.
>
> (iv) Roads adjacent to wave cinema where sewerage system laid needs to be paved.
>
> (v) Two bin system for solid waste management needs to be practiced.
>
> (vi) Police authorities may be directed that static buses, autos and hawkers/unauthorized shops on the roads near Kaushambi bus depot should not be allowed."

4 "NGT"
5 "DPCC"

7 In order to implement the above recommendations, the NGT directed the constitution of a committee comprising of the Divisional Commissioner of the area with representatives of CPCB and Municipal Corporation. The issue was thereafter considered by the NGT in execution proceedings on 5 December 2019. The attention of the NGT was drawn to the fact that the "situation remains grim". Photographs were produced before it showing undisposed garbage, vehicles parked in no parking zones and encroachments. The Commissioner, Meerut Division, was directed to look into the matter personally. Thereafter, by an order dated 27 July 2020, the NGT noted that the Divisional Commissioner, Meerut had filed reports on 5 December 2019 and 25 July 2020 stating that an encroachment drive had been undertaken and steps were taken for regulating solid waste management, against illegal parking, for regulating traffic and for preparing an environment management plan. The NGT directed that the initiatives be continued and a compliance report be filed as on 31 December 2020.

8 The efforts which have been undertaken by the NGT in the exercise of its statutory jurisdiction need to be appreciated and must continue. However, it is evident that the situation on the ground has not changed substantially, as a result of the problems which we have noticed in the earlier part of the order. Merely treating the matter as a law enforcement issue, particularly in the area of traffic management, will not solve the problem. Experience shows that a direction by the Court to the law enforcement machinery may result in some action, even high-handed action for a few days, until the position is restored to the original status which becomes the new "normal". Hence, a comprehensive traffic management plan has to be drawn up to deal with the situation. This will be in addition to the directions issued by the NGT and will not detract from them or from the supervision by the NGT.

9 Both Ms Garima Prashad, learned Senior Counsel appearing on behalf of UPSRTC and Mr Vishwajit Singh, learned counsel appearing on behalf of the Ghaziabad Nagar Nigam have indicated to the Court the steps which have been taken by the respective authorities. At this stage, we may note that the learned counsel appearing on behalf of UPSRTC submitted that UPSRTC had acquired about nine acres of land for the setting up of a bus station. However, it appears that the front portion of the land was allotted in the recent past for the development of a mall. In the counter affidavit, it is stated that there is sufficient space for parking of buses and the existing available space within the area of nine acres is used for the purpose of parking and a workshop has also been set up for the purpose of maintenance. It has been stated in the counter affidavit and reiterated in the submissions that UPSRTC has 134 CNG buses which ply in Delhi-NCR and Ghaziabad region and as a matter of policy, an effort is being made to increase the number of CNG vehicles.

10 Before we address the issues which are raised, we are categorically of the view that the problems which have confronted Kaushambi and Ghaziabad, in general, cannot be treated in a manner isolated from the wider context of the National Capital Region. This is not merely a matter which pertains to the Ghaziabad Development Authority or, for that matter, other authorities within the State of Uttar Pradesh alone. There has to be a coordinated effort on the part of the authorities within the Government of NCT of Delhi, East Delhi Municipal Corporation as well as the statutory authorities in the State of Uttar Pradesh having jurisdiction in the area. To start with, it is imperative that a comprehensive traffic management plan is drawn up and presented before this Court. Unless all the authorities put their heads together and jointly agree on a concerted effort to manage the traffic problems, a resolution would not be

possible. Some of these problems do not necessarily originate in Ghaziabad, such as the problem which is caused by the back-up of vehicles at toll booths. The Anand Vihar Terminal, the Court has been apprised, takes care of the need of the buses of the Delhi Transport Corporation and inter-state buses which originate and terminate at the Terminal. However, we do find that there is a total absence of adequate space for the parking of other public service vehicles including intra-state buses within Ghaziabad, as a result of which the vehicles are parked in a haphazard manner on public roads, including service roads. In fact, we find from the photographs, which have been produced by the petitioners, that there is even a public board stipulating that the parking in the area is prohibited under the order of the NGT. Despite this, the photographs indicate that vehicles are still being parked around the same area. This problem has to be addressed by proper management of traffic and creating adequate space for parking of public service vehicles. Merely treating it as a matter of law enforcement will not provide a long lasting solution. Ad hoc reactions to a deeper malaise will bring no relief to the residents, users of public transport and those providing public transport.

11. In the circumstances, we are of the view that, within three weeks, a comprehensive traffic management plan should be presented before this Court. We propose to constitute a Committee consisting of representatives of statutory authorities in the State of Uttar Pradesh as well as from the Government of NCT of Delhi so that a coordinated and concerted effort can be made by the authorities in both the jurisdictions to resolve the issue through a unified approach. We accordingly constitute a Committee consisting of the following persons:

(i) Divisional Commissioner, Meerut;

(ii) Chairperson, Ghaziabad Development Authority;

(iii) Municipal Commissioner, Ghaziabad Nagar Nigam;

(iv) District Magistrate, Ghaziabad;

(v) The Chairperson of UPSRTC;

(vi) Senior Superintendent of Police, Ghaziabad;

(vii) Municipal Commissioner, East Delhi Municipal Corporation;

(viii) A senior officer to be nominated by the Commissioner of Police; and

(ix) The Transport Secretary of the Government of NCT of Delhi.

The District Magistrate, Ghaziabad shall be the nodal officer of the Committee.

12 While we have indicated in the earlier part of this order that the remit of the Committee is to prepare a traffic management plan, we clarify that this would also cover all incidental aspects including arrangements for regulating traffic and earmarking adequate land for parking of public service vehicles. The report shall be presented before this Court on or before the next date of listing.

13 The proceedings shall now be listed for further hearing on 14 April 2021.

(SANJAY KUMAR-I)
AR-CUM-PS

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR

ANNEXURE-2(2)

Comprehensive Traffic Management Plan

KAUSHAMBI AREA,

GHAZIABAD

2021

CONTENTS

1. INTRODUCTION 3
2. NEED OF THE PLAN. 3
3. LIST OF MEETINGS 4
4. ISSUES AND CHALLENGES 6
5. PROPOSED PLAN 8
5.1. SHORT TERM PLAN 8
5.1.1 FROM DABUR TO MAHARAJPUR 8
5.1.2. ROADWAYS RELATED 10
5.1.3. TO BE CONCERNED BY DELHI 12
5.2 LONG TERM PROPOSALS 16
5.2.1.FROM DABUR TO MAHARAJPUR 16
5.2.2. TO BE CONCERNED BY DELHI 17
ANNEXURES ..... **Error! Bookmark not defined.**

1. INTRODUCTION

Kaushambi, a part of the planned industrial city of Ghaziabad, is a mix of residential, commercial and industrial area, under **VasundharaZone** of Ghaziabad Municipal Corporation. It is situated at the sidelines of the Delhi-U.P. border, it provides quick access to the capital city. Kaushambi area holds a conglomerate of various facilities, such as a shopping complex, movie theatres, city parks, company offices, computer education, robotics training and housing societies. Being part of the most populous state of India, it receives a good number of visitors and locals. Kaushambi is the last Metro of Ghaziabad while entering Delhi. It is an elevated metro station located on the branch line of the Blue Line of the Delhi Metro in Ghaziabad. It is part of a 2.57 km extension from Anand Vihar station with 200 parking spaces to cater the commuters in the vicinity.

The railway station closest to Kaushambi, is the Anand Vihar Railway Terminal which handles all the east-bound trains from Delhi. It situated just adjacent to the Anand Vihar Metro Station. The terminal being at a distance of less than 2 km is mostly used by the locals of the Kaushambi area.

Anand Vihar ISBT (Interstate Bus-Terminal) is the main source of roadways travelling for Kaushambi. It is situated in the same complex which holds the Anand Vihar Railway Terminal and the Anand Vihar Metro Station. Buses for travelling locally and for interstate travel can easily be boarded from there. Buses for further travelling can be boarded from the Kaushambi Bus Terminal. If travelling within Kaushambi or adjacent cities, the area has a unique form of road transportation popularly called 'Vikram which are 8 seater auto-rickshaws that give you a possibility for local travelling in minimum possible fare. The city is also connected with two National Highways, NH58 and NH24, which provide direct connectivity to the neighboring states.

2. NEED OF THE PLAN.

3. The Conservative Traffic Management plan will help in analysing the issues by surveys, discussion with stakeholders and officials. This Traffic management plan is prepared to manage the Traffic issues of Kaushambi Road connecting Delhi and is a major Road Intersection while entering Delhi –U.P border. This plan is being prepared in compliance of the orders of Hon'ble Supreme Court in Writ Petition (Civil) 1072/2020.

4. LIST OF MEETINGS

Date	Meetings	Participants
30.3.2021	Preliminary site survey	1 Nagar Aayukt 2. SP Traffic 3. RM, Roadways 4. ARTO
1.4.2021	VC of the Committee constituted by Supreme Court	Attached below (List A)
6.4.2021	Joint survey of area	Attached below (List B)
9.4.2021	Meeting to finalize the plan	1. Nagar Aayukt 2. SP, Traffic 3. RO, UPPCB 4, RM, Roadways 5. ARTO

LIST A (Meeting held on 1.4.2021)

1. Shri Surendra Singh, DC, Meerut Division, Meerut (Through Video Conferencing).
2. Shri Ajay Shankar Pandey, DM, Ghaziabad
3. Shri Amit Pathak, S.S.P., Ghaziabad
4. Shri Krishna Karunesh, VC, GDA
5. Shri Mahendra Singh Tawar, MC, GNN
6. Shri V.N. Singh, C.E., GDA
7. Shri R.R. Shah, Town Planner, GDA
8. Shri Utsav Sharma, R.O, UPPCB, Ghaziabad
9. Shri Raghvendra Singh, ARTO (E) IV, Transport Department, Ghaziabad.
10. Shri A.K. Singh, RM, U.P.S.R.T.C., Ghaziabad
11. Shri A.K. Chaudhary, E.E. , GDA
12. Shri K.K. Dahiya, Special Secretary Transport, Delhi (Through Video Conferencing)
13. Shri Meenu Chaudhary, J.C. Police, Delhi (Through Video Conferencing)
14. Chief Engineer, EDMC, Delhi (Through Video Conferencing)
15. Smt. Smita Singh, R.O. , UPSIDA (Through Video Conferencing)
16. Shri Rakesh Chandra, Senior Engineer, U.P Aawas Vikas Parishad, Ghaziabad. (Through Video Conferencing)

LIST B (Meeting held on 6.4.2021)

1. Shri Ajit Kumar Singla (Add. CP/T) Delhi.
2. Shri Deepak Yadav (DCP/EAST) Delhi.
3. Shri Mahendra Singh Tawar (Municipal Commissioner Ghaziabad)
4. Shri Shailendra Singh ADM City Ghaziabad.
5. Shri Ramanand Kushwaha (SPT) Ghaziabad.
6. Shri A.K. Singh (RM, UPSRTC) Ghaziabad.
7. Shri Narendra Kumar (ARM, UPSRTC) Ghaziabad.
8. Shri V.P. Agrawal (ARM, UPSRTC) Ghaziabad.
9. Shri Utsav Sharma Regional Officer (UPPCB).
10. Shri Raghvendra Singh (ARTO, GZB) Ghaziabad.
11. Shri Raj kishore (ACP/T EAST) Delhi.
12. Shri VirendraPunj (ACP/ EAST) Delhi.
13. Shri Shyam Baliyan (Asst. Commissioner) EDMC Delhi.
14. Shri Rajendra Prasad (CE/EDMC) Delhi.
15. Shri Anshul Sharma (JE, UPPCB) Ghaziabad
16. Shri Satish Kumar (SE)
17. Shri O. P. Ojha (SE)
18. Shri A. K. Chaudhary (E O GDA) Ghaziabad
19. Shri Arun Kumar (SHO, AnandVihar) Delhi
20. Shri Khushal Singh (TI/VKC) Delhi
21. Shri Ran Singh SHO Link Road, Ghaziabad
22. Shri B.P Gupta, Traffic Inspector, Kaushambi

5. ISSUES AND CHALLENGES

Based on the analyses made, the following issues can be identified:

1. **Lack of Traffic Discipline**

   a. Haphazard Traffic movement at U-Turns, Junctions and Intersections.
   b. Buses stop near intersections and in all lanes just in front of intersection without any consideration of traffic flow. Buses stop in the middle of theroad to pick up and drop passengers.
   c. Motorized vehicles are parked along roads, even if parking is forbidden.
   d. Waiting Buses on the road of right-turning traffic at intersections are spread into the straight traffic lane even in left-turning lane i.e. wrong side.
   e. Buses overtime/unmanaged time stoppage at depot making otherbuses to wait on the road to enter team
   f. Autos and E-Rikshaws don't follow rules, park anywhere on the road resulting frequent jams on road.

2. **Public Transport**

   a. Unregulated number of Auto rickshaws and E-rickshaws, resulting in congestion on the road.
   b. The rules and routes of Auto Rickshaw and E-Rickshaw's are not defined. They move and stop haphazardly in the area.

3. **Parking**

a. Less parking at the metro station resulting in parking in service lane of metro blocking the right of way of road.
b. Less parking/no parking in commercial buildings, commercial areas, Hotel's, Hospital's due to which visitors and workers are parking on road and service lane.
c. Inappropriate parking of DTC buses resulting jam on road

4. Obstructions on the right of way

a. Toll both of EDMC
b. Police booth
c. Two tree need to be transplanted to clear the Right of way
d. Jersey Barriers on the road resulting bottle necking on the road

5. Poor Pedestrian Facilities

a. Pedestrians walk on the roadway because of encroachment on the Road by Street Vendor's and Auto Rickshaw/E-Rickshaw on the road
b. Bottle necking of road due to movement of Pedestrians on the road as Escalator, column of Foot over Bridge, and Public Toilet, High Tension Pillar is located on the way of Footpath.

6. PROPOSED PLAN

6.1. SHORT TERM PLAN

5.1.1 FROM DABUR TO MAHARAJPUR

1. **Issue:** Dr. Burman Road-Wave intersection remains Congested due to heavy traffic movement from nearby Kaushambhi Metro Station and Commercial area, Mall and Hospitals.
   There is a need of proper planning of 2 U-Turns on Dr. Burman Road and close this intersection provides smooth traffic movement.

   Plan: Two U-turns will be constructed on Dr. Burman Road 100 mtrs. toward left and 200 mtrs. toward right to cater the traffic for both side which will avoid traffic load in the intersection from all side. (GNN)
   (Pls. refer Annexure A)

2. **Issue:** There is a U- turn in front of Pacific mall which create congestion due to haphazard movement of traffic passing from U-turn in any direction which create risk of accidents also.
   Solution: Proper planning of Right of way at U- Turn or U-turn should be shifted.
   Plan: The U – Turn in front of Pacific Mall will be extended by 100 mtrs. of extended separate lane so that the movement of traffic will be controlled while entering the road. (GNN)
   (Pls. refer Annexure B)

3. **Issue:**Many unplanned U-Turns on Kaushambi roads creating haphazard movement

   Plan: Maharajpur T- point will be closed to avoid many u-turns which are not needed after planned U-turns. (GNN)
   (Pls. refer Annexure B)

4. **Issue:**The Auto Rickshaw's have created their own space on the road to park their auto's which block the road by narrowing the passage and results in jams at the junction.
   Proper place should be allocated for the Auto parking.

Plan: In Kaushambi area (Delhi Border – way to Anand Vihar) the vacant land is allocated for Auto Parking and vending zone for the street venders. The proper auto parking is planned to avoid auto parking on the road which is resulting in Traffic Jams on the road.(GNN)

(Pls. refer Annexure C)

SPACE FOR PROPOSED AUTO STAND AND VENDING ZONE

5. **Issue:** Towards Kaushambi Bus stand from Anand Vihar the auto parking is a major issue due to Pacific Mall and ISBT creating a major hindrance in movement of Traffic movement. It is also a turning junction to Delhi. Proper allocation of Auto parking space at Kaushambi depot and pacific mall road is needed. Also the autos should be properly regulated to nor park or wait for the passenger on road. The passenger should come to the allocated space to avail the service of Auto.

Plan: For the parking issue in front of mall and Kaushambi depot at the turning junction, the space for Auto parking is allocated at the Saur Urja marg, Kaushambi Bus Stand Gate no. 1. **The Auto's will be** parked there only and will carry the passenger from the allocated place. (GNN)

(Pls. refer Annexure D)

6. **Issue:** At present Autos are permitted on the area basis (16 km from Centre) due to which they roam freely in whole permitted area.

   Solution: Proper management of Autos and E-Rickshaws should be done as per the Carrying capacity of the area and no more permits should be given.

   Plan:

a. Any more auto rickshaws should not be permitted.
b. Permit given on area basis should be reconsidered to give permit on **'Route basis' and a color should be issued on each route. It will be** convenient for management and user both.
c. Number of E- Rickshaws should be defined and upcoming E- Auto Routes shall be considered and planned priorly as well.

5.1.2. ROADWAYS RELATED

1. **Issue:** Inappropriate Bus movement at Kaushambi depot to enter the Bus depots and carrying the commuters

   Plan:

a. The entries of the buses will be open from Kaushambi Bus stand Gate no.1 (SaurUrjaMarg) and exit will be from Gate no. 3 (Pacific Mall).
b. Also, the exit no.3 of Bus stand will be designed and constructed **angular so that the buses won't create hindrance for the traffic** coming from Delhi Side.
c. Color coding will also be done for creating different path for private buses. (UPSRTC)

(Pls. refer Annexure E)

Bus movement from wrong side to Kaushambi Depot Entry

2. **Issue:** The issue of wrong way movement of buses is prominent at DR. Burman Road (Saur Urja Marg near Hanuman Mandir).

   Plan: For the same, low height barriers will be placed on the entrance of Saur Urja Marg so that buses cannot enter from wrong side. (GNN)

   (Pls. refer Annexure E-1)

3. **Issue:** Bus movement on the Kaushambi road is unplanned due to which the road is congested and frequent Jam can be seen.

   Plan: Routes are fixed to enter the Depot

   a. The Buses entering from U.P. Gate (From Dabur Tiraha at Dr. Burman Road) will now be entering from different route (From Link road to Saur Urja Marg) and will enter from Kaushambi Depot Gate no.1 (UPSRTC)
   (Pls. refer Annexure F)

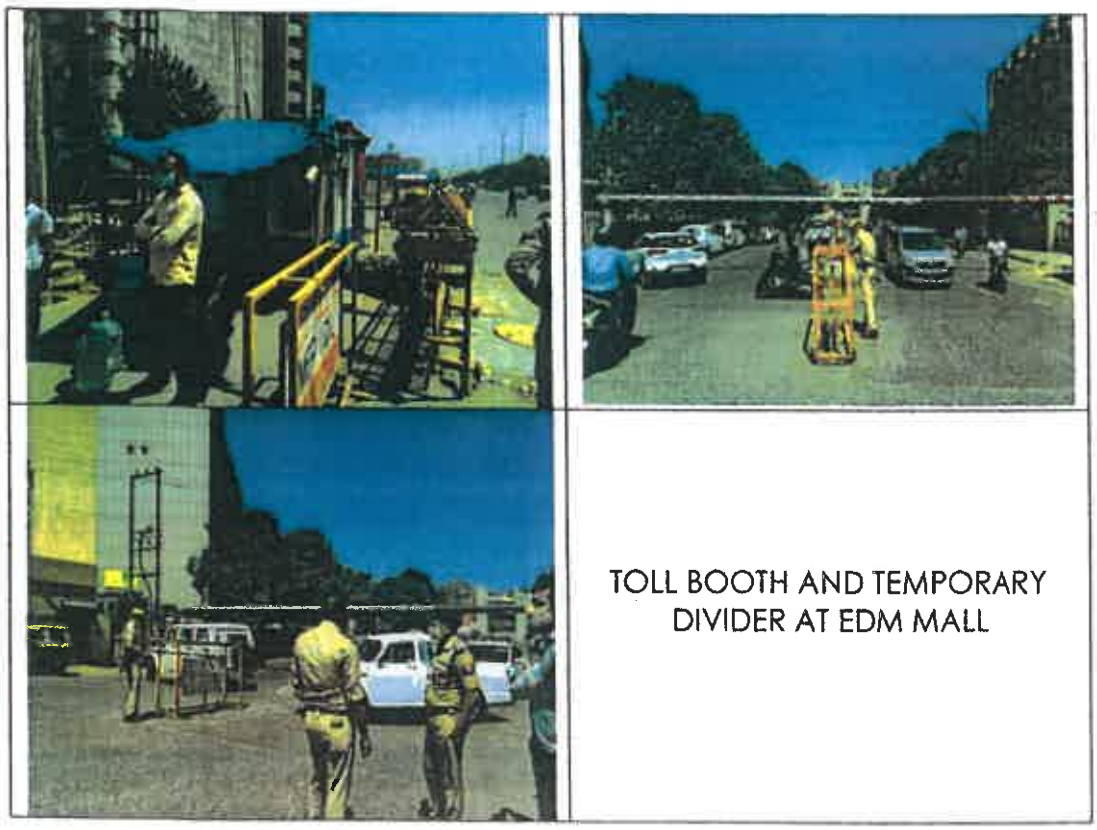
   b. The Roadways buses entering from Mohan Nagar/CISF Road will follow different Route to avoid traffic and will enter from Vasundhara flyover underpass towards Saur Urja Marg and enter Kaushambi Depot Gate no.1 (UPSRTC)
   (Pls. refer Annexure G)

5.1.3. TO BE CONCERNED BY DELHI

1. **Issue:** In Kaushambi Area at EDM Mall, the EDMC Toll and police booth is blocking the road on left and making Right of way Narrow and obstructing the traffic movement . Due to which Vehicle passing takes time and Pollution level also increased.
   EDMC toll booth should be removed or replaced to make right of way left free.

   Plan: Joint Inspection team has decided to shift these booths 20 meters further and widen the left lane to make the left turn free. (EDMC)

   (Pls. refer Annexure H)



TOLL BOOTH AND TEMPORARY DIVIDER AT EDM MALL

2. **Issue:**There is no road divider at EDM Mall road which leads to unmanaged Traffic movement.

Issue: In Kaushambi Area the road leading to Delhi via EDM Mall was proposed to make one wayBut this found to be unsuitable as there is no alternative for the same.

Plan: There is need to construct a divider on EDM mall road so that proper lane for both side traffic can be managed. (GNN)

(Pls. refer Annexure H)

3. **Issue:**EDMC Toll booth, EDMC post and prepaid booth are present at the entrance to Anand Vihar from Kaushambi. These booths are narrowing the roads which create bottle neck for the Traffic Flow. Also the Traffic coming from Seemapuri creates a T-point junction with traffic coming from Kaushambi which ultimately creates a block in movement and leads to pollution.

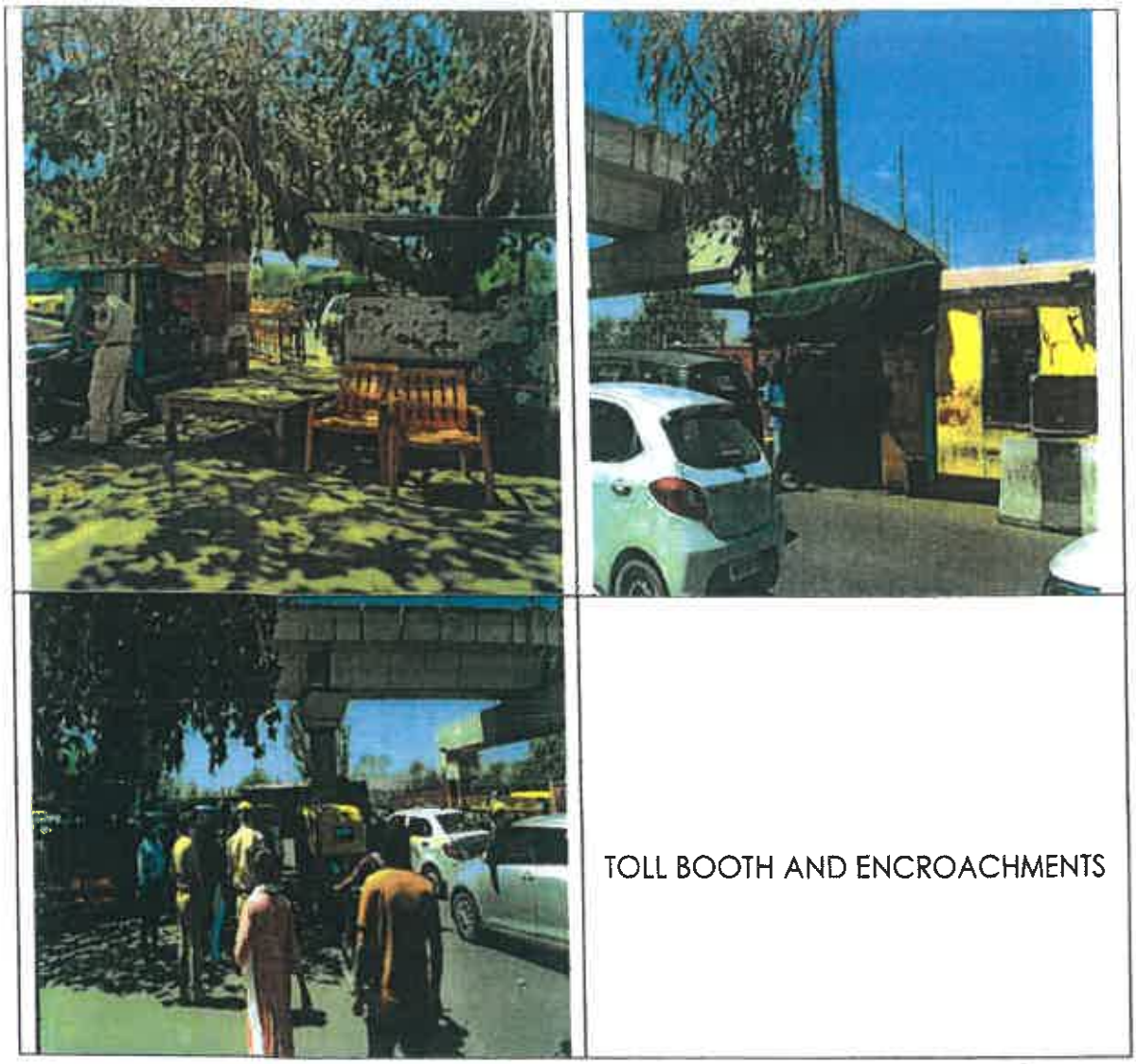
   These three (Booths and police post) needs to be Shifted 20 Mtrs. towards Delhi and widen the road for 'left free movement'

   Plan:

   a. Covering the drain/nallah and construction of Slip road to achieve two more lanes and create the left free movement to ease the Traffic flow and avoid all kinds of congestion.
   b. Permissions from forest department will be obtained to remove two trees to construct two lanes on SLIP road.
   c. Prepaid booth will be shifted near Petrol Pump
   d. Delhi Police post and EDMC post will be shifted on left side from the right side.

      (GNN, EDMC,Delhi Police)

   (Pls. refer Annexure I)



TOLL BOOTH AND ENCROACHMENTS

4. **Issue:** : While coming from Anand Vihar to Maharajpur (The only available Road):

   There are Jersey barriers adjacent to Kaushambi Bus Depot of Delhi Police which has narrowed the way.

   On the left lane there are Local vendors, Stalls, Autos, Mini Buses etc due to which the left lane is always blocked.

   PLAN:

   a. It is necessary to remove the Jersey Barriers and make 'Left-Turn' free.

b. Joint Inspection Team has decided to shift the encroachments on the side EDMC and GNN accordingly by the concerned authorities and make the left lane free and usable.
c. Height Barriers will be extended towards left till Side wall of Kaushambi Bus depot. (EDMC).

(Pls. refer Annexure J)

EDMC Barricades and Jersey Barriers

5. **Issue:**The EDMC Bus parking located near petrol pump on the Road no. 56 is unsuitable for the traffic flow

Plan: As per the decision of Joint Inspection Team,the parking shall be shifted so that it won't obstruct the movement happening due to parking of buses.

5.2 LONG TERM PROPOSALS

5.2.1. FROM DABUR TO MAHARAJPUR

1. **Issue:** Kaushambi Metro is the last metro of Ghaziabad to enter Delhi and the Parking Capacity isn't enough. As parking is required by workers of nearby hospitals, commercial areas, commuters of metro, the parking capacity isn't enough and the vehicles are parked in the service lane.

   There should be proper parking at Kaushambi Metro station to cater the required parking need for Hospital, working population and Metro commuters. Similar arrangements need to be made at other metro stations as well in order to avoid such issues.

   Plan: The Multi level Parking will be provided by DMRC at Kaushambi metro to cater the problem of parking due to insufficient parking at metro.(DMRC)

2. **Issue:** People working/visiting commercial complexes, hospitals, banks etc in the area presently use the service lane for parking due to inappropriate parking place which blocks the road.

   Plan:

   a. A Multilevel Car Parking to be developed. (GDA)

   b. Kaushambi and Sahibabad commercial and industrial establishments to be notified to park their vehicle in their own premises and to have their own parking.

4. **Plan**: To avoid encroachment of road by vehicle on road, Kaushambi Bus Depot will be developed as Integrated Bus Port on PPP mode in which underground parking will provide parking space for two-wheeler and Four wheeler parking facility.

5. **Plan:**For CNG buses regulated from Maharajpur, An Alternative parking is required. (GNN)

5.2.2. TO BE CONCERNED BY DELHI

1. **Plan:**

   a. Joint Inspection has decided to vacate the Left side of Foot Over Bridge on Road no. 56 and shift the DTC bus stop till the wall of Kaushambi Bus Depot. (DTC)

   b. Although this is green belt, this has 2 High Tension pillars which needs to be shifted towards left (Electricity Department Delhi). There is a Public Urinal of EDMC which is narrowing the road. This also needs to be shifted.

   c. These measures will clear up the left side and widen the road which will be used for getting On/Off from buses and will ease the traffic flow and lower the pollution flow.

   d. The Escalator of Foot over Bridge is located on Footpath. Also, the pillar of FOB is on footpath. So the escalator and pillar need to be shifted on left side to widen the road. As FOB has heavy footfall, there is a need of parallel foot over bridge need to be constructed so that Traffic can move with ease.

   e. There is an public toilet which need to be shifted to clear the road and widen it. Joint Inspection Team has decided to shift the Escalator, Pillar, and Public Toilet to make Left Free road and ease the Traffic movement by widening the road.

   (Pls. refer Annexure K)

2. **Issue:**At present the buses takes lot of time at depot for various reasons which makes other buses to wait on road no.56 and block the road. Therefore, there is an urgent need of Digitalization

   Plan: Digitalization of Entry/ Exit of buses is proposed so that the time at depot can be fixed and monitored. From this, overstay of buses at the Depot can be avoided which can further avoid the road blockage by avoiding the waiting of buses on the road no. 56.

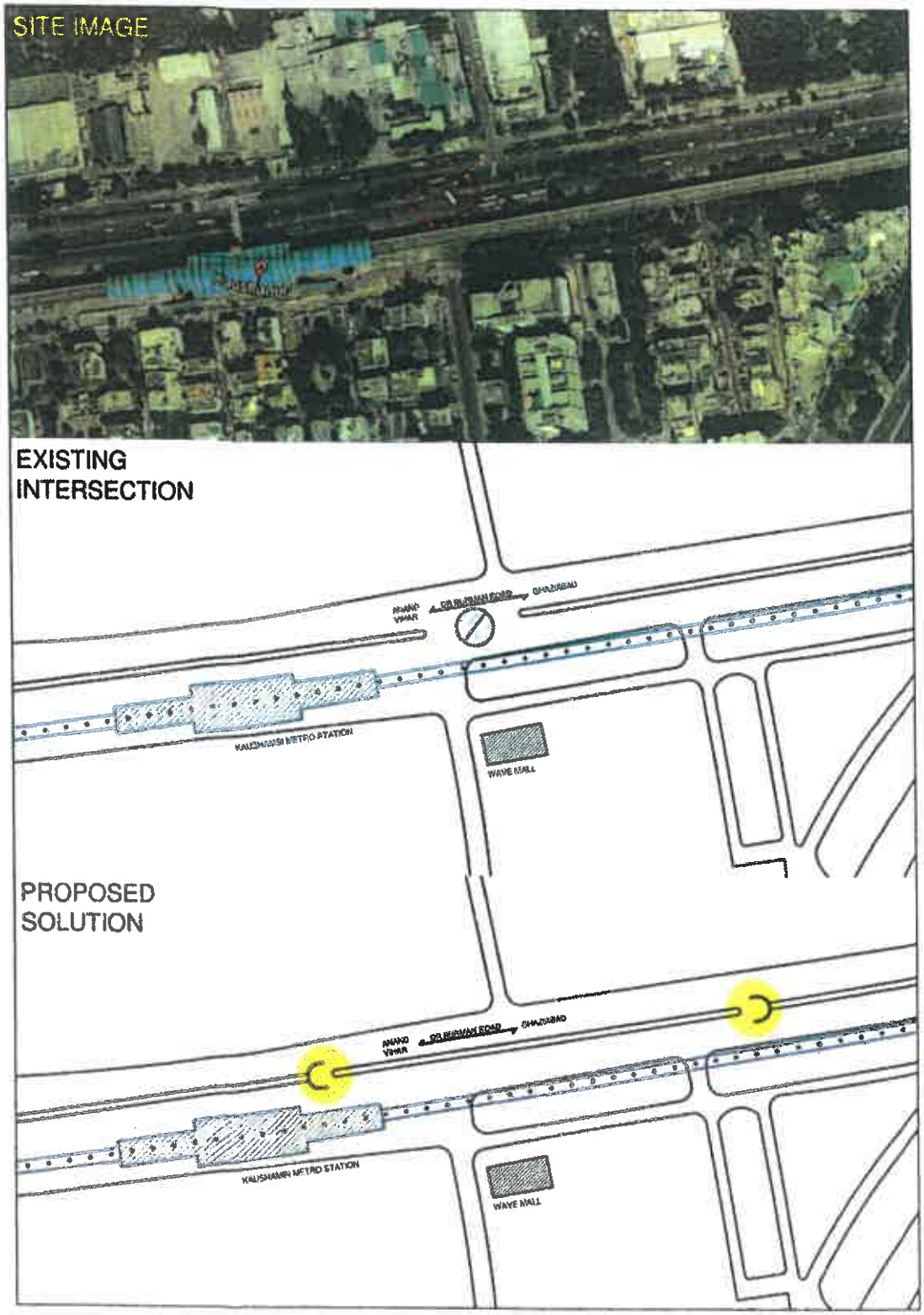
Entry-Exit Point of
Kaushambi Depot

Foot Note:

1. In Relation to remove encroachment, the action will be taken by Ghaziabad District Administration, Ghaziabad Nagar Nigam and Ghaziabad Development Authority.

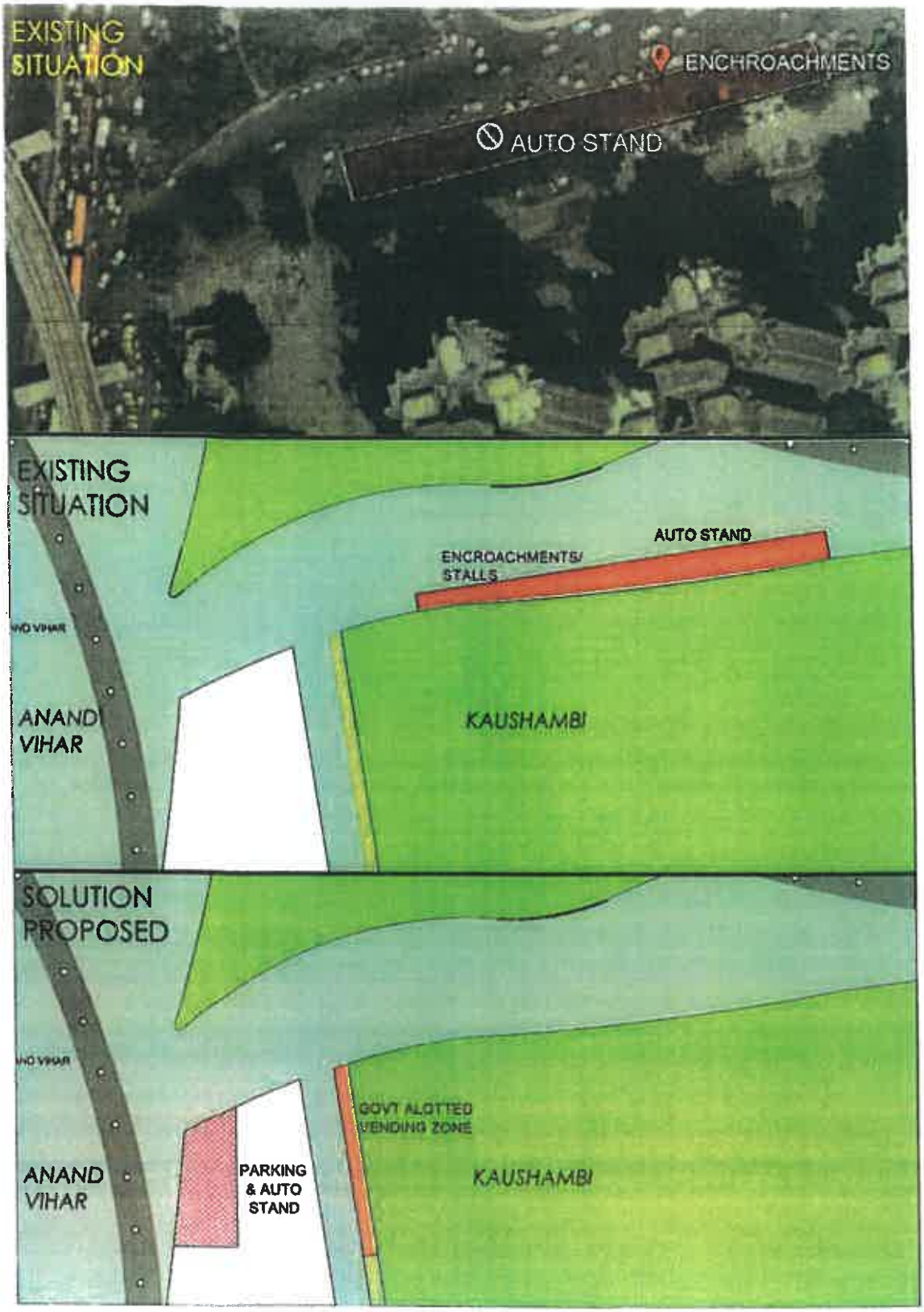
2. Work of Traffic Enforcement will be done by Traffic Police, Thana Link road, Thana Kaushambi and Delhi Traffic Police on behalf of Delhi.

ANNEXURES

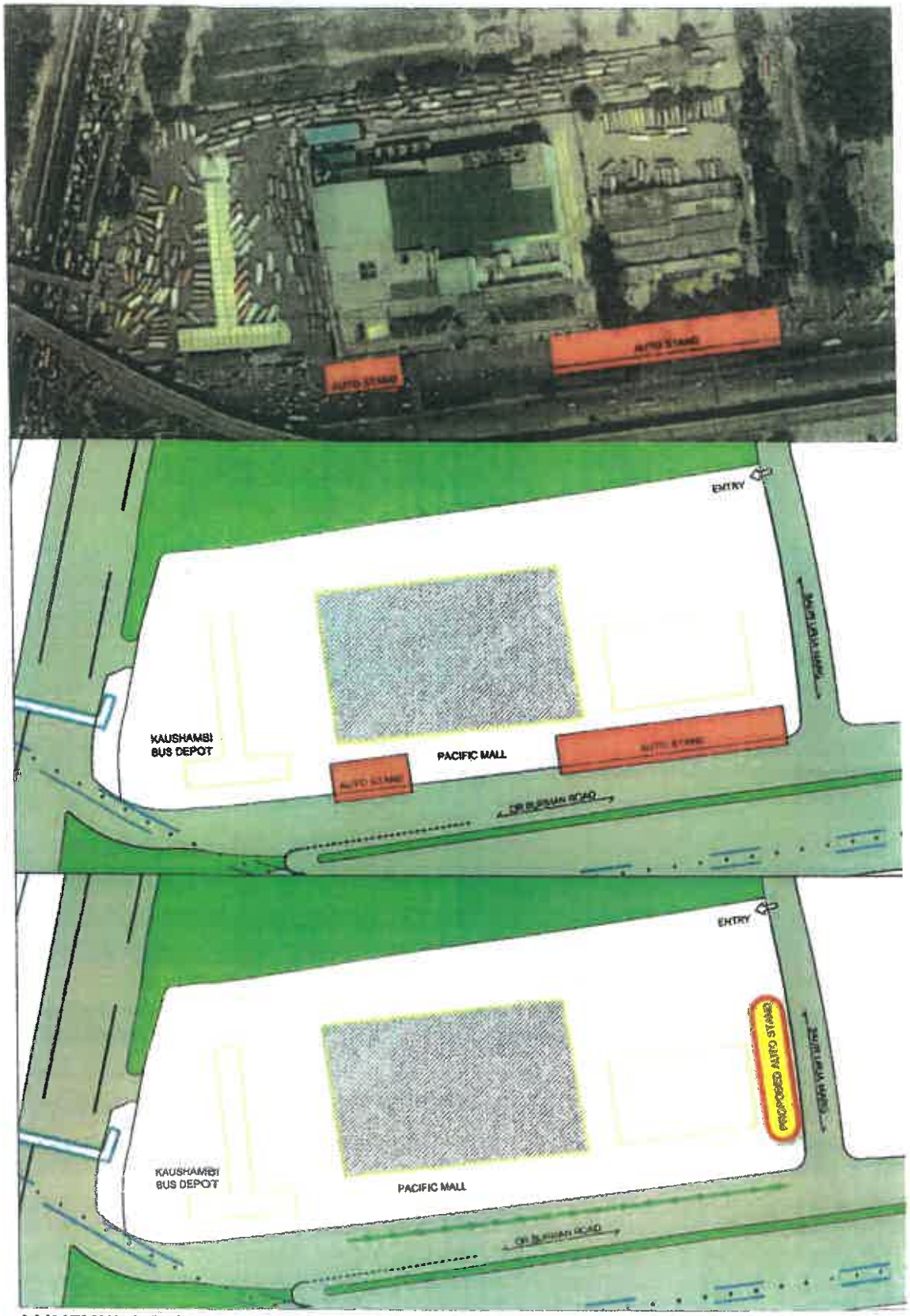


ANNEXURE –A (TWO U- TURNS ARE DESIGNED FROM THE CENTRE OF WAVE MALL ROAD- 100 MTRS. TOWARDS LEFT AND 200 MTRS. TOWARDS RIGHT)

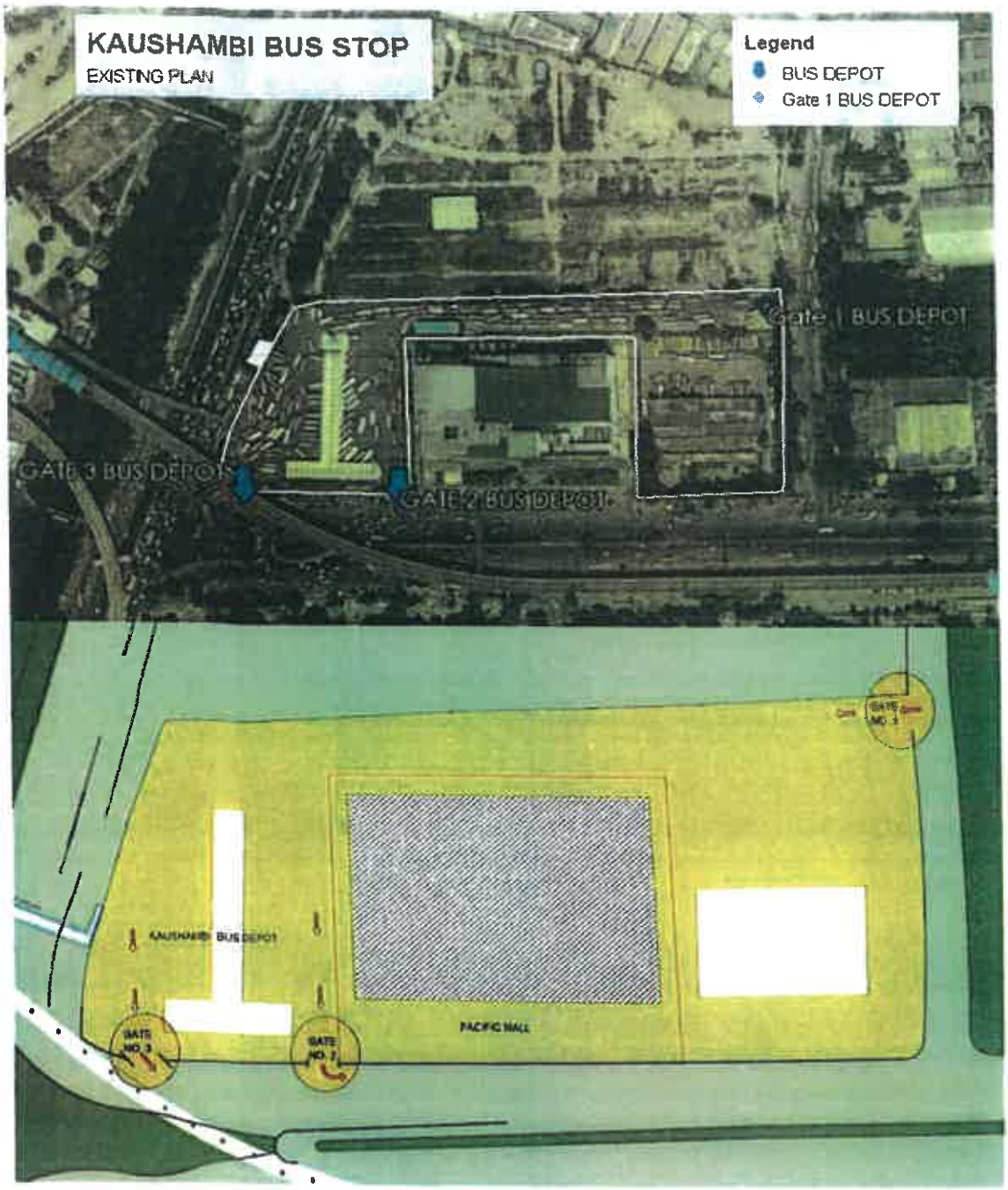
ANNEXURE –B (U- TURN IN FRONT OF PACIFIC MALL IS EXTENDED FOR 100 MTRS. TO DIRECT AND MERGE THE TRAFFIC IN PROPER MANNER. T-POINT U-TURN IS CLOSED)



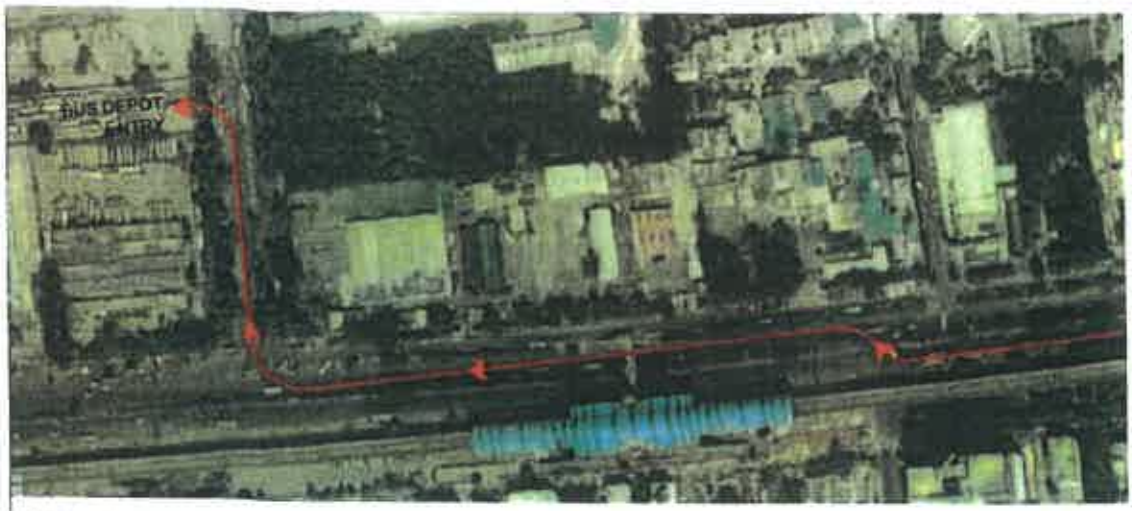
ANNEXURE-C – (LAND ALLOCATION FOR AUTO STAND AND VENDING ZONE FOR STREET HAWKERS)



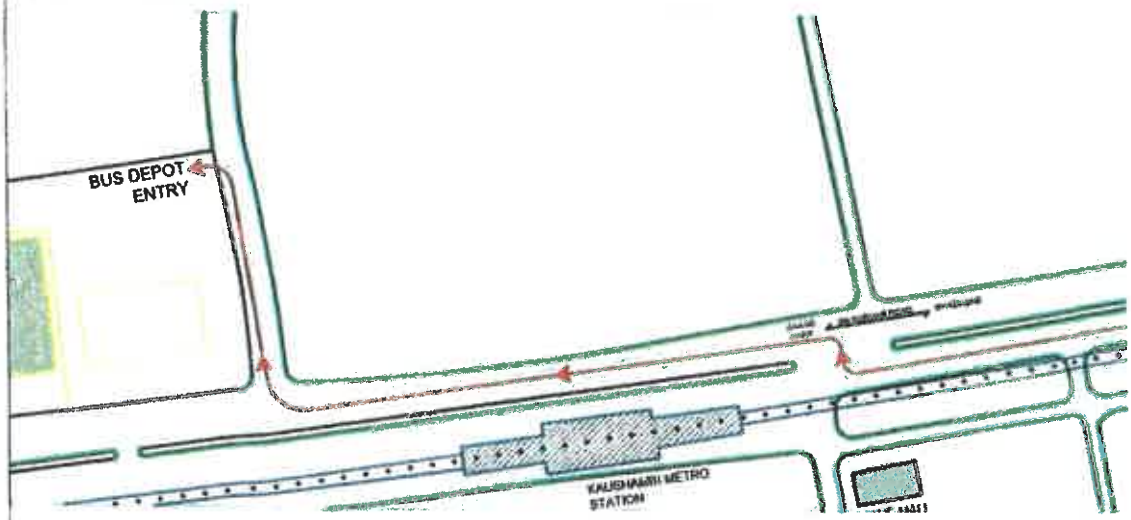
ANNEXURE-D (PROPOSED AUTO PARKING AT SAUR URJA MARG)



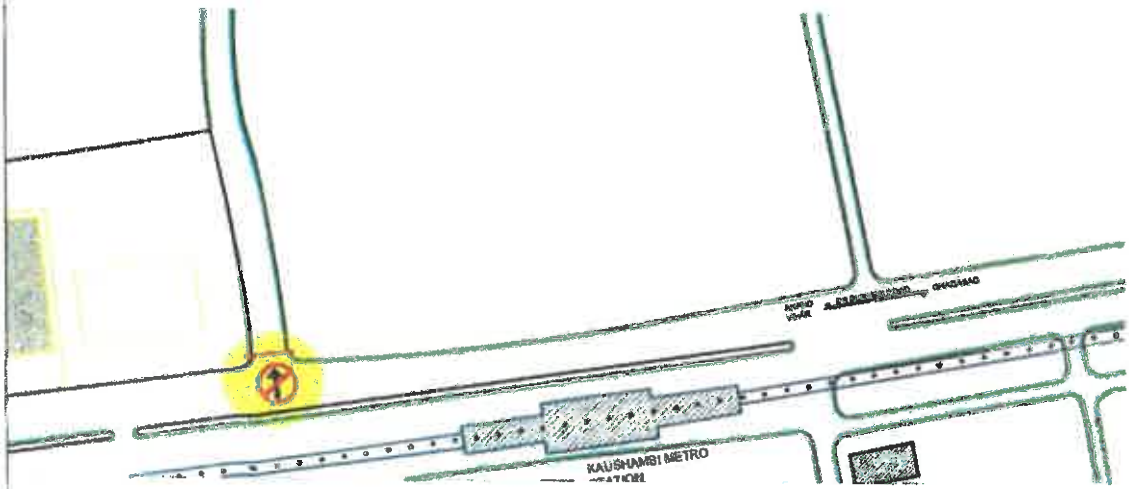
ANNEXURE-E (GATE NO. 3 IS DESIGNED ON AN ANGLE TO AVOID CONGESTION)



EXISTING PROBLEM

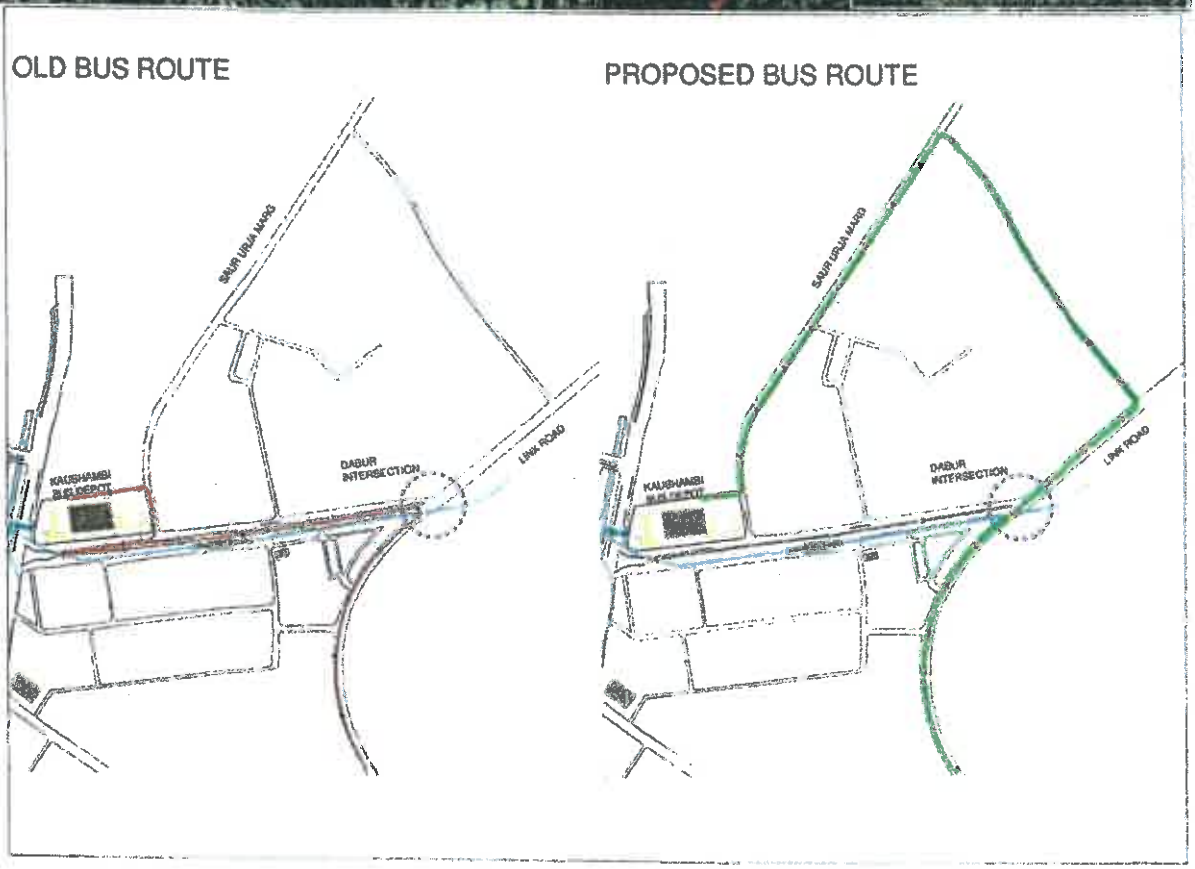


EXISTING PROBLEM



PROPOSED HEIGHT BARRIER

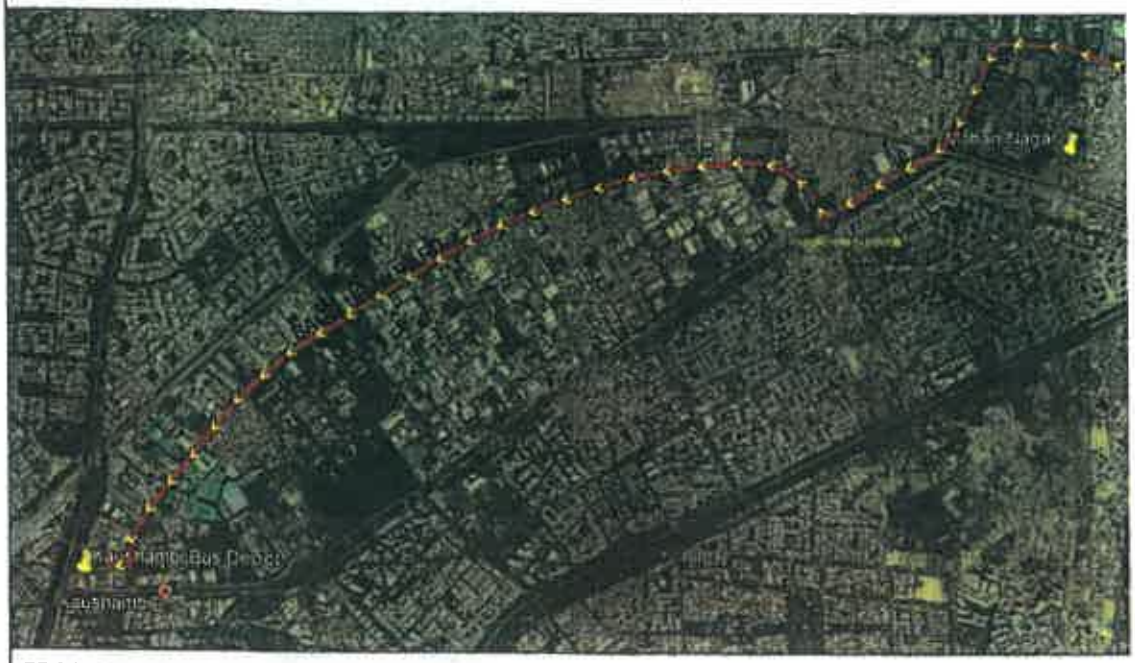
ANNEXURE-E-1 (GATE NO. 3 IS DESIGNED ON AN ANGLE TO AVOID CONGESTION)



ANNEXURE F – ROUTE 1 FROM LINK ROAD TO SAUR URJA MARG

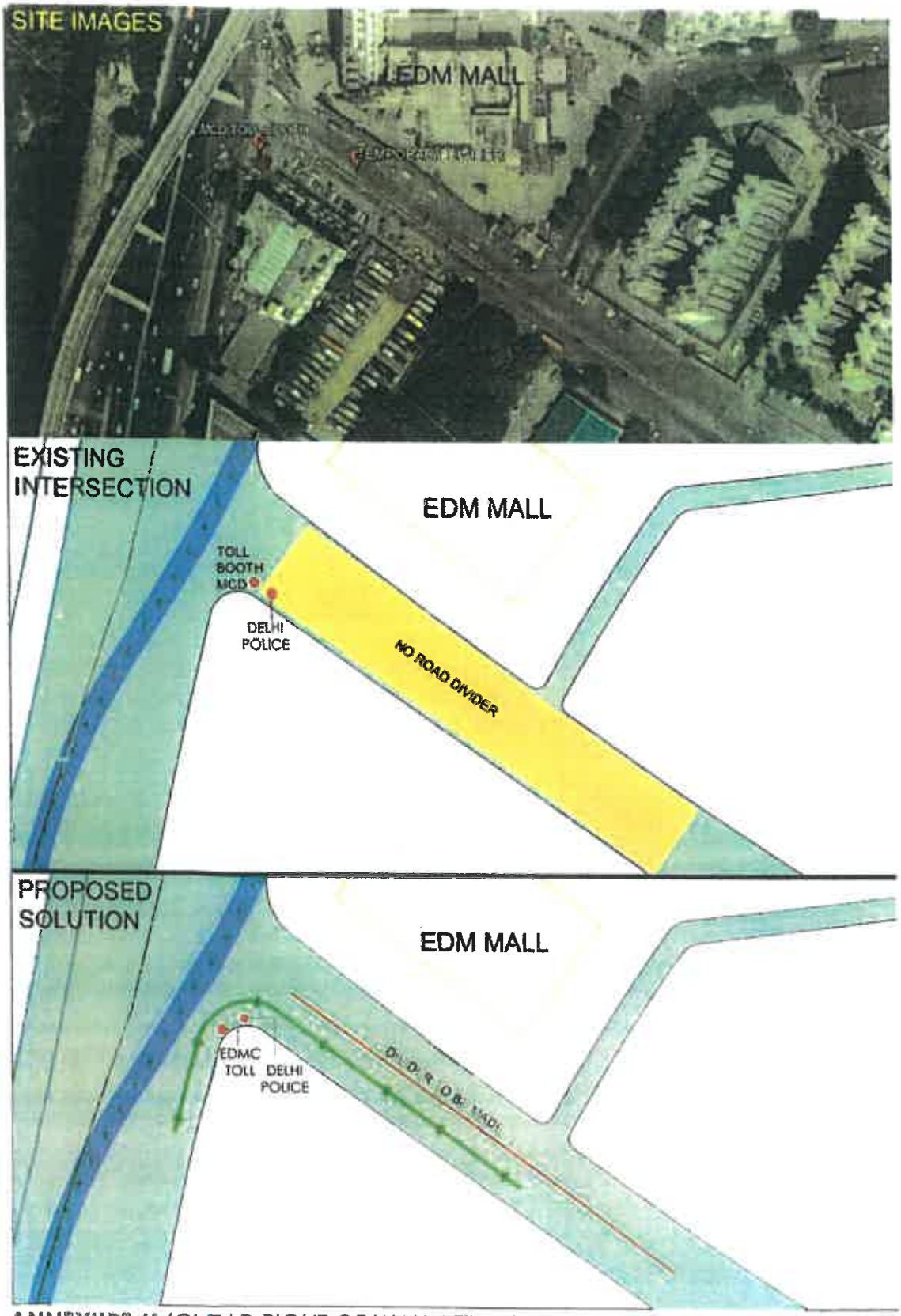
37

EXISTING BUS ROUTE FROM MOHAN NAGAR TO KAUSHAMBI BUS DEPOT

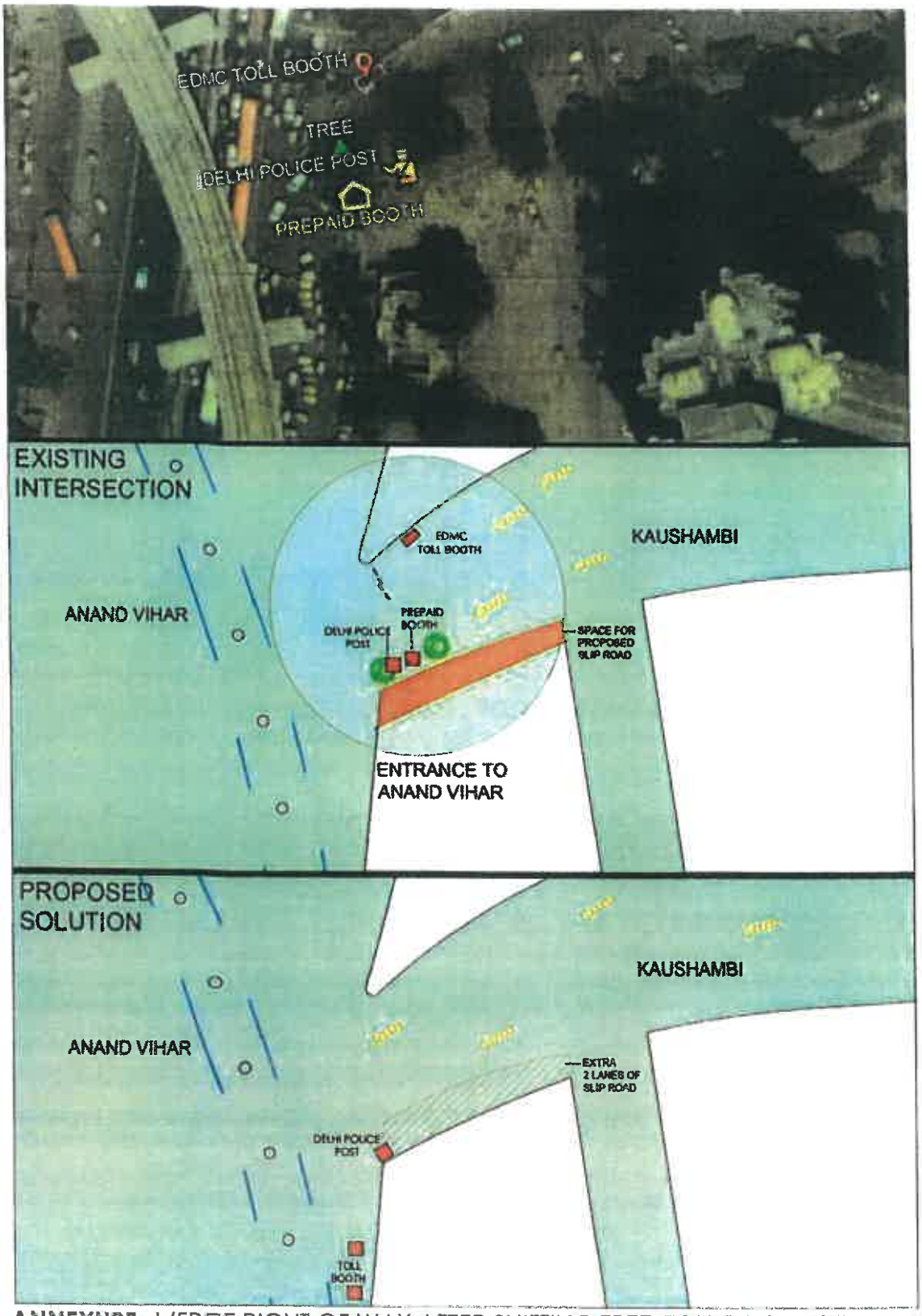


PROPOSED BUS ROUTE FROM MOHAN NAGAR TO KAUSHAMBI BUS DEPOT

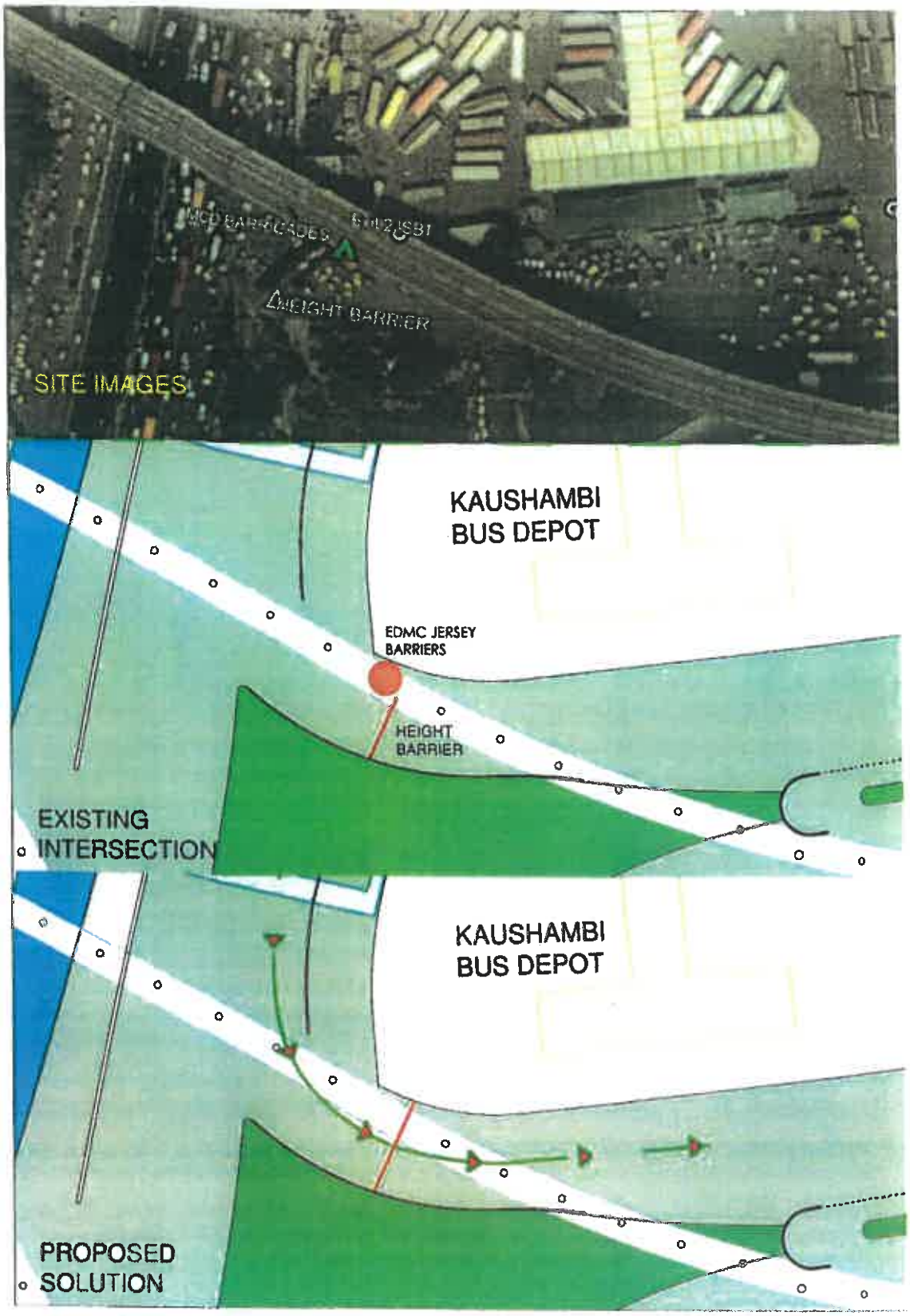
ANNEXURE-G (BUS ROUTE FROM MOHAN NAGAR TO KAUSHAMBI DEPOT GATE NO.1)



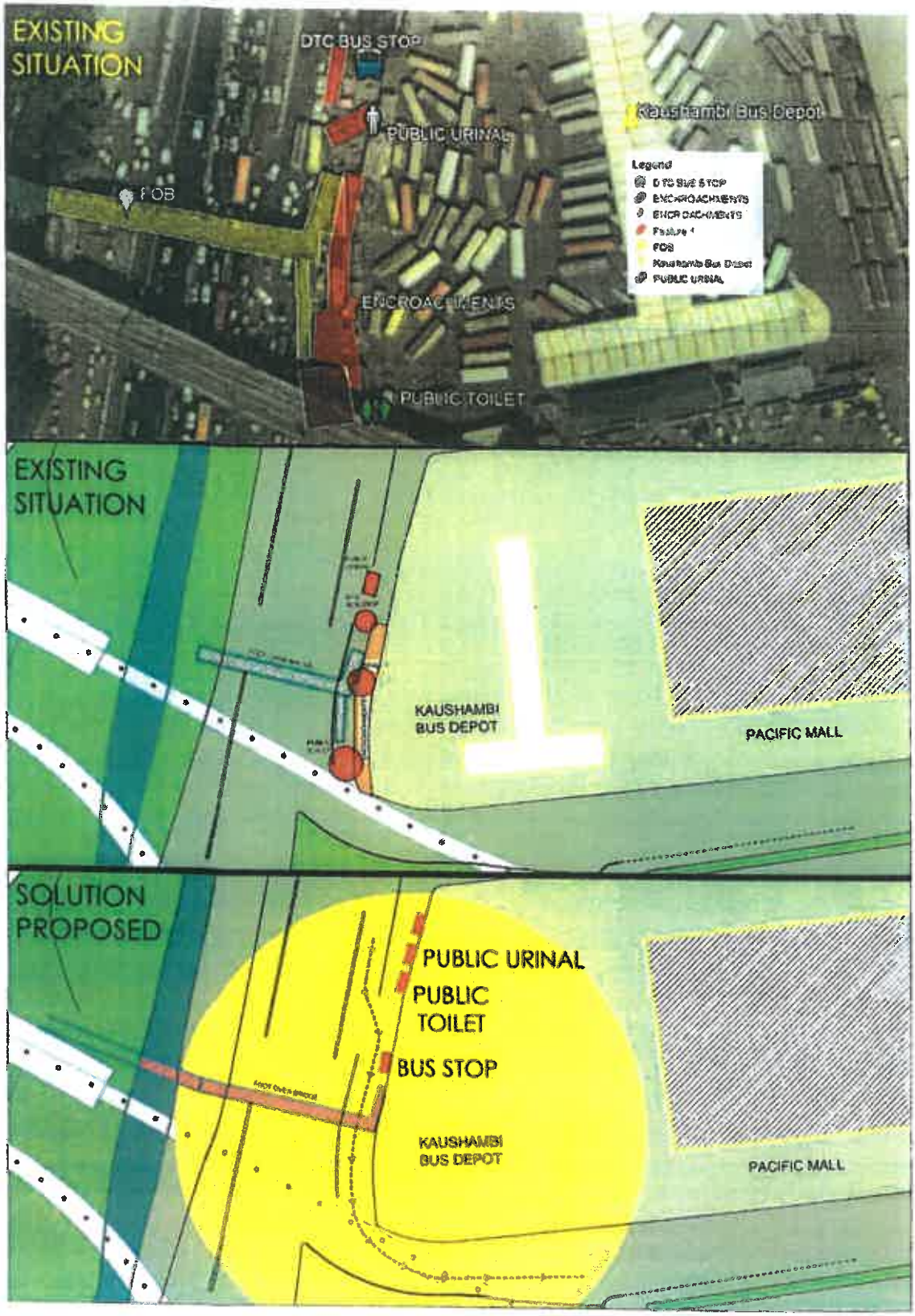
ANNEXURE-H (CLEAR RIGHT OF WAY AFTER SHIFTING EDMC BOOTH AND MARKING THE DIVIDER AT EDM ROAD JUNCTION)



ANNEXURE -I (FREE RIGHT OF WAY AFTER SHIFTING TREE, TOLL BOOTH OF EDMC, PREPAID BOOTH AND POLICE BOOTH)



ANNEXURE-J (CLEAR RIGHT OF WAY AFTER REMOVING JERSEY BARRIERS, STREET VENDOR STALLS AD HEIGHT BARRIER TO MAKE LEFT TURN FREE)



ANNEXURE-K (CLEAR FOOTPATH MOVEMENT AFTER SHIFTING PUBLIC TOILET, HT PILLAR, ESCALATOR OF FOB, COLUMN OF FOB AT FOB ON ROAD NO. 56)

S.NO.	NAME	SIGNATURE
1	Shri Ajit Kumar Singla (Add. CP/T) Delhi.	
2	Shri Deepak Yadav (DCP/EAST) Delhi.	
3	Shri Mahendra Singh Tawar (Municipal Commissioner Ghaziabad)	
4	Shri Shailendra Singh ADM City Ghaziabad.	
5	Shri Ramanand Kushwaha (SPT) Ghaziabad.	
6	Shri A.K. Singh (RM, UPSRTC) Ghaziabad.	
7	Shri Narendra Kumar (ARM, UPSRTC) Ghaziabad.	
8	Shri V.P. Agrawal (ARM, UPSRTC) Ghaziabad.	
9	Shri Utsav Sharma Regional Officer (UPPCB).	
10	Shri Raghvendra Singh (ARTO, GZB) Ghaziabad.	
11	Shri Raj kishore (ACP/T EAST) Delhi.	
12	Shri Virendra Punj (ACP/ EAST) Delhi.	
13	Shri Shyam Baliyan (Asst. Commissioner) EDMC Delhi.	
14	Shri Rajendra Prasad (CE/EDMC) Delhi.	
15	Shri Anshul Sharma (JE, UPPCB) Ghaziabad	
16	Shri Satish Kumar (SE)	
17	Shri O. P. Ojha (SE)	
18	Shri A. K. Chaudhary (EE GDA) Ghaziabad	
19	Shri Arun Kumar (SHO, AnandVihar) Delhi	
20	Shri Khushal Singh (TI/VKC) Delhi	
21	Shri Ran Singh SHO Link Road, Ghaziabad	
22	Shri B.P Gupta, Traffic Inspector, Kaushambi	

R-5

प्रेषक,

आयुक्त,
मेरठ मण्डल
मेरठ।

सेवा में,

1. वरिष्ठ पुलिस अधीक्षक, गाजियाबाद।
2. नगर आयुक्त, नगर निगम, गाजियाबाद।
3. उपाध्यक्ष, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
4. सम्भागीय परिवहन अधिकारी, गाजियाबाद।
5. क्षेत्रीय प्रबन्धक, उ0प्र0 राज्य सड़क परिवहन निगम लि0, गाजियाबाद।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

संख्याः 3251 /45-07 I:018-20 दिनांक 29 सितम्बर,2021

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 308/2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या-20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवा) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 के अनुपालन के सम्बन्ध में दिनांक 31.08.2021 को वीडियोकान्फेन्सिंग के माध्यम से आयुक्त, मेरठ मण्डल, मेरठ की अध्यक्षता में सम्पन्न बैठक के कार्यवृत्त का अनुपालन कराये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 308/2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या-20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवा) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 का अनुपालन कराये जाने हेतु दिनांक 31.08.2021 को आयुक्त महोदय की अध्यक्षता में हुयी वीडिओकान्फ्रेंसिंग के क्रम में निर्गत कार्यवृत्त संख्या 3191/45-07/2018-20 दिनांक 11.09.2021 का सन्दर्भ ग्रहण करने का कष्ट करें।

उल्लेखनीय है कि दिनांक 31.08.2021 को आहुत वीडियोकान्फ्रेंसिंग में आयुक्त महोदय द्वारा प्रदत्त निर्देशो की अनुपालन आख्या अभी तक अप्राप्त है।

अतः आपसे पुनः अपेक्षा है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 308/2015 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर में दिनांक 31.08.2021 को हुयी वीडियोकान्फ्रेंसिंग में आयुक्त महोदय द्वारा निर्गत निर्देशो की अनुपालन आख्या दिनांक 30.09.2021 तक आवश्यक रूप से इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।

संलग्नक-यथोक्त

भवदीया,

28/9

(चैत्रा वी.)
अपर आयुक्त
मेरठ मण्डल, मेरठ।

प्रतिलिपि- 1. व्यैक्तिक सहायक को आयुक्त महोदय के अवलोकनार्थ प्रेषित।
2. जिलाधिकारी, गाजियाबाद को इस आशय से प्रेषित कि दिनांक 31.08.2021 की बैठक के कार्यवृत्त की अनुपालन आख्या संकलित कर संयुक्त अनुपालन आख्या दिनांक 30.09.2021 तक उपलब्ध कराना सुनिश्चित करें।

(चैत्रा वी.)
अपर आयुक्त
मेरठ मण्डल, मेरठ।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 308/2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या–20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवां) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 के अनुपालन के सम्बन्ध मे दिनांक 31.08.2021 को वीडियोकान्फ्रेन्सिंग के माध्यम से आयुक्त, मेरठ मण्डल, मेरठ की अध्यक्षता मे सम्पन्न बैठक का कार्यवृत्त।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 308/2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या–20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवां) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23–08–2021 को पारित आदेश का मुख्य अंश निम्नवत है:–

".....In view of above, we direct the Divisional Commissioner, Meerut to forthwith hold a meeting with the concerned officers, particularly Commissioner, Nagar Nigam Ghaziabad, District Magistrate, Ghaziabad, SSP Ghaziabad and Regional Officer of UP State PCB to take cognizance of the pending issues and to plan remedial action. Inter alia, data of Air quality and noise levels be taken into account for further action. Status of encroachment removal, cleaning of drains, collection and transportation of garbage, removal of pressure horns and other measures may be compiled, if not so far done. Delays in preparing plan may be made up by mid-course correction. We hope the Commissioner will take the erring officers to task for their failure in responding to this Tribunal in the last more than one year and even today.

The Divisional Commissioner, Meerut, District Magistrate, Ghaziabad, Commissioner, Nagar Nigam Ghaziabad, SSP Ghaziabad and Regional Officer of UP State PCB may remain present in person by video conferencing on the next date to apprise this Tribunal of the progress....."

List for further consideration on 25.10.2021.

सर्वप्रथम मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 308/2015 मे दिनांक 20–08–2018 को पारित आदेश मे वर्णित समिति द्वारा उक्त के अनुपालन स्थिति के सम्बन्ध मे अवगत कराये जाने के निर्देश दिये गये।

इस सम्बन्ध मे जिलाधिकारी, गाजियाबाद द्वारा अवगत कराया गया कि याचिकाकर्ता द्वारा प्रदूषण वाहनों के उत्सर्जन, अवैध पार्किंग, सड़क और फुटपाथ पर अतिक्रमण आदि समस्याओं के सम्बन्ध मे माननीय एन0जी0टी0, नई दिल्ली मे याचिका दायर की गयी थी, जिसमे मा0 अधिकरण द्वारा सीपीसीबी, यूपीपीसीबी और डीपीसीसी के प्रतिनिधियों वाली एक टीम का गठन करते हुए संबंधित स्थल का निरीक्षण करने, वायु गुणवत्ता के नमूने लेने और प्रदूषण के स्रोत की पहचान करने का निर्देश दिया गया था। उक्त समिति द्वारा अपनी रिपोर्ट 22.03.2017 को मा0 अधिकरण मे प्रस्तुत की गयी।

तत्क्रम मे मा0 अधिकरण द्वारा समिति की रिपोर्ट दिनांक 22.03.2017 मे दी गयी संस्तुति के अनुपालन हेतु आयुक्त, मेरठ मण्डल, मेरठ, केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा नगर निगम के प्रतिनिधियों की संयुक्त समिति का गठन किया गया। समिति द्वारा अपनी रिपोर्ट मे समस्या के निदान हेतु long term एवं short term उपाय किये जाने की संस्तुति की गयी थी।

समिति द्वारा प्रेषित संस्तुति के दृष्टिगत अनुपालन की वर्तमान स्थिति के सम्बन्ध में विचार विमर्श करते हुए आयुक्त द्वारा निम्न निर्देश दिये गये:-

1. **Short Term उपाय:-**

(i)- आवासीय क्षेत्रों के पास हार्न बजाने पर पूर्ण प्रतिबन्ध के अलावा सभी उच्च यातायात क्षेत्रों में शोर स्तर अवरोध बनाया जाना चाहिए।

इस सम्बन्ध मे बैठक में उपस्थित क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा अवगत कराया गया कि मा0 एन0जी0टी0 के आदेशों के अनुपालन मे आयुक्त मेरठ मण्डल, मेरठ की अध्यक्षता मे सम्पन्न पूर्व बैठक मे गाजियाबाद विकास प्राधिकरण द्वारा अवगत कराया गया है कि कौशाम्बी के समस्त क्षेत्र में नोईज लेवल बेरियर की स्थापना किया जाना सम्भव नही है। निर्देशित किया गया कि जिलाधिकारी, गाजियाबाद द्वारा इस सम्बन्ध में विचारोपरान्त समुचित कार्यवाही की जाये।

(कार्यवाही-जिलाधिकारी, गाजियाबाद)

(ii)- निजी बसों, ऑटो और विक्रमों (टेम्पोस) को रोकना आवश्यक है, जो बस स्टेशन के दोनों ओर सड़क पर बस स्टेशन के गेट के बाहर से अवैध रूप से संचालित होती हैं।

इस सम्बन्ध मे पुलिस अधीक्षक-यातायात, गाजियाबाद द्वारा अवगत कराया गया कि कौशाम्बी बस स्टेशन के निकटवर्ती क्षेत्र में समय-समय पर अभियान चलाकर कई अवैध वाहनों के विरूद्ध चालान तथा जुर्माने की कार्यवाही की गयी है, जिसके सम्बन्ध मे मा0 अधिकरण को अवगत कराया गया है, जिस पर निर्देशित किया गया कि पुलिस अधीक्षक (यातायात), गाजियाबाद द्वारा अन्य विभाग से समन्वय स्थापित करते हुए क्षेत्र मे अतिक्रमण तथा अवैध रूप से संचालित निजि बसों, ऑटों आदि के सम्बन्ध मे वास्तविक स्थिति के आंकलन हेतु स्थल का सर्वे कर आख्या प्रेषित किया जाना सुनिश्चित किया जाये। साथ ही इस सम्बन्ध मे पूर्व में की गयी कार्यवाही के सम्बन्ध मे माहवार एक्शन टेकन रिपोर्ट प्रेषित किये जाने हेतु निर्देशित किया गया।

(कार्यवाही-यातायात पुलिस/सम्भागीय परिवहन विभाग/नगर निगम, गाजियाबाद)

(iii)-अवैध पार्किंग पर रोक लगाये जाने के सम्बन्ध मे।

इस सम्बन्ध मे नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा अवगत कराया गया कि कौशाम्बी क्षेत्र मे अवैध पार्किंग के सम्बन्ध मे नियमित रूप से अभियान चलाकर दोषी वाहनों के विरूद्ध कार्यवाही की जा रही है। क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा अवगत कराया गया कि उद्योग मैसर्स टाटा स्टील बी0ए0एल0 लि0 द्वारा पूर्व मे अपने वाहनों को सड़क किनारे पार्क किया जा रहा था, परन्तु उनके द्वारा भारी वाहनों की पार्किंग इकाई के पिलखुवा स्थित परिसर मे की जा रही है। वर्तमान मे उनके द्वारा अपने इकाई परिसर के अन्दर ही क्षमता के अनुसार वाहनों को पार्क किया जा रहा है। अवैध पार्किंग के सम्बन्ध मे पुलिस अधीक्षक-यातायात तथा नगर निगम, गाजियाबाद द्वारा निरन्तर अभियान चलाते हुए पूर्व मे की गयी कार्यवाही के सम्बन्ध मे माहवार एक्शन टेकन रिपोर्ट प्रेषित किये जाने हेतु निर्देशित किया गया।

(कार्यवाही-यातायात पुलिस/नगर निगम, गाजियाबाद)

(iv)–नगरीय ठोस अप शेष्ट का निपटान, कचरा पृथक्करण उचित ह ना चाहिए और नगर निगम, गाजियाबाद को निर्देश जारी किया जाना चाहिए।

इस सम्बन्ध मे नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा अवगत कराया गया कि वर्तमान मे नगर निगम द्वारा जनपद गाजियाबाद मे डोर–टू–डोर व ड़ा कलेक्शन का कार्य किया जा रहा है तथा उक्त कूड़े के पृथीक्कीकरण तथा निस्तारण हेतु 02 गारबेज फैक्ट्री संचालित है तथा अन्य 02 गारबेज फैक्ट्री को शीघ्र संचालित किया जाना प्रस्तावित है। पूर्व मे कौशाम्बी क्षेत्र मे संचालित ढलाव घर को भी पूर्ण रूप से बन्द करवा दिया गया है। नगर आयुक्त को समुचित कार्यवाही के निर्देश दिये गये।

(कार्यवाही –नगर आयुक्त, गाजियाबाद)

(v)–सभी नालों एवं सीवर लाईन का उचित रख–रखाव किया जाये।

इस सम्बन्ध मे नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा अवगत कराया गया कि कौशाम्बी क्षेत्र मे सीवर लाईन एवं रोड निर्माण का कार्य पूर्ण कर लिया गया है। नालों मे उत्प्रवाह का समुचित प्रवाह सुनिश्चित किया जा रहा है। किन्तु कुछ स्थान प नाले का निर्माण कार्य किया जाना प्रस्तावित है, जिसे निर्माण कार्य पूर्ण होने पर कवर किये जाने की कार्यवाही सुनिश्चित की जायेगी।

(कार्यवाही–नगर आयुक्त, गाजियाबाद)

(vi)–कौशाम्बी बस स्टेण्ड रोड पर धूल प्रदूषण की रोकथाम हेतु सड़क को पक्का किया जाये तथा सतत अनुश्रवण एवं रख–रखाव किया जाये।

बैठक मे उपस्थित क्षेत्रीय प्रबन्धक, यू0पी0एस0आर0टी0 सी0 द्वारा अवगत कराया गया कि कौशाम्बी बस स्टेण्ड पर धूल से जनित प्रदूषण की रोकथाम हेतु बस स्टेशन पर टाईलिंग का कार्य पूर्ण कर लिया गया है तथा स्टेशन पर साफ–सफाई की व्यवस्था सुनिश्चित की जा रही है। शीघ्र अग्रेतर कार्यवाही के निर्देश दिये गये।

कार्यवाही–यू0पी0एस0आर0टी0सी0

Long term उपाय :–

गाजियाबाद के इन्वायरमेन्ट मैनेजमेन्ट प्लान तैयार किये जाने के सम्बन्ध मे।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि गाजियाबाद का इन्वायरमेन्ट मैनेजमेन्ट प्लान तैयार किये जाने हेतु गाजियाबाद विकास प्राधिकरण एवं आई0आई0टी0 रूड़की के मध्य अनुबन्ध किया गया था। आयुक्त मेरठ मण्डल, मेरठ की अध्यक्षता मे सम्पन्न पूर्व बैठक के दौरान पाया गया कि आई0आई0टी0 रूड़की द्वारा तैयार किये गये इन्वायरमेन्ट मैनेजमेन्ट प्लान लक्ष्य की पूर्ति नही करता है तथा उक्त प्लान उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा तैयार किये जाने के निर्देश दिये गये थे। बोर्ड द्वारा प्लान तैयार कर मा0 एन0जी0टी0 के समक्ष प्रस्तुत किया गया है। उक्त प्लान को सम्बन्धित विभागो द्वारा प्रभावी ढंग से क्रियान्वयन्ति किये जाने हेतु निर्देशित किया गया।

(कार्यवाही–सम्बन्धित समस्त विभाग)

2. कौशाम्बी बस स्टेशन के एग्जिट गेट को यात्री प्रवेश द्वार के बायी और शिफ्ट किये जाने के सम्बन्ध मे।

क्षेत्रीय प्रबन्धक, यू0पी0एस0आर0टी0सी0 द्वारा अवगत कराया गया कि मा0 उच्चतम न्यायालय मे दायर रिट पिटीशन सिविल संख्या 1072/2020 मे पारित आदेशों के क्रम मे गठित संयुक्त समिति द्वारा कौशाम्बी क्षेत्र मे यातायात के समुचित प्रबन्ध हेतु उक्त क्षेत्र का स्थलीय सर्वेक्षण करते हुए ट्रैफिक मैनेजमेन्ट प्लान तैयार कर मा0 न्यायालय के समक्ष प्रस्तुत किया गया है। उक्त ट्रैफिक मैनेजमेन्ट प्लान को तत्काल रूप से कियान्वित किये जाने के निर्देश दिये गये तथा उक्त प्लान मे दिल्ली से सम्बन्धित बिन्दुओं पर दिल्ली के सम्बन्धित अधिकारियों के साथ भी बैठक कर आवश्यक कार्यवाही सुनिश्चित किये जाने हेतु निर्देशित किया गया।

(कार्यवाही–यू0पी0एस0आर0टी0सी0/यातायात पुलिस/
सम्भागीय परिवहन विभाग/नगर निगम)

3. सभी सम्बन्धित विभागों द्वारा शार्ट थर्म एवं लॉग टर्म मेजर का अनुपालन किया जाने के सम्बन्ध मे:–

क्षेत्रीय प्रबन्धक, यू0पी0एस0आर0टी0सी0 द्वारा अवगत कराया गया कि वर्तमान मे कौशाम्बी बस स्टेशन से कुल 500 बसों का संचालन किया जा रहा है, जिसमे से 100 बसे सी0एन0जी0 द्वारा संचालित की जा रही है। शेष बसों को सी0एन0जी0 मे परिवर्तित किया जाना प्रस्तावित है। शीघ्र अग्रेत्तर कार्यवाही के निर्देश दिये गये।

(कार्यवाही–यू0पी0एस0आर0टी0सी0)

4. देव सिनेमा के सामने जहा सीवेज सिस्टम डाला गया है, रोड को पक्का किये जाने के सम्बन्ध मे:–

नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा अवगत कराया गया कि उक्त कार्य पूर्ण किया जा चुका है।

5. नगरीय ठोस अपशिष्ट प्रबन्धन हेतु 02 बिन सिस्टम लागू किये जाने के सम्बन्ध मे:–

नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा अवगत कराया गया कि डोर–टू–डोर कूड़ा कलेक्शन का कार्य किया जा रहा है, जिस पर निर्देशित किया गया कि कौशाम्बी बस स्टेशन के अन्दर नगरीय ठोस अपशिष्ट हेतु 02 बिन व्यवस्था सुनिश्चित किये जाने हेतु क्षेत्रीय प्रबन्धक, यू0पी0एस0आर0टी0सी0 से समन्वय स्थापित करते हुए आवश्यक कार्यवाही किया जाना सुनिश्चित किया जाये।

(कार्यवाही–यू0पी0एस0आर0टी0सी0/नगर निगम, गाजियाबाद)

6. कौशाम्बी बस डिपोट के समीप बसों, ऑटों को सडक पर खडा न किया जाये तथा अवैध दुकानों को रोके जाने के सम्बन्ध मे:–

पुलिस अधीक्षक यातायात द्वारा यह भी अवगत कराया गया कि कौशाम्बी बस स्टेशन के समीप ग्राम महाराजपुर मे निजी बसों द्वारा मैन रोड पर बस स्टेशन का संचालन किया जा रहा है, जिससे सड़क पर यातायात प्रभावित होना स्वाभाविक है तथा उक्त बस स्टेण्ड को अन्यत्र शिफ्ट किए जाने हेतु अनुरोध किया गया। इस सम्बन्ध मे आयुक्त, मेरठ द्वारा नगर आयुक्त, नगर निगम को सिटी बस के संचालन हेतु वैशाली मे। स्टेशन के समीप अंकित स्थल का चुनान कर स्टेण्ड बनाये जाने पर आवश्यक कार्यवाही किये जाने के निर्देश दिये गये।

जिलाधिकारी, गाजियाबाद द्वारा अवगत कराया गया कि जनपद गाजियाबाद में विद्युत चालित सिटी बसों का संचालन किया जाना शीघ्र प्रस्तावित है।

निर्देशित किया गया कि भविष्य मे दिल्ली मेरठ रेपिड रेल ट्रान्जिट सिस्टम (RRTS) के संचालन के दृष्टिगत उत्तर प्रदेश राज्य की डीजल/नॉन इलेक्ट्रीक अर्न्तराज्यीय बसों के संचालन हेतु समुचित स्थल का चयन कर आख्या प्रेषित किया जाना सुनिश्चित किया जाये, इस कार्य हेतु आयुक्त मेरठ मण्डल द्वारा जनपद स्तर पर अपर जिलाधिकारी (नगर), पुलिस अधीक्षक–यातायात, सम्भागीय परिवाहन अधिकारी, क्षेत्रीय प्रबन्धक, यू0पी0एस0आर0टी0सी0. गाजियाबाद की संयुक्त समिति का गठन किया जाता है। साथ ही इलेक्ट्रिक सिटी बसों का प्रस्तावित संचालन कौशाम्बी बस स्टेशन से किये जाने के सम्बन्ध मे आवश्यक कार्यवाही किये जाने के निर्देश दिये गये।

(कार्यवाही–नगर निगम, गाजियाबाद/यातायात पुलिस/यू0पी0एस0आर0टी0सी0)

अन्त में अपेक्षा की गयी कि सम्बन्धित विभाग द्वारा समयबद्ध रूप से निर्देशों का पालन कराकर प्रगति से अवगत कराया जाये।

(सुरेन्द्र सिंह)
आयुक्त,
मेरठ मण्डल, मेरठ।

कार्यालय आयुक्त, मेरठ मण्डल, मेरठ।

पत्रांक– 3191/·5–07/2018–20 दिनांक: 11 सितम्बर, 2021

प्रतिलिपि– निम्नलिखित को आवश्यक कार्यवाही हेतु प्रेषित–

1- जिलाधिकारी, गाज़ियाबाद।
2- वरिष्ठ पुलिस अधीक्षक, गाज़ियाबाद।
3- नगर आयुक्त, नगर निगम, गाज़ियाबाद।
4- उपाध्यक्ष, गाज़ियाबाद विकास प्राधिकरण, गाज़ियाबाद।
5- सम्भागीय परिवहन अधिकारी, गाज़ियाबाद।
6- क्षेत्रीय प्रबन्धक, उ०प्र० राज्य सड़क परिवहन निगम लि०, गाज़ियाबाद।
7- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाज़ियाबाद को अग्रेत्तर कार्यवाही एवं अनुश्रवण हेतु।

(सुरेन्द्र सिंह)
आयुक्त,
मेरठ मण्डल, मेरठ।

R-6

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 308/2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या–20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवा) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 के अनुपालन के सम्बन्ध मे दिनांक 10.09.2021 को समय 12:30 बजे जिलाधिकारी, गाजियाबाद की अध्यक्षता सम्पन्न बैठक का कार्यवृत्त।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 308/2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या–20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवा) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 के अनुपालन मे आयुक्त, मेरठ मण्डल, मेरठ द्वारा दिनांक 31.08.2021 को वीडियो कान्फ्रेन्सिंग के माध्यम से सम्पन्न बैठक आयोजित की गयी थी। तत्क्रम मे जिलाधिकारी, गाजियाबाद द्वारा दिनांक 10.09.2021 को सम्बन्धित विभागों एवं श्री विनय कुमार मित्तल, याचिकाकर्ता के साथ बैठक की गयी। बैठक मे उपस्थित अधिकारियों का विवरण निम्नवत है:–

1. जिलाधिकारी, गाजियाबाद।
2. श्री महेन्द्र सिंह तवर, (आई0ए0एस0), नगर आयुक्त, नगर निगम, गाजियाबाद।
3. श्री रामानन्द कुशवाह, पुलिस अधीक्षक–यातायात, गाजियाबाद।
4. श्री सुधीर कुमार, ओ0एस0, यू0पी0एस0आर0टी0सी0, गाजियाबाद।
5. श्री नरेन्द्र कुमार, यू0पी0एस0आर0टी0सी0, गाजियाबाद।
6. श्री मनोज कुमार मिश्रा, सम्भागीय परिवहन अधिकारी, गाजियाबाद।
7. श्री एस0के0 सिन्हा, मुख्य अभियंता, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
8. श्री ए0के0 चौधरी, ई0ई0, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
9. श्री उत्सव शर्मा, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।
10. डॉ0 मिथलेश कुमार, नगर स्वास्थ्य अधिकारी, नगर निगम, गाजियाबाद।
11. श्री बी0के0 सिंह, सहायक पर्यावरण अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।
12. श्री एन0के0 चौधरी, नगर निगम, गाजियाबाद।
13. श्री विनय कुमार मित्तल, याचिकाकर्ता, कारवा, गाजियाबाद।
14. श्री अक्षत चौधरी, कारवा, गाजियाबाद।

श्री विनय मित्तल द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 20.08.2018 के अनुपालन किये जाने हेतु बिन्दुवार एजेण्डा प्रस्तुत किया गया।

सर्वप्रथम कौशाम्बी क्षेत्र मे ध्वनि अवरोधक स्थापित किये जाने हेतु कोई कार्यवाही न किये जाने से अवगत कराया गया। इस सम्बन्ध मे याचिकाकर्ता द्वारा यह सुझाव दिया गया कि कौशाम्बी क्षेत्र मे अशोक के पेड़ लगा दिये जाये, जिससे समस्या का समाधान हो सकेगा। तत्क्रम मे जिलाधिकारी द्वारा नगर आयुक्त, नगर निगम, गाजियाबाद को कौशाम्बी क्षेत्र मे रिक्त जमीन पर कम से कम 06 फिट ऊचे अशोक के पेड़ लगाये जाने हेतु निर्देशित किया गया। नगर आयुक्त, गाजियाबाद द्वारा उक्त कार्य को 15 दिन मे पूर्ण किये जाने का आशवासन दिया गया है।

कार्यवाही–नगर निगम गाजियाबाद

अवैध रूप से संचालित ऑटों एवं विक्रम को रोके जाने के सम्बन्ध मे याचिकाकर्ता द्वारा अवगत कराया गया कि अभी तक सम्बन्धित विभाग द्वारा अवैध रूप से संचालित ऑटों एवं टैम्पों को रोका नही गया है। बैठक मे उपस्थित पुलिस अधीक्षक–यातायात द्वारा अवगत कराया गया कि ट्रेफिंक मैनेजमेन्ट हेतु मा0 उच्चतम न्यायालय के आदेश के अनुपालन मे ट्रेफिक मैनेजमेन्ट प्लान बनाया गया है। इस सम्बन्ध मे याचिकाकर्ता द्वारा यह कहा गया कि दिये गये ट्रेफिक मैनेजमेन्ट प्लान लागू किये जाने हेतु अनुरोध किया गया। जिलाधिकारी, गाजियाबाद द्वारा निर्देशित किया गया है कि आयुक्त, मेरठ मण्डल की अध्यक्षता मे दिनांक 31.08.2021 को सम्पन्न बैठक मे लिये गये निर्णय के क्रम मे तैयार किये गये ट्रैफिक मैनेजमेन्ट प्लान पर गाजियाबाद के सम्बन्धित बिन्दुओं पर कार्यवाही प्रारम्भ कर दी जाये व दिल्ली से सम्बन्धित बिन्दुओं पर अपने समकक्ष अधिकारियों के साथ बैठक कर अग्रिम कार्यवाही सुनिश्चित करायी जाये।

कार्यवाही– नगर निगम/पुलिस अधीक्षक–यातायात/क्षेत्रीय प्रबन्धक, यू0पी0एस0आर0टी0सी0/सम्भागीय परिवहन अधिकारी

सड़क एवं फुटपाथ से अवैध पार्किंग को हटाये जाने हेतु याचिकाकर्ता द्वारा अवगत कराया गया कि यशोदा हॉस्पिटल, कौशाम्बी मेट्रो स्टेशन के पास सड़क पर अवैध पार्किंग की जा रही है। याचिकाकर्ता द्वारा अवगत कराया गया कि अवैध पार्किंग पर कुछ कार्यवाही हुई है व और भी की जानी है। इस पर नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा सुझाव दिया गया कि गाजियाबाद विकास प्राधिकरण से मल्टी लेवल

पार्किंग बनाये जाने एवं मेट्रो स्टेशन पर पार्किंग हेतु डी0एम0आर0सी0 से समन्वयय स्थापित कर अग्रिम कार्यवाही सुनिश्चित की जायेगी।

कार्यवाही– गाजियाबाद विकास प्राधिकरण/नगर निगम

अतिक्रमण हटाये जाने के सम्बन्ध मे याचिकाकर्ता द्वारा अवगत कराया गया कि इस सम्बन्ध मे कोई ठोस कार्यवाही नही की गयी है एवं नगर निगम, गाजियाबाद की जमीन पर एक मन्दिर की स्थापना भी कर दी गयी है, जिससे सड़क अवरूद्ध हो गयी है। जिलाधिकारी द्वारा अवगत कराया गया कि मा0 उच्च न्यायालय, इलाहाबाद द्वारा वर्ष–2008 मे पारित आदेश के अनुसार सरकारी जमीन पर किसी भी प्रकार के धार्मिक स्थल की अवैध स्थापना/अतिक्रमण को हटाये जाने के सम्बन्ध मे आदेश पारित किये गये है। उक्त के क्रम मे कौशाम्बी क्षेत्र मे नियमानुसार कार्यवाही करते हुए सम्बन्धित अधिकारियों का उत्तरदायित्व निर्धारित किये जाने हेतु निर्देशित किया गया है।

कार्यवाही–नगर निगम, गाजियाबाद/जिला प्रशासन

डीजल संचालित बसों पर कार्यवाही के सम्बन्ध मे याचिकाकर्ता द्वारा अवगत कराया गया कि सम्बन्धित विभागों द्वारा अभी तक इस सम्बन्ध मे कोई कार्यवाही नही की गयी है। बैठक मे उपस्थित सम्भांगीय परिवहन अधिकारी द्वारा अवगत कराया गया कि कौशाम्बी बस डिपो से कुल 500 बसे संचालित की जाती है, जिसमे अभी तक 100 बसे सी0एन0जी0 पर संचालित है। इस पर याचिकाकर्ता द्वारा रोष व्यवक्त किया गया कि 06 सालों मे केवल 100 बसे ही सी0एन0जी0 पर परिवर्तित हो पायी है, जबकि दिल्ली आनन्द विहार से सभी बसों का संचालन सी0एन0जी0 पर ही किया जा रहा है। इस पर जिलाधिकारी महोदय द्वारा अवगत कराया गया कि संशाधन के अनुसार ही डीजल बसो को फेजवाईज ही सी0एन0जी0 मे परिवर्तित किया जाना सम्भव हो सकेगा।

कार्यवाही–परिवहन विभाग

याचिकाकर्ता द्वारा अवगत कराया गया कि कौशाम्बी क्षेत्र मे सीवर एवं ड्रेनेज की साफ–सफाई संतोषजनक है किन्तुत बैकफ्लों की साहिबाबाद ड्रेन के अन्तिम बिन्दु पर समस्या है एवं उनके द्वारा यह भी सुझाव दिया गया कि स्विष वाल्व एवं 30 एच0पी0 का पम्प लगाया जाये। इस पर नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा अवगत कराया गया कि यह समस्या बृज विहार नाला, साहिबाबाद पर भी बनी हुई है। जहॉ पर 03 से 04 किमी0 नाले की सफाई का कार्य किया गया है। ऑटोमेटिक स्विष वाल्व लगाने हेतु नगर निगम, गाजियाबाद के पास संसाधन उपलब्ध नही है। अतः बृज विहार मे 04 स्थानों पर पुली सिस्टम वाल्व स्थापित किया गया है तथा आगे भी ओर स्थानों पर लगाये जाने का प्रस्ताव है। इसके अतिरिक्त यह भी अवगत कराया गया कि बृज विहार एवं साहिबाबाद ड्रेन मे डी0एस0टी0पी0 (डी सेन्ट्रलाईज्ड सीवेज ट्रीटमेन्ट प्लांट) स्थापित किये जाने का प्रस्ताव है, जिससे 11 किमी0 बृज विहार नाले मे केवल ट्रीटेड वाटर एवं स्टार्म वाटर ही प्रवाहित है।

कार्यवाही–नगर निगम, गाजियाबाद

याचिकाकर्ता द्वारा अवगत कराया गया कि वर्तमान मे किसानों द्वारा एन0एच0–24 पर यातायात प्रभावित होने के कारण मुख्यतः वाहन कौशाम्बी टाऊनशिप से गुजरता है, उससे प्रदूषण की काफी समस्या बनी रहती है तथा ट्रैफिक के कारण काफी समस्या का सामना करना पड़ता है, जो कि आगामी त्योहारों के समय और बढ़ना सम्भावित है। पुलिस अधीक्षक–यातायात द्वारा अवगत कराया गया कि वर्तमान मे दिल्ली से परिवहन करने वाले वाहनों की संख्या उक्त क्षेत्र मे पूर्व से अधिक हो गयी है। जिलाधिकारी, गाजियाबाद द्वारा पुलिस अधीक्षक–यातायात को वर्तमान परिस्थिति को दृष्टिगत रखते हुए कौशाम्बी क्षेत्र मे सुगम परिवहन सुनिश्चित कराये जाने हेतु यथा सम्भव ट्रेफिक पुलिस बल तैनात किये जाने हेतु निर्देशित किया गया।

कार्यवाही– पुलिस अधीक्षक–यातायात

याचिकाकर्ता द्वारा अवगत कराया गया कि साहिबाबाद क्षेत्र मे स्थापित उधोगों से होने वाले प्रदूषण मे पूर्व की तुलना लगभग 80 प्रतिशत नियंत्रण कर लिया गया है, परन्तु कुछ उधोगों की चिमनियों से निकलने वाले धुए से हो रहे प्रदूषण से समस्या होना अवगत कराया गया। क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड अवगत कराया गया कि उक्त क्षेत्र मे उधोगों के निरीक्षण हेतु टीम गठित कर दी गयी है व समस्त उधोगों को अपने परिसर मे स्थापित चिमनियों पर अपने नाम व पता अंकित किये जाने हेतु भी निर्देशित किया गया है, जिससे कि यदि किसी चिमनी से धुआ उत्सर्जित होता पाया जाता है तो उसका चिन्हीकरण जन–सामान्य द्वारा भी किया जा सके। जिलाधिकारी द्वारा जनपद गाजियाबाद की भौगोलिक व वर्तमान मे वायु प्रदूषण सम्बन्धी समस्याओं के दृष्टिगत क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद एवं उपायुक्त, उधोग एवं उद्यम प्रोत्साहन केन्द्र को गाजियाबाद क्षेत्र मे औधोगिक संस्थानों के साथ बैठक कर

जनपद मे रिहायशी क्षेत्रों के निकट पूर्व से बसे औधोगिक क्षेत्रों नये प्रदूषणकारी उधोगों से अनुमति न दिये जाने के सम्बन्ध मे बैठक कर प्रस्ताव तैयार किये जाने हेतु निर्देशित किया गया।

कार्यवाही–उ0प्र0 प्रदूषण नियंत्रण बोर्ड/जिला उधोग विभाग

इन्वारनमेन्ट मैनेजमेन्ट प्लान के सम्बन्ध मे याचिकाकर्ता द्वारा सुझाव दिया गया कि उक्त प्लान मे औधोगिक प्रदूषण एवं बसों को सी0एन0जी0 मे परिवर्तित करने का प्लान बनाकर इन्वारनमेन्ट मैनेजमेन्ट प्लान मे सम्मिलित किया जाये व इसका कियान्वयन सुनिश्चित किया जाये।

इसके अतिरिक्त याचिकाकर्ता द्वारा जिलाधिकारी, गाजियाबाद की अध्यक्षता मे उक्त प्रकरण पर नियमित बैठक किये जाने हेतु अनुरोध किया गया, जिस पर जिलाधिकारी, गाजियाबाद द्वारा सहमति व्यक्त की गयी।

अन्त मे सभी का धन्यवाद व्यक्त करते हुए बैठक का समापन किया गया।

(राकेश कुमार सिंह)
जिलाधिकारी
गाजियाबाद।

पत्र सं- 1084/NGT O.A.- 308/2015/2021, दिनांक 20-09-21

प्रतिलिपिः

1. उपाध्यक्ष, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
2. नगर आयुक्त, नगर निगम, गाजियाबाद।
3. वरिष्ठ पुलिस अधीक्षक, गाजियाबाद।
4. अपर जिलाधिकारी (वि0/रा0), गाजियाबाद।
5. सम्भागीय परिवहन अधिकारी, सम्भागीय परिवहन विभाग, गाजियाबाद।
6. क्षेत्रीय प्रबन्धक, यू0पी0एस0आर0टी0सी0, गाजियाबाद।
7. उपायुक्त, उधोग एवं उद्यम प्रोत्साहन केन्द्र, गाजियाबाद।
8. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

अपर जिलाधिकारी (वि0/रा0)
गाजियाबाद।

R-7

कार्यालय जिलाधिकारी गाजियाबाद

संदर्भ 1291 /ओए–308/2018/2021

दिनांक 18 अक्टूबर, 2021

सेवा में

अपर आयुक्त
मेरठ मण्डल,
मेरठ।

विषयः **मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 308/2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या–20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवा) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 के अनुपालन के सम्बन्ध मे दिनांक 31.08.2021 को वीडियो कान्फ्रेन्सिंग के माध्यम से आयुक्त, मेरठ मण्डल, मेरठ की अध्यक्षता मे सम्पन्न बैठक के कार्यवृत्त की बिन्दुवार अनुपालन आख्या के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक 3256/45–07/2018–20 दिनांक 29.09.2021 का संदर्भ ग्रहण करने का कष्ट करे। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 308/2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या–20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवा) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 के अनुपालन के सम्बन्ध मे दिनांक 31.08.2021 को वीडियो कान्फ्रेन्सिंग के माध्यम से आयुक्त, मेरठ मण्डल, मेरठ की अध्यक्षता मे सम्पन्न बैठक के कार्यवृत्त मे दिये गये निर्देशों के सम्बन्ध मे सम्बन्धित विभागों से प्राप्त अनुपालन आख्या को संकलित कर संयुक्त अनुपालन आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नकःउपरोक्तानुसार।

(राकेश कुमार सिंह)
जिलाधिकारी
गाजियाबाद।

प्रतिलिपिः आयुक्त महोदय, मेरठ मण्डल मेरठ को सूचनार्थ प्रेषित।

जिलाधिकारी
गाजियाबाद।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 308/2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या–20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवा) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 के अनुपालन के सम्बन्ध मे दिनांक 31.08.2021 को वीडियो कान्फ्रेन्सिंग के माध्यम से आयुक्त, मेरठ मण्डल, मेरठ की अध्यक्षता मे सम्पन्न बैठक मे दिये गये निर्देशों के सम्बन्ध मे सम्बन्धित विभागों से प्राप्त अनुपालन आख्या के आधार पर संयुक्त अनुपालन आख्या।

<table>
<tr><th>क0 सं0</th><th>बिन्दु</th><th>सम्बन्धित विभाग</th><th>अनुपालन आख्या</th></tr>
<tr><td colspan="4">Short Term Measures</td></tr>
<tr><td>I.</td><td>आवासीय क्षेत्रों के पास हार्न बजाने पर पूर्ण प्रतिबंध के अलावा सभी उच्च यातायात क्षेत्रों में शोर स्तर अवरोध बनाया जाना चाहिए।</td><td>जिलाधिकारी, गाजियाबाद।</td><td>इस सम्बन्ध मे याचिकाकर्ता श्री विनय कुमार मित्तल एवं सम्बन्धित विभागों के साथ अद्योहस्ताक्षरी द्वारा आहुत बैठक दिनांक 10.09.2021 द्वारा निर्देशित किया गया है कि नगर निगम, गाजियाबाद द्वारा कौशाम्बी क्षेत्र मे रिक्त जमीन पर कम से कम 06 फिट ऊचे अशोक के पेड़ लगाये जायें, बैठक के कार्यवृत्त की प्रति संलग्न है।</td></tr>
<tr><td>II.</td><td>निजी बसों, ऑटो और विक्रमों (टेम्पोस) को रोकना आवश्यक है, जो बस स्टेशन के दोनों ओर सड़क पर बस स्टेशन के गेट के बाहर से अवैध रूप से संचालित होती हैं।</td><td>यातायात पुलिस/सम्भागीय परिवहन विभाग/नगर निगम</td><td>

पुलिस अधीक्षक यातायात द्वारा पत्र दिनांक 30.09.2021 द्वारा प्रेषित अनुपालन आख्या मे अवगत कराया गया कि सितम्बर–2021 मे कौशाम्बी क्षेत्र के अन्तर्गत अवैध रूप संचालित होने वाले वाहनों के विरूद्ध कार्यवाही का विवरण निम्नवत है:–
<table>
<tr><th>नो–पार्किंग</th><th>रोंग साइड</th><th>ध्वनि/वायु प्रदूषण</th><th>केन द्वारा</th><th>सीज वाहन</th></tr>
<tr><td>1106</td><td>576</td><td>90</td><td>215</td><td>57</td></tr>
</table>

सहायक सम्भागीय परिवहन अधिकारी द्वारा पत्र दिनांक 30.09.2021 द्वारा प्रेषित अनुपालन आख्या मे अवगत कराया गया कि 01 अप्रेल–2021 से 30, सितम्बर–2021 तक अवैध रूप संचालित होने वाले वाहनों बसों/ऑटों टैम्पों के विरूद्ध कार्यवाही का विवरण निम्नवत है:–
<table>
<tr><th>रोंग साइड/लने कीपिंग के अभियोग में चालानों वाहनों की संख्या</th><th>अनाधिकृत पार्किंग अभियोग में चालान वाहनों की संख्या</th><th>वायु प्रदूषण के अभियोग में चालान वाहनों की संख्या</th><th>ध्वनि प्रदूषण के अभियोग में चालान वाहनों की संख्या</th><th>अवैध रूप से संचालन के अभियोग मे चालान</th><th>योग</th><th>प्राप्त प्रशमन शुल्क (रु0 लाख मे)</th></tr>
<tr><td>229</td><td>25</td><td>97</td><td>267</td><td>548</td><td>1166</td><td>50.41</td></tr>
</table>

</td></tr>
</table>

III.	अवैध पार्किंग पर रोक लगाये जाने के सम्बन्ध मे।	यातायात पुलिस/नगर निगम, गाजियाबाद	• पुलिस अधीक्षक यातायात द्वारा पत्र दिनांक 30.09.2021 द्वारा प्रेषित अनुपालन आख्या मे अवगत कराया गया कि सितम्बर–2021 मे कौशाम्बी क्षेत्र के अन्तर्गत अवैध रूप संचालित होने वाले वाहनों के विरूद्ध कार्यवाही का विवरण निम्नवत है:– <table><tr><th>नो–पार्किंग</th><th>रोंग साइड</th><th>ध्वनि/वायु प्रदूषण</th><th>केन द्वारा</th><th>सीज वाहन</th></tr><tr><td>1106</td><td>576</td><td>90</td><td>215</td><td>57</td></tr></table>• गाजियाबाद विकास प्राधिकरण द्वारा अवगत कराया गया है कि कौशाम्बी योजना मे मल्टीलेबिल पार्किंग निर्मित किए जाने हेतु भूमि उपलब्ध नही है। कौशाम्बी योजना के निकट वैशाली मेट्रो स्टेश्ज्ञन के पास प्राधिकरण की मल्टीलेबल पार्किंग संचालित है, जिसका उपयोग जन साधारण द्वारा किया जा रहा है। कौशाम्बी योजना में मेट्रों स्टेशन के पास पार्किंग की समुचित व्यवस्था किए जाने हेतु डी0एम0आर0सी0 से पत्राचार किया जा रहा है। **नगर निगम, गाजियाबादः–** • कौशाम्बी क्षेत्र में गाजियाबाद नगर निगम द्वारा माननीय राष्ट्रीय हरित अधिकरण के आदेश के अनुपालन में कोई पार्किंग ठेका नही छोड़ा गया है। • गाजियाबाद नगर निगम द्वारा समय.समय पर पुलिस अधीक्षक–यातायात को पत्र प्रेषित कौशाम्बी क्षेत्र स्थित अवैध पार्किंग के सम्बन्ध में कार्यवाही करने हेतु अनुरोध किया जाता है। • वित्तीय वर्ष 2021–22 हेतु गाजियाबाद नगर निगम द्वारा संचालित पार्किंग स्थल निम्नवत् है:– 1. आपुलेन्ट मॉल के बाहर 2. वैशाली स्थित आर0के0 टॉवर। 3. तुलसी निकेतन भौपुरा। 4. रमते राम रोड व्यवसायिक काम्पलैक्स स्थित। 5. गौर मॉल के सामने चिन्ची रेस्टोरेन्ट से आर0बी0एल0 बैक तक सर्विस रोड पर। 6. आर0टी0ओ0 कार्यालय के बाहर। 7. गौर मॉल के गेट के सामने।
IV.	नगरीय ठोस अपशिष्ट का निपटान, कचरा पृथक्करण उचित होना चाहिए और नगर निगम, गाजियाबाद को निर्देश जारी किया जाना चाहिए।	नगर निगम, गाजियाबाद	वर्तमान में नगर निगम गाजियाबाद सीमान्तर्गत स्थित 100 वार्डो में डोर टू डोर कूडा कलैक्शन का कार्य सम्पादित कराया जा रहा है। कूड़े के पृथक्कीकरण तथा निस्तारण हेतु 02 गार्बेज फैक्ट्री (रेत मण्डी एवं सिहानी गैराज स्थित) संचालित है। वर्तमान में कौशाम्बी, वैशाली वसुंधरा क्षेत्र में और गुणवत्तापूर्वक कूड़ा कलेक्शन हेतु 100 डोर–टू–डोर वाहन (किराया पद्धति के माध्यम से) द्वारा कार्य कराया जाना है, जिस हेतु निविदा आमंत्रित की जा चुकी है। डोर–टू–डोर की गुणवत्ता को बढ़ाने हेतु जो सोसायटी/व्यवसायिक प्रतिष्ठान बल्क वेस्ट जनरेटर्स की कैटेगरी में आते है, उनको

			जागरूक करते हुए सोलिड वेस्ट मैनेजमेन्ट रूल्स–2016 के अनुरूप नियमानुसार कार्यवाही करायी जा रही है। गीले एवं सूखे कूड़े के पृथक्कीकरण हेतु एन.जी.ओ. के माध्यम से आम जनमानस को जागरूक कराया जा रहा है। क्षेत्र के अन्दर संचालित डेयरियों के गोबर प्रबंधन कराने हेतु डेरी से ही गोबल कलेक्ट करने के लिये निविदा आमंत्रित की जा रही है।
V.	सभी नालों एवं सीवर लाईन का उचित रख–रखाव किया जाये।	नगर निगम, गाजियाबाद	• कौशाम्बी क्षेत्र में सीवर लाईन एवं रोड निर्माण का कार्य पूर्ण कर लिया गया है। नालों में उत्प्रवाह का समुचित प्रवाह सुनिश्चित किया जा रहा है। कौशाम्बी के बड़े व छोटे नालों का सफ़ाई कार्य प्रतिदिन आवश्यकतानुसार कराया जाता है। कुछ स्थान पर नाले का निर्माण कार्य किया जाना प्रस्तावित है।
VI.	कौशाम्बी बस स्टेण्ड रोड पर धूल प्रदूषण की रोकथाम हेतु सड़क को पक्का किया जाये तथा सतत अनुश्रवण एवं रख–रखाव किया जाये।	यू0पी0एस0आर0टी0सी0	क्षेत्रीय प्रबन्धक, यू0पी0एस0आर0टी0सी0 द्वारा अपने पत्र दिनांक 30.09.2021 मे यह अवगत कराया गया है कि कौशाम्बी बस स्टेशन का पूरा प्रागण पक्का है एवं वहा पर साफ–सफाई की पूर्ण व्यवस्था है।
Long Terms Measures			
1	गाजियाबाद के इन्वायरमेन्ट मैनेजमेन्ट प्लान तैयार किये जाने के सम्बन्ध मे।	समस्त सम्बन्धित विभाग	उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया है कि कौशाम्बी क्षेत्र का इन्वायरमेन्ट मैनेजमेन्ट प्लान तैयार कर मा0 राष्ट्रीय हरित अधिकरण के समक्ष प्रस्तुत किया गया है, जिसे सम्बन्धित विभागों द्वारा प्रभावी ढ़ग से कियान्वित किये जाने हेतु निर्देशित किया गया है।
2	कौशाम्बी बस स्टेशन के एग्जिट गेट को यात्री प्रवेश द्वार के बायी और शिफ्ट किये जाने के सम्बन्ध मे।	यू0पी0एस0आर0टी0सी0 / यातायात पुलिस / सम्भांगीय परिवहन विभाग / नगर निगम	• यू0पी0एस0आर0टी0सी0 द्वारा अवगत कराया गया है कि दिल्ली से गाजियाबाद की ओर ट्रेफिक का संचालन सुचारू रूप से करने हेतु दिल्ली को ओर स्थित गेट नं–3 के चोड़ीकरण की कार्यवाही गतिशील है एवं गेट चोड़ीकरण हेतु परिवहन निगम मुख्यालय से गेट चोड़ीकरण का टेण्डर का अवार्ड हो चुका है, परिवहन निगम मुख्यालय से स्वीकृति मिलते ही कार्य आरम्भ हो जायेगा।
3	सभी सम्बन्धित विभागों द्वारा शार्ट थर्म एवं लॉग टर्म मेजर का अनुपालन किया जाने के सम्बन्ध मे:–	यू0पी0एस0आर0टी0सी0	• यू0पी0एस0आर0टी0सी0 द्वारा अवगत कराया गया है कि सभी लॉग टर्म एंव शार्ट टर्म का पूर्णतः अनुपालन किया जा रहा है, वर्तमान मे कौशाम्बी बस स्टेशन से 500 बसों मे से 100 बसे सी0एन0जी0 बसों मे परिवर्तित हो गयी है, इसके अतिरिक्त सी0एन0जी0 बसों मे ओर बृद्धि लाने का प्रयास किया जा रहा है व अनुबन्धित बसों का अनुबन्ध सी0एन0जी0 से किया जा रहा है।
4	वेव सिनेमा के सामने जहा सीवेज सिस्टम डाला गया है, रोड को पक्का किये जाने के सम्बन्ध मे:–		नगर निगम, गाजियाबाद द्वारा अवगत कराया गया है कि उक्त कार्य पूर्ण किया जा चुका है।
5	नगरीय ठोस अपशिष्ट प्रबन्धन हेतु 02 बिन सिस्टम लागू किये जाने के सम्बन्ध मे:–	यू0पी0एस0आर0टी0सी0 / नगर निगम, गाजियाबाद	• यू0पी0एस0आर0टी0सी0 द्वारा अवगत कराया गया है कि नगरीय ठोस अपशिष्ट प्रबन्धन हेतु 02 बिन सिस्टम व्यवस्था लागू करने हेतु जोनल अधिकारी, वसुन्धरा जोन

			से सम्पर्क किये जाने हेतु सहायक क्षेत्रीय प्रबन्धक, कौशाम्बी डिपो को आवश्यक कार्यवाही किये जाने के निर्देश दिये गये है। • नगर निगम गाजियाबाद द्वारा कौशाम्बी बस स्टॉप के अन्दर 02 बिन की व्यवस्था कराने हेतु यू.पी.एस.आर.टी.सी. से वार्ता की जा चुकी है, जिनके द्वारा बस स्टॉप के अन्दर 02 बिन लगवाये जाने की प्रक्रिया की जा रही है।
6	कौशाम्बी बस डिपोट के समीप बसों, ऑटों को सड़क पर खड़ा न किया जाये तथा अवैध दुकानों को रोके जाने के सम्बन्ध मे:–	नगर निगम, गाजियाबाद/ यातायात पुलिस/ यू0पी0एस0आर0टी0सी0	• पुलिस अधीक्षक, यातायात द्वारा अवगत कराया गया है कि कौशाम्बी बस डिपों के समीप सड़क पर जो बसे खड़ी होती थी अब उनको साहिबाबाद डिपों के अन्दर खड़ा कराया जाता है तथा जो ऑटों सडक पर खडे होते थे उनको पार्किंग स्थल पर खड़ा कराया जाता है। इसके बाबजूद जो ऑटों चालक अपने ऑटो को सड़क पर खड़ा करते है, उनके विरूद्ध यातायात पुलिस द्वारा कार्यवाही की जा रही है। • यू0पी0एस0आर0टी0सी0 द्वारा अवगत कराया गया है कि यातायात पुलिस द्वारा टैम्पों स्टेण्ड का चयन किया जा चुका है एवं सिटी बस चौराहें से आगे खड़ी हो रही है। इसके अतिरिक्त गाजियाबाद सिटी में इलेक्ट्रिक बसों के संचालन की योजना प्रस्तावित है। **नगर निगम, गाजियाबादः–** • विशेष सचिव, उत्तर प्रदेश शासन, नगर विकास अनुभाग–9 के संख्या पत्र 1812/नौ–9–2019–178ज/ 2019 दिनांक 03 दिसम्बर 2019 के द्वारा प्रदेश के शहरों में वातानुकूलित मिडी इलैक्ट्रीक बसों के संचालन हेतु चार्जिंग स्टेशन व शेड निर्माण के लिये परियोजना प्रबन्धक यूनिट – 28 कन्स्ट्रक्शन एण्ड डिजाइन सर्विसेज उत्तर प्रदेश जल निगम गाजियाबाद को कार्यदायी संस्था नामित किया गया है। फर्म के पत्र संख्या 2061/कार्य–80/34 दिनांक 23.12.2020 का अवलोकन करने का कष्ट करें। जिसमें उक्त परियोजना में सिविल कार्य हेतु धनांक रूपये 508.56 तथा विद्युत कार्य हेतु 421.06 का भुगतान कराने हेतु डिमाण्ड की गई। जिसका भुगतान नगर निगम द्वारा समय से कर दिया गया है। साथ ही 50 नग इलैक्ट्रिक बसों के हेतु चार्जिंग स्टेशन के निर्माण के कार्य का थर्ड पार्टी निरीक्षण परियोजना प्रबन्धक के पत्र में उल्लेखित निदेशक स्थानीय निकाय के अनुपालन में आई0आई0टी कानपुर से थर्ड पार्टी जाँच / ऑडिट कार्य हेतु रू0 2,21,250.00 की कन्सलटेंसी चार्ज तथा अतिरिक्त विद्युत कार्य के लिये धनांक रू0 15,07,400 /– की मांग की गई है। जिसका भुगतान भी नगर निगम द्वारा किया जा चुका है। वर्तमान में नगर निगम द्वारा किये जाने वाला कोई भुगतान शेष नही है। • उक्त परियोजना के सम्बन्ध में परियोजना प्रबन्धक यूनिट 28 कन्स्ट्रक्शन एण्ड डिजाइन सर्विसेज उत्तर प्रदेश जल निगम गाजियाबाद को निर्धारित तिथि 26.09.2021 से पूर्व सभी सिविल व विद्युत कार्य को गुणवत्तापूर्वक समय से पूर्ण

			कराने हेतु फर्म को पत्र संख्या 54/प्रकाश/ 2021 दिनांक 22.09.2021 को पत्र प्रेषित किया गया। पत्र प्राप्ति के उपरान्त परियोजना प्रबन्धक यूनिट 28 कन्स्ट्रक्शन एण्ड डिजाइन सर्विसेज उत्तर प्रदेश जल निगम गाजियाबाद द्वारा मौखिक रूप से उक्त कार्य की अद्यतन स्थिति से अवगत कराया गया कि कार्य शीघ्र समाप्ति की ओर है।

उपरोक्तानुसार सम्बन्धित विभागों से प्राप्त अनुपालन आख्या संलग्नकर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

गाजियाबाद विकास प्राधिकरण

विकास पथ, गाजियाबाद

(I.S.O.9001:2015 एवं I.S.O.14001:2015 प्रमाणित संस्था)

पत्र संख्या 280 /4/ई.ई.जोन–6/2021 दिनांक - 01.10.2021

सेवा में,

अपर आयुक्त

मेरठ मण्डल मेरठ।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–308/2015 के अन्तर्गत एकजीक्यूशन एप्लीकेशन सं0–20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन(कारवा) बनाम आयुक्त मेरठ मण्डल मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 के अनुपालन के सम्बन्ध में दिनांक 31.08.2021 को वीडियोकान्फेन्सिंग के माध्यम से आयुक्त, मेरठ मण्डल, मेरठ की अध्यक्षता में सम्पन्न बैठक के कार्यवृत्त का अनुपालन कराये जाने के सम्बन्ध में।

महोदया,

कृपया मा0 एन0जी0टी0 में योजित ओ0ए0 सं0–308/2015 अन्तर्गत एकजीक्यूशन एप्लीकेशन सं0–20/2019 कारवा बनाम आयुक्त मेरठ मण्डल व अन्य में पारित आदेश दिनांक 23.08.2021 के अनुपालन में अवगत कराना है कि गाजियाबाद विकास प्राधिकरण की कौशाम्बी योजना में मल्टीलेविल पार्किंग निर्मित किए जाने हेतु भूमि उपलब्ध नही है। नगर निगम गाजियाबाद द्वारा भी अवगत कराया गया है कि उक्त पार्किंग हेतु कौशाम्बी योजना में निगम के पास कोई भूमि नही है। कौशाम्बी योजना के निकट वैशाली मेट्रो स्टेशन के पास प्राधिकरण की मल्टीलेवल पार्किंग संचालित है जिसका उपयोग जन साधारण द्वारा किया जा रहा है। कौशाम्बी योजना में मेट्रो स्टेशन के पास पार्किंग की समुचित व्यवस्था किए जाने हेतु डी0एम0आर0सी0 से पत्राचार किया जा रहा है।

मुख्य अभियन्ता

पृष्ठांकन /4/ई.ई.जोन–6/2021 दिनांक

प्रतिलिपि –

1. सचिव महोदय को अवलोकनार्थ।

मुख्य अभियन्ता

मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में आयोजित ओ0ए0 सं0-308/2015 के अन्तर्गत एक्जीक्यूशन एपलीकेशन संख्या 20/2019 कौशाम्बी अपार्टमेंट रेजिडेन्स वेल फेयर एशोसिएशन (कारवां) बनाम आयुक्त मेरठ मण्डल मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 के अनुपालन के सम्बनध में दिनांक 31.08.2021 को वीडियोकान्फेंसिंग के माध्य से आयुक्त मेरठ मण्डल मेरठ की अध्यक्षता में सम्पन्न बैठक के कार्यवृत्त की अनुपालन आख्या:-

1. **SHORT TERM उपाय:-**

(ii) निजी बसों, ऑटो और विक्रमों (टेम्पोस) को रोकना आवश्यक है, जो बस स्टेशन के दोनो ओर सडक पर बस स्टेशन के गेट के वाहर से अवैध रूप से संचालित होती है।

उक्त सम्बन्ध में जनपद गाजियाबाद में अवैध रूप से संचालित होने वाले वाहनो के विरुद्ध यातायात पुलिस द्वारा कृत कार्यावही-

माह-सितम्बर 2021 (कौशाम्बी क्षेत्र)				
नो-पार्किंग	रोंग साईड	ध्वनि/वायु प्रदूषण	क्रेन द्वारा	सीज वाहन
1106	576	90	215	57

माह-सितम्बर 2021 (समस्त जनपद गाजियाबाद)				
नो-पार्किंग	रोंग साईड	ध्वनि/वायु प्रदूषण	क्रेन द्वारा	सीज वाहन
4478	3044	1819	653	354

(iii). अवैध पार्किंग पर रोक लगाये जाने के सम्बन्ध में।

उक्त सम्बन्ध में जनपद गाजियाबाद में नो-पार्किंग क्षेत्र में वाहन चालकों / मालिकों द्वारा वाहनों को पार्क किये जाने वालों के विरुद्ध यातायात पुलिस द्वारा कृत कार्यावही -

माह-सितम्बर 2021 (कौशाम्बी क्षेत्र)				
नो-पार्किंग	रोंग साईड	ध्वनि/वायु प्रदूषण	क्रेन द्वारा	सीज वाहन
1106	576	90	215	57

माह-सितम्बर 2021 (समस्त जनपद गाजियाबाद)				
नो-पार्किंग	रोंग साईड	ध्वनि/वायु प्रदूषण	क्रेन द्वारा	सीज वाहन
4478	3044	1819	653	354

6. कौशाम्बी बस डिपो के समीप बसों,ऑटो को सडक पर खडा न किया जाये तथा अवैध दुकानों को रोक जाने के सम्बन्ध में।

उक्त सम्बन्ध में अवगत कराना है कि कौशाम्बी बस डिपो के समीप सडक पर जो बसे खडी होती थी अब उनको साहिबाबाद डिपो के अन्दर खडा कराया जाता है तथा जो ऑटो सडक पर खडे होते थे उनको पार्किंग स्थल पर खडा कराया जाता है। इसके बाबजूद जो ऑटो चालक अपने ऑटो को सडक पर खडा करते है। उनके विरुद्ध यातायात पुलिस द्वारा कार्यवाही की जा रही है।

30/9/21

(रामानन्द कुशवाहा)
पुलिस अधीक्षक यातायात
जनपद गाजियाबाद।

कार्यालय सम्भागीय परिवहन अधिकारी
गाजियाबाद

पत्रांक–136/प्रवर्तन/अनुपालन आख्या/2021 दिनांक 30.09.2021

सेवा में,

जिलाधिकारी,
गाजियाबाद।

विषयः– **मा0 राष्ट्रीय हरित अभिकरण, नई दिल्ली में योजित ओ0सं0–308/2015 के अर्न्तगत एक्जीक्यूशन एप्लीकेशन संख्या–20/2019 कौशाम्बी अपार्टमेंट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवा) बनाम आयुक्त, मेरठ मण्डल, मेरठ को वीडियों कॉन्फ्रेंसिंग के माध्यम से आयुक्त, मेरठ मण्डल, मेरठ की अध्यक्षता में सम्पन्न बैठक के कार्यवृत्त का अनुपालन आख्या उपलब्ध कराने के सम्बन्ध में।**

महोदय,

कृपया उपर्युक्त विषयक अपर आयुक्त, मेरठ मण्डल, मेरठ महोदय पत्र संख्या–3256/45–07/2018–20 दिनांक 29.09.2021 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें मा0 राष्ट्रीय हरित अभिकरण, नई दिल्ली में योजित ओ0सं0–308/2015 कौशाम्बी अपार्टमेंट रेजीडेन्ट वेलफेयर में दिनांक 31.08.2021 को हुयी वीडियो कॉन्फ्रेसिंग में आयुक्त महोदय द्वारा निर्गत निर्देशों की अनुपालन आख्या उपलब्ध कराने के निर्देश दिये गये हैं। उक्त निर्देश के अनुक्रम में सादर अवगत कराना है कि परिवहन विभाग, गाजियाबाद के समस्त प्रवर्तन अधिकारियों द्वारा अवैध पार्किंग एवं अवैध संचालित बसों/ऑटो–टेम्पों के विरूद्ध नियमित रूप से चेकिंग की जाती है। दिनांक 01.04.2021 से दिनांक 30.09.2021 तक की गयी प्रवर्तन कार्यवाही का विवरण निम्नवत् है–

बिन्दु संख्या–1 (ii)

रॉंग साइड /लेन कीपिंग के अभियोग में चालानों वाहनों की संख्या	अनाधिकृत पार्किंग अभियोग में चालान वाहनों की संख्या	वायु प्रदूषण के अभियोग में चालान वाहनों की संख्या	ध्वनि प्रदूषण के अभियोग में चालान वाहनों की संख्या	अवैध रूप से संचालन के अभियोग मे चालान	योग (1+2+3+4+5)	प्राप्त प्रशमन शुल्क (रू0 लाख में)
1	2	3	4	5	6	7
229	**25**	**97**	**267**	**548**	**1166**	**50.41**

बिन्दु संख्या–2 पर कार्यवाही परिवहन निगम, गाजियाबाद से अपेक्षित है।

अतः अनुपालन आख्या महोदय की सेवा में सादर प्रेषित है।

भवदीय

सहायक सम्भागीय परिवहन अधिकारी
(प्रवर्तन) गाजियाबाद।

कार्यालय क्षेत्रीय प्रबंधक,
उत्तर प्रदेश राज्य सड़क परिवहन निगम,
कौशाम्बी,गाजियाबाद।

पत्रांक / 8266 /क्षे0प्र0 गा0बाद / एन0जी0टी0 / 2021 दि0 30.09.2021

सेवा में,

अपर आयुक्त,
मेरठ मण्डल,मेरठ।

विषयः–मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–308 / 2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या–20 / 2019 कौशाम्बी अपार्टमेंट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवा) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनॉक 23.08.2021 के अनुपालन के संबंध में दिनॉक 31.08.2021 को वीडियोकान्फ्रेन्सिग के माध्यम से आयुक्त मेरठ मण्डल मेरठ महोदय की अध्यक्षता में सम्पन्न बैठक के कार्यवृत्त का अनुपालन किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक, अपने कार्यालय पत्र सं0 1256 / 45–07 / 2018–20 दिनॉक 29.09.2021 का संदर्भ ग्रहण करना चाहें, जिसके द्वारा मा0ए0 जी0टी0 में योजित एक्जीक्यूशन एप्लीकेशन संख्या–20 / 2019 कौशाम्बी अपार्टमेंट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवा) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनॉक 23.08.2021 का अनुपालन कराये जाने के संबंध में दिनॉक 31.08.2021 को वीडियोकान्फ्रेन्सिग हुई थी, जिसका कार्यवृत्त कार्यालय को प्राप्त कराया गया है जिसकी अनुपालन आख्या चाही गयी है। उक्त के सन्दर्भ में परिवहन निगम से संबंधित बिन्दुओं की बिन्दुवार आख्या निम्नवत् है:–

Shorts Terms उपायः–

इस संबंध में अवगत कराना है कि बिन्दु सं0–1 से 5 तक परिवहन निगम से संबंधित नही है एवं बिन्दु सं0–6 के संबंध में अवगत कराना है कि कौशाम्बी बस स्टेशन का पूरा प्रांगण पक्का है, एवं वहॉ पर साफ–सफाई की पूर्ण व्यवस्था है।

Long Terms उपायः–

1–बिन्दु सं0–1 परिवहन निगम से संबंधित नही है।

2–बिन्दु सं0–2 के संबंध में अवगत कराना है कि दिल्ली से गाजियाबाद की ओर ट्रैफिक का संचालन सुचारू रूप से करने हेतु दिल्ली की ओर स्थित गेट नं0–3 के चौडीकरण की कार्यवाही गतिशील है एवं गेट चौड़ीकरण हेतु परिवहन निगम मुख्यालय से गेट चौडीकरण का टेण्डर का अवार्ड हो चुका है, परिवहन निगम मुख्यालय से स्वीकृति मिलते साथ ही कार्य आरम्भ हो जायेगा।

3–बिन्दु सं0–3 के संबंध में अवगत कराना है कि सभी लॉग टर्म एवं शॉट टर्म का पूर्णतः अनुपालन किया जा रहा है, वर्तमान में कौशाम्बी बस स्टेशन से 500 बसों में से 100 बसें सीएनजी बसों में परिवर्तित हो गयी है। इसके अतिरिक्त महोदय को अवगत कराना है कि सी0एन0जी0 बसों में ओर वृद्वि लाने का प्रयास किया जा रहा है व अनुबंधित बसों का अनुबंध सी0एन0जी0 से किया जा रहा है।

4–बिन्दु सं0–4 के संबंध में अवगत कराना है कि यह परिवहन निगम से संबंधित नही है।

5–बिन्दु सं0–5 के संबंध में अवगत कराना है कि नगरीय ठोस अपशिष्ट प्रबन्धन हेतु 02 बिन सिस्टम व्यवस्था लागू करने हेतु जोनल अधिकारी, वसुन्धरा जोन, से सम्पर्क हेतु सहायक क्षेत्रीय प्रबंधक कौशाम्बी डिपो को निर्देशित किया जा रहा है जिससे बस स्टेशन से निकलने वाला कूडा–करकट का निस्तारण कराया जा सके।

6–बिन्दु सं0–6 के संबंध में अवगत कराना है कि यातायात पुलिस द्वारा टैम्पो स्टेण्ड का चयन किया जा चुका है एवं सिटी चौराहें से आगे खड़ी हो रही है। इसके अतिरिक्त गाजियाबाद सिटी में इलैक्ट्रिक बसों के संचालन की योजना प्रस्तावित है।

उक्त [illegible] महोदय के [illegible] करना है उत्तर प्रदेश परिवहन निगम गाजियाबाद द्वारा [illegible]0 के आदेश का अनुपालन किय [illegible] रहा है।

[illegible] श्यक कार्यवाही [illegible] र हेतु प्रेषित।

भवदीय

क्षेत्रीय प्रबंधक
गाजियाबाद।

प्रतिलिपिः–निम्नलिखित को [illegible] सूचनार्थ एवं आवश्यक कार्यवाही [illegible] तु प्रेषितः–ईमेल के माध्यम से

1–जिलाधिकारी महोदय, ज[illegible] गाजियाबाद।

2–वरिष्ठ पुलिस अधीक्षक, [illegible] महोदय गाजियाबाद।

3–नगर आयुक्त, महोदय [illegible] निगम गाजियाबाद, को इस अनुरो[illegible] के साथ प्रेषित कि बस स्टेशन के आस–पास रहेड़ी–पटरी [illegible] मार्ग से होने वाले अतिक्रमण को [illegible] न हेतु प्रवर्तन दल अधिकारी को निर्देशित करना चाहेंगें।

4–पुलिस अधीक्षक (यातायात) गाजियाबाद को इस अनुरोध के [illegible] प्रेषित कि कौशाम्बी बस स्टेशन के आउटगेट पर टैम्पू [illegible] व्हीलर, रिक्शा, ई–रिक्शा स [illegible] की स्थिति न बन, इसके लिऐ होमगार्डस की तैनाती [illegible] चाहेगें।

5–क्षेत्रीय अधिकारी, उ0प्र0[illegible] नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ प्रेषित।

6–सहायक क्षेत्रीय प्रबधक [illegible]0परिवहन निगम, कौशाम्बी डिपो [illegible] इस निर्देश के साथ प्रेषित कि बस स्टेशन से होने वाले [illegible] के निस्तारण हेतु जोनल प्रभारी, [illegible]र निगम, वसुन्धरा गाजियाबाद से सम्पर्क से निस्तारित [illegible] की व्यवस्था करें, जिससे बस स्टे[illegible] परिसर से धूल न उड़ें।

क्षेत्रीय प्रबंधक
गाजियाबाद।

गाजियाबाद नगर निगम

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 308/2015 के अर्न्तगत एक्जीक्यूशन एप्लीकेशन संख्या–20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवा) बनाम आयुक्त मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 के अनुपालन के सम्बन्ध में दिनांक 31.08.2021 को वीडियोकान्फ्रेन्सिंग के माध्यम से आयुक्त मेरठ मण्डल, मेरठ की अध्यक्ष में सम्पन्न बैठक के कार्यवृत्त की अनुपालन आख्या निम्नवत है:–

बिन्दु–1

(iii)

1. कौशाम्बी क्षेत्र में गाजियाबाद नगर निगम द्वारा माननीय राष्ट्रीय हरित अधिकरण के आदेश के अनुपालन में कोई पार्किंग ठेका नही छोड़ा गया है।
2. गाजियाबाद नगर निगम द्वारा समय–समय पर पुलिस अधीक्षक (यातायात) को पत्र प्रेषित कर कौशाम्बी क्षेत्र स्थित अवैध पार्किंग के सम्बन्ध में कार्यवाही करने हेतु अनुरोध किया जाता है।
3. वित्तीय वर्ष 2021–22 हेतु गाजियाबाद नगर निगम द्वारा संचालित पार्किंग–स्थल निम्नवत् है:–

क्रम संख्या	पार्किंग स्थल का नाम
1	आपुलेन्ट मॉल के बाहर
2	वैषाली स्थित आर.के. टॉवर
3	तुलसी निकेतन भौपुरा
4	रमते राम रोड व्यावसायिक काम्पलैक्स स्थित
5	गौर मॉल के सामने चिन्की रेस्टोरेन्ट से आर.बी.एल. बैक तक सर्विस रोड पर
6	आर.टी.ओ. कार्यालय के बाहर
7	गौर मॉल के गेट के सामने

(iv) <u>नगरीय ठोस अपशिष्ट का निपटान, कचरा पृथक्करण।</u>

उक्त के क्रम में अवगत कनराना है कि वर्तमान में नगर निगम गाजियाबाद सीमान्तर्गत स्थित 100 वार्डो में डोर टू डोर कूंडा कलैक्शन का कार्य सम्पादित कराया जा रहा है। कूडे के पृथक्कीकरण तथा निस्तारण हेतु 02 गार्बेज फैक्ट्री(रेत मण्डी एवं सिहानी गैराज स्थित) संचालित है। वर्तमान में कौशाम्बी, वैशाली, वसुंधरा क्षेत्र में और गुणवत्तापूर्वक कूड़ा कलेक्शन हेतु 100 डोर–टू–डोर वाहन(किराया पद्धति के माध्यम से) द्वारा कार्य कराया जाना है, जिस हेतु निविदा आमंत्रित की जा चुकी हैं। डोर–टू–डोर की गुणवत्ता को बढ़ाने हेतु जो सोसायटी/व्यवसायिक प्रतिष्ठान बल्क वेस्ट जनरेटर्स की केटेगरी में आते है, उनको जागरूक करते हुए सोलिड वेस्ट मैनेजमेन्ट रूल्स–2016 के

Scanned with CamScanner

अनुरूप नियमानुसार कार्यवाही करायी जा रही है। गीले एवं सूखे कूड़े के पृथक्कीकरण हेतु एन.जी.ओ. के माध्यम से आम जनमानस को जागरूक कराया जा रहा है। क्षेत्र के अन्दर संचालित डेयरियों के गोबर प्रबंधन कराने हेतु डेरी से ही गोबल कलेक्ट करने के लिये निविदा आमंत्रित की जा रही है।

(v) <u>सभी नालों एवं सीवर लाईन का उचित रख–रखाव।</u>

इस सम्बन्ध में अवगत कराना है कि कौशाम्बी क्षेत्र में सीवर लाईन एवं रोड़ निर्माण का कार्य पूर्ण कर लिया गया है। नालों में उत्प्रवाह का समुचित प्रवाह सुनिश्चित किया जा रहा है। कौशाम्बी के बडे व छोटे नालों का सफाई कार्य प्रतिदिन आवश्यकतानुसार कराया जाता है। कुछ स्थान पर नाले का निर्माण कार्य किया जाना प्रस्तावित है।

बिन्दु–5 के सम्बंध में अवगत कराना है कि कौशाम्बी बस स्टॉप के अन्दर 2 बिन की व्यवस्था कराने हेतु यू.पी.एस.आर.टी.सी. से वार्ता की जा चुकी है, जिनके द्वारा बस स्टॉप के अन्दर 2 बिन लगवाये जाने की प्रक्रिया की जा रही है।

<u>बिन्दु संख्या–06–</u>

विशेष सचिव, उत्तर प्रदेश शासन, नगर विकास अनुभाग-9 के पत्र संख्या 1812/नौ-9-2019-178ज/2019 दिनांक 03 दिसम्बर 2019 के द्वारा प्रदेश के शहरों में वातानुकूलित मिडी इलैक्ट्रीक बसों के संचालन हेतु चार्जिंग स्टेशन व शेड निर्माण के लिये परियोजना प्रबन्धक यूनिट-28 कन्सट्रक्शन एण्ड डिजाइन सर्विसेज उत्तर प्रदेश जल निगम गाजियाबाद को कार्यदायी संस्था नामित किया गया है। फर्म के पत्र संख्या 2061/कार्य-80/34 दिनांक 23.12.2020 का अवलोकन करने का कष्ट करें। जिसमें उक्त परियोजना में सिविल कार्य हेतु धनांक रूपये 508.56 तथा विद्युत कार्य हेतु 421.06 का भुगतान कराने हेतु डिमाण्ड की गई। जिसका भुगतान नगर निगम द्वारा समय से कर दिया गया है। साथ ही 50 नग इलैक्ट्रिक बसों के हेतु चार्जिंग स्टेशन के निर्माण के कार्य का थर्ड पार्टी निरीक्षण परियोजना प्रबन्धक के पत्र में उल्लेखित निदेशक स्थानीय निकाय के अनुपालन में आई0आई0टी कानपुर से थर्ड पार्टी जाँच/ऑडिट कार्य हेतु रू0 221250.00 की कन्सलटेंसी चार्ज तथा अतिरिक्त विद्युत कार्य के लिये धनांक रू0 15,07,400/- की मांग की गई है। जिसका भुगतान भी नगर निगम द्वारा किया जा चुका है। वर्तमान में नगर निगम द्वारा किये जाने वाला कोई भुगतान शेष नही है।

उक्त परियोजना के सम्बन्ध में परियोजना प्रबन्धक यूनिट-28 कन्सट्रक्शन एण्ड डिजाइन सर्विसेज उत्तर प्रदेश जल निगम गाजियाबाद को निर्धारित तिथि 26.09.2021 से पूर्व सभी सिविल व विद्युत कार्य को गुणवत्तापूर्वक समय से पूर्ण कराने हेतु फर्म को पत्र संख्या 54/प्रकाश/2021 दिनांक 22.09.2021 को पत्र प्रेषित किया गया। पत्र प्राप्ति के उपरान्त परियोजना प्रबन्धक यूनिट-28 कन्सट्रक्शन एण्ड डिजाइन सर्विसेज उत्तर प्रदेश जल निगम गाजियाबाद द्वारा मौखिक रूप से उक्त कार्य की अद्यतन स्थिति से अवगत कराया गया कि कार्य शीघ्र समाप्ति की ओर है।

कृपया उक्तानुसार आख्या प्रेषित है।

RJCA

2018-19AMCS/A/1498

Scanned with CamScanner

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 308/2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या–20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवा) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 के अनुपालन के सम्बन्ध मे दिनांक 10.09.2021 को समय 12:30 बजे जिलाधिकारी, गाजियाबाद की अध्यक्षता सम्पन्न बैठक का कार्यवृत्त।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 308/2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या–20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवा) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 के अनुपालन मे आयुक्त, मेरठ मण्डल, मेरठ द्वारा दिनांक 31.08.2021 को वीडियो कान्फ्रेन्सिंग के माध्यम से सम्पन्न बैठक आयोजित की गयी थी। तत्क्रम मे जिलाधिकारी, गाजियाबाद द्वारा दिनांक 10.09.2021 को सम्बन्धित विभागों एवं श्री विनय कुमार मित्तल, याचिकाकर्ता के साथ बैठक की गयी। बैठक मे उपस्थित अधिकारियों का विवरण निम्नवत है:–

1. जिलाधिकारी, गाजियाबाद।
2. श्री महेन्द्र सिंह तवर, (आई0ए0एस0), नगर आयुक्त, नगर निगम, गाजियाबाद।
3. श्री रामानन्द कुशवाह, पुलिस अधीक्षक–यातायात, गाजियाबाद।
4. श्री सुधीर कुमार, ओ0एस0, यू0पी0एस0आर0टी0सी0, गाजियाबाद।
5. श्री नरेन्द्र कुमार, यू0पी0एस0आर0टी0सी0, गाजियाबाद।
6. श्री मनोज कुमार मिश्रा, सम्भागीय परिवहन अधिकारी, गाजियाबाद।
7. श्री एस0के0 सिन्हा, मुख्य अभियंता, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
8. श्री ए0के0 चौधरी, ई0ई0, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
9. श्री उत्सव शर्मा, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।
10. डॉ0 मिथलेश कुमार, नगर स्वास्थ्य अधिकारी, नगर निगम, गाजियाबाद।
11. श्री बी0के0 सिंह, सहायक पर्यावरण अभियंता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।
12. श्री एन0के0 चौधरी, नगर निगम, गाजियाबाद।
13. श्री विनय कुमार मित्तल, याचिकाकर्ता, कारवा, गाजियाबाद।
14. श्री अक्षत चौधरी, कारवा, गाजियाबाद।

श्री विनय मित्तल द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 20.08.2018 के अनुपालन किये जाने हेतु बिन्दुवार एजेण्डा प्रस्तुत किया गया।

सर्वप्रथम कौशाम्बी क्षेत्र मे ध्वनि अवरोधक स्थापित किये जाने हेतु कोई कार्यवाही न किये जाने से अवगत कराया गया। इस सम्बन्ध मे याचिकाकर्ता द्वारा यह सुझाव दिया गया कि कौशाम्बी क्षेत्र मे अशोक के पेड़ लगा दिये जाये, जिससे समस्या का समाधान हो सकेगा। तत्क्रम मे जिलाधिकारी द्वारा नगर आयुक्त, नगर निगम, गाजियाबाद को कौशाम्बी क्षेत्र मे रिक्त जमीन पर कम से कम 06 फिट ऊचे अशोक के पेड़ लगाये जाने हेतु निर्देशित किया गया। नगर आयुक्त, गाजियाबाद द्वारा उक्त कार्य को 15 दिन मे पूर्ण किये जाने का आशवासन दिया गया है।

कार्यवाही–नगर निगम गाजियाबाद

अवैध रूप से संचालित ऑटों एवं विक्रम को रोके जाने के सम्बन्ध मे याचिकाकर्ता द्वारा अवगत कराया गया कि अभी तक सम्बन्धित विभाग द्वारा अवैध रूप से संचालित ऑटों एवं टैम्पों को रोका नही गया है। बैठक मे उपस्थित पुलिस अधीक्षक–यातायात द्वारा अवगत कराया गया कि ट्रेफिंक मैनेजमेन्ट हेतु मा0 उच्चतम न्यायालय के आदेश के अनुपालन मे ट्रेफिक मैनेजमेन्ट प्लान बनाया गया है। इस सम्बन्ध मे याचिकाकर्ता द्वारा यह कहा गया कि दिये गये ट्रेफिक मैनेजमेन्ट प्लान लागू किये जाने हेतु अनुरोध किया गया। जिलाधिकारी, गाजियाबाद द्वारा निर्देशित किया गया है कि आयुक्त, मेरठ मण्डल की अध्यक्षता मे दिनांक 31.08.2021 को सम्पन्न बैठक मे लिये गये निर्णय के क्रम मे तैयार किये गये ट्रैफिक मैनेजमेन्ट प्लान पर गाजियाबाद के सम्बन्धित बिन्दुओं पर कार्यवाही प्रारम्भ कर दी जाये व दिल्ली से सम्बन्धित बिन्दुओं पर अपने समकक्ष अधिकारियों के साथ बैठक कर अग्रिम कार्यवाही सुनिश्चित करायी जाये।

कार्यवाही– नगर निगम/पुलिस अधीक्षक–यातायात/क्षेत्रीय प्रबन्धक, यू0पी0एस0आर0टी0सी0/सम्भागीय परिवहन अधिकारी

सड़क एवं फुटपाथ से अवैध पार्किंग को हटाये जाने हेतु याचिकाकर्ता द्वारा अवगत कराया गया कि यशोदा हॉस्पिटल, कौशाम्बी मेट्रो स्टेशन के पास सड़क पर अवैध पार्किंग की जा रही है। याचिकाकर्ता द्वारा अवगत कराया गया कि अवैध पार्किंग पर कुछ कार्यवाही हुई है व और भी की जानी है। इस पर नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा सुझाव दिया गया कि गाजियाबाद विकास प्राधिकरण से मल्टी लेवल

पार्किंग बनाये जाने एवं मेट्रो स्टेशन पर पार्किंग हेतु डी0एम0आर0सी0 से समन्वयय स्थापित कर अग्रिम कार्यवाही सुनिश्चित की जायेगी।

कार्यवाही– गाजियाबाद विकास प्राधिकरण/नगर निगम

अतिक्रमण हटाये जाने के सम्बन्ध मे याचिकाकर्ता द्वारा अवगत कराया गया कि इस सम्बन्ध मे कोई ठोस कार्यवाही नही की गयी है एवं नगर निगम, गाजियाबाद की जमीन पर एक मन्दिर की स्थापना भी कर दी गयी है, जिससे सड़क अवरूद्ध हो गयी है। जिलाधिकारी द्वारा अवगत कराया गया कि मा0 उच्च न्यायालय, इलाहाबाद द्वारा वर्ष–2008 मे पारित आदेश के अनुसार सरकारी जमीन पर किसी भी प्रकार के धार्मिक स्थल की अवैध स्थापना/अतिक्रमण को हटाये जाने के सम्बन्ध मे आदेश पारित किये गये है। उक्त के क्रम मे कौशाम्बी क्षेत्र मे नियमानुसार कार्यवाही करते हुए सम्बन्धित अधिकारियों का उत्तरदायित्व निर्धारित किये जाने हेतु निर्देशित किया गया है।

कार्यवाही–नगर निगम, गाजियाबाद/जिला प्रशासन

डीजल संचालित बसों पर कार्यवाही के सम्बन्ध मे याचिकाकर्ता द्वारा अवगत कराया गया कि सम्बन्धित विभागों द्वारा अभी तक इस सम्बन्ध मे कोई कार्यवाही नही की गयी है। बैठक मे उपस्थित सम्भांगीय परिवहन अधिकारी द्वारा अवगत कराया गया कि कौशाम्बी बस डिपो से कुल 500 बसे संचालित की जाती है, जिसमे अभी तक 100 बसे सी0एन0जी0 पर संचालित है। इस पर याचिकाकर्ता द्वारा रोष व्यवक्त किया गया कि 06 सालों मे केवल 100 बसे ही सी0एन0जी0 पर परिवर्तित हो पायी है, जबकि दिल्ली आनन्द विहार से सभी बसों का संचालन सी0एन0जी0 पर ही किया जा रहा है। इस पर जिलाधिकारी महोदय द्वारा अवगत कराया गया कि संशाधन के अनुसार ही डीजल बसो को फेजवाईज ही सी0एन0जी0 मे परिवर्तित किया जाना सम्भव हो सकेगा।

कार्यवाही–परिवहन विभाग

याचिकाकर्ता द्वारा अवगत कराया गया कि कौशाम्बी क्षेत्र मे सीवर एवं ड्रेनेज की साफ–सफाई संतोषजनक है किन्तुत बैकफलों की साहिबाबाद ड्रेन के अन्तिम बिन्दु पर समस्या है एवं उनके द्वारा यह भी सुझाव दिया गया कि स्विष वाल्व एवं 30 एच0पी0 का पम्प लगाया जाये। इस पर नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा अवगत कराया गया कि यह समस्या बृज विहार नाला, साहिबाबाद पर भी बनी हुई है। जहॉ पर 03 से 04 किमी0 नाले की सफाई का कार्य किया गया है। ऑटोमेटिक स्विष वाल्व लगाने हेतु नगर निगम, गाजियाबाद के पास संसाधन उपलब्ध नही है। अतः बृज विहार मे 04 स्थानों पर पुली सिस्टम वाल्व स्थापित किया गया है तथा आगे भी ओर स्थानों पर लगाये जाने का प्रस्ताव है। इसके अतिरिक्त यह भी अवगत कराया गया कि बृज विहार एवं साहिबाबाद ड्रेन मे डी0एस0टी0पी0 (डी सेन्ट्रलाईज्ड सीवेज ट्रीटमेन्ट प्लांट) स्थापित किये जाने का प्रस्ताव है, जिससे 11 किमी0 बृज विहार नाले मे केवल ट्रीटेड वाटर एवं स्टार्म वाटर ही प्रवाहित है।

कार्यवाही–नगर निगम, गाजियाबाद

याचिकाकर्ता द्वारा अवगत कराया गया कि वर्तमान मे किसानों द्वारा एन0एच0–24 पर यातायात प्रभावित होने के कारण मुख्यतः वाहन कौशाम्बी टाऊनशिप से गुजरता है, उससे प्रदूषण की काफी समस्या बनी रहती है तथा ट्रैफिक के कारण काफी समस्या का सामना करना पड़ता है, जो कि आगामी त्योहारों के समय और बढ़ना सम्भावित है। पुलिस अधीक्षक–यातायात द्वारा अवगत कराया गया कि वर्तमान मे दिल्ली से परिवहन करने वाले वाहनों की संख्या उक्त क्षेत्र मे पूर्व से अधिक हो गयी है। जिलाधिकारी, गाजियाबाद द्वारा पुलिस अधीक्षक–यातायात को वर्तमान परिस्थिति को दृष्टिगत रखते हुए कौशाम्बी क्षेत्र मे सुगम परिवहन सुनिश्चित कराये जाने हेतु यथा सम्भव ट्रैफिक पुलिस बल तैनात किये जाने हेतु निर्देशित किया गया।

कार्यवाही– पुलिस अधीक्षक–यातायात

याचिकाकर्ता द्वारा अवगत कराया गया कि साहिबाबाद क्षेत्र मे स्थापित उधोगों से होने वाले प्रदूषण मे पूर्व की तुलना लगभग 80 प्रतिशत नियंत्रण कर लिया गया है, परन्तु कुछ उधोगों की चिमनियों से निकलने वाले धुए से हो रहे प्रदूषण से समस्या होना अवगत कराया गया। क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड अवगत कराया गया कि उक्त क्षेत्र मे उधोगों के निरीक्षण हेतु टीम गठित कर दी गयी है व समस्त उधोगों को अपने परिसर मे स्थापित चिमनियों पर अपने नाम व पता अंकित किये जाने हेतु भी निर्देशित किया गया है, जिससे कि यदि किसी चिमनी से धुआ उत्सर्जित होता पाया जाता है तो उसका चिन्हीकरण जन–सामान्य द्वारा भी किया जा सके। जिलाधिकारी द्वारा जनपद गाजियाबाद की भौगोलिक व वर्तमान मे वायु प्रदूषण सम्बन्धी समस्याओं के दृष्टिगत क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद एवं उपायुक्त, उधोग एवं उद्यम प्रोत्साहन केन्द्र को गाजियाबाद क्षेत्र मे औधोगिक संस्थानों के साथ बैठक कर

जनपद मे रिहायशी क्षेत्रों के निकट पूर्व से बसे औधोगिक क्षेत्रों नये प्रदूषणकारी उधोगों से अनुमति न दिये जाने के सम्बन्ध मे बैठक कर प्रस्ताव तैयार किये जाने हेतु निर्देशित किया गया।

कार्यवाही–उ0प्र0 प्रदूषण नियंत्रण बोर्ड/जिला उधोग विभाग

इन्वारनमेन्ट मैनेजमेन्ट प्लान के सम्बन्ध मे याचिकाकर्ता द्वारा सुझाव दिया गया कि उक्त प्लान मे औधोगिक प्रदूषण एवं बसों को सी0एन0जी0 मे परिवर्तित करने का प्लान बनाकर इन्वारनमेन्ट मैनेजमेन्ट प्लान मे सम्मिलित किया जाये व इसका कियान्वयन सुनिश्चित किया जाये।

इसके अतिरिक्त याचिकाकर्ता द्वारा जिलाधिकारी, गाजियाबाद की अध्यक्षता मे उक्त प्रकरण पर नियमित बैठक किये जाने हेतु अनुरोध किया गया, जिस पर जिलाधिकारी, गाजियाबाद द्वारा सहमति व्यक्त की गयी।

अन्त मे सभी का धन्यवाद व्यक्त करते हुए बैठक का समापन किया गया।

(राकेश कुमार सिंह)
जिलाधिकारी 20/9/2021
गाजियाबाद।

पत्र सं० - 1084/NGT OA - 308/2015/2021 दिनांक 20-09-2021

प्रतिलिपि:

1. उपाध्यक्ष, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
2. नगर आयुक्त, नगर निगम, गाजियाबाद।
3. वरिष्ठ पुलिस अधीक्षक, गाजियाबाद।
4. अपर जिलाधिकारी (वि0/रा0), गाजियाबाद।
5. सम्भागीय परिवहन अधिकारी, सम्भागीय परिवहन विभाग, गाजियाबाद।
6. क्षेत्रीय प्रबन्धक, यू0पी0एस0आर0टी0सी0, गाजियाबाद।
7. उपायुक्त, उधोग एवं उद्यम प्रोत्साहन केन्द्र, गाजियाबाद।
8. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

अपर जिलाधिकारी (वि0/रा0)
गाजियाबाद।

प्रेषक,

आयुक्त,
मेरठ मण्डल
मेरठ।

सेवा में,

1. वरिष्ठ पुलिस अधीक्षक, गाजियाबाद।
2. नगर आयुक्त, नगर निगम, गाजियाबाद।
3. उपाध्यक्ष, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
4. सम्भागीय परिवहन अधिकारी, गाजियाबाद।
5. क्षेत्रीय प्रबन्धक, उ0प्र0 राज्य सड़क परिवहन निगम लि0, गाजियाबाद।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

दिनांक 29 सितम्बर,2021

संख्याः 3291 /45-07 /2018-20

विषयः माठ राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 308/2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या-20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कास्वा) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 के अनुपालन के सम्बन्ध में दिनांक 31.08.2021 को वीडियोकान्फ्रेन्सिंग के माध्यम से आयुक्त, मेरठ मण्डल, मेरठ की अध्यक्षता में सम्पन्न बैठक के कार्यवृत्त का अनुपालन कराये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक माठ राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 308/2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या-20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कास्वा) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 का अनुपालन कराये जाने हेतु दिनांक 31.08.2021 को आयुक्त महोदय की अध्यक्षता में हुयी वीडियोकान्फ्रेंसिंग के क्रम में निर्गत कार्यवृत्त संख्या 3191/45-07/2018-20 दिनांक 11.09.2021 का सन्दर्भ ग्रहण करने का कष्ट करें।

उल्लेखनीय है कि दिनांक 31.08.2021 को आहुत वीडियोकान्फ्रेंसिंग में आयुक्त महोदय द्वारा प्रदत्त निर्देशो की अनुपालन आख्या अभी तक अप्राप्त है।

अतः आपसे पुनः अपेक्षा है कि माठ राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या 308/2015 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर में दिनांक 31.08.2021 को हुयी वीडियोकान्फ्रेंसिंग में आयुक्त महोदय द्वारा निर्गत निर्देशों की अनुपालन आख्या दिनांक 30.09.2021 तक आवश्यक रूप से इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।

संलग्नक-यथोक्त

भवदीया,

(चैत्रा वी.)
अपर आयुक्त
मेरठ मण्डल, मेरठ।

प्रतिलिपि- 1. व्यक्तिगत सहायक को आयुक्त महोदय के अवलोकनार्थ प्रेषित।
2. जिलाधिकारी, गाजियाबाद को इस आशय से प्रेषित कि दिनांक 31.08.2021 की बैठक के कार्यवृत्त की अनुपालन आख्या संकलित कर संयुक्त अनुपालन आख्या दिनांक 30.09.2021 तक उपलब्ध कराना सुनिश्चित करें।

(चैत्रा वी.)
अपर आयुक्त
मेरठ मण्डल, मेरठ।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 308/2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या–20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवां) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23.08.2021 के अनुपालन के सम्बन्ध मे दिनांक 31.08.2021 को वीडियोकान्फ्रेन्सिंग के माध्यम से आयुक्त, मेरठ मण्डल, मेरठ की अध्यक्षता मे सम्पन्न बैठक का कार्यवृत्त।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 308/2015 के अन्तर्गत एक्जीक्यूशन एप्लीकेशन संख्या–20/2019 कौशाम्बी अपार्टमेन्ट रेजीडेन्ट वेलफेयर एसोसिऐशन (कारवां) बनाम आयुक्त, मेरठ मण्डल, मेरठ व अन्य में पारित आदेश दिनांक 23–08–2021 को पारित आदेश का मुख्य अंश निम्नवत है:–

".....In view of above, we direct the Divisional Commissioner, Meerut to forthwith hold a meeting with the concerned officers, particularly Commissioner, Nagar Nigam Ghaziabad, District Magistrate, Ghaziabad, SSP Ghaziabad and Regional Officer of UP State PCB to take cognizance of the pending issues and to plan remedial action. Inter alia, data of Air quality and noise levels be taken into account for further action. Status of encroachment removal, cleaning of drains, collection and transportation of garbage, removal of pressure horns and other measures may be compiled, if not so far done. Delays in preparing plan may be made up by mid-course correction. We hope the Commissioner will take the erring officers to task for their failure in responding to this Tribunal in the last more than one year and even today.

The Divisional Commissioner, Meerut, District Magistrate, Ghaziabad, Commissioner, Nagar Nigam Ghaziabad, SSP Ghaziabad and Regional Officer of UP State PCB may remain present in person by video conferencing on the next date to apprise this Tribunal of the progress....."

List for further consideration on 25.10.2021.

सर्वप्रथम मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 308/2015 मे दिनांक 20–08–2018 को पारित आदेश मे वर्णित समिति द्वारा उक्त के अनुपालन स्थिति के सम्बन्ध मे अवगत कराये जाने के निर्देश दिये गये।

इस सम्बन्ध मे जिलाधिकारी, गाजियाबाद द्वारा अवगत कराया गया कि याचिकाकर्ता द्वारा प्रदूषण वाहनों के उत्सर्जन, अवैध पार्किंग, सड़क और फुटपाथ पर अतिक्रमण आदि समस्याओं के सम्बन्ध मे माननीय एन0जी0टी0, नई दिल्ली मे याचिका दायर की गयी थी, जिसमे मा0 अधिकरण द्वारा यूपीसीबी, यूपीपीसीबी और डीपीसीसी के प्रतिनिधियों वाली एक टीम का गठन करते हुए संबंधित स्थल का निरीक्षण करने, वायु गुणवत्ता के नमूने लेने और प्रदूषण के स्रोत की पहचान करने का निर्देश दिया गया था। उक्त समिति द्वारा अपनी रिपोर्ट 22.03.2017 को मा0 अधिकरण मे प्रस्तुत की गयी।

तत्क्रम मे मा0 अधिकरण द्वारा समिति की रिपोर्ट दिनांक 22.03.2017 मे दी गयी संस्तुति के अनुपालन हेतु आयुक्त, मेरठ मण्डल, मेरठ, केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा नगर निगम के प्रतिनिधियों की संयुक्त समिति का गठन किया गया। समिति द्वारा अपनी रिपोर्ट मे समस्या के निदान हेतु long term एवं short term उपाय किये जाने की संस्तुति की गयी थी।

समिति द्वारा प्रेषित संस्तुति के दृष्टिगत अनुपालन की वर्तमान स्थिति के सम्बन्ध में विचार विमर्श करते हुए आयुक्त द्वारा निम्न निर्देश दिये गये:-

1. **Short Term उपाय:-**

(i)- आवासीय क्षेत्रों के पास हार्न बजाने पर पूर्ण प्रतिबन्ध के अलावा सभी उच्च यातायात क्षेत्रों में शोर स्तर अवरोध बनाया जाना चाहिए।

इस सम्बन्ध मे बैठक में उपस्थित क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा अवगत कराया गया कि मा0 एन0जी0टी0 के आदेशों के अनुपालन मे आयुक्त मेरठ मण्डल, मेरठ की अध्यक्षता मे सम्पन्न पूर्व बैठक मे गाजियाबाद विकास प्राधिकरण द्वारा अवगत कराया गया है कि कौशाम्बी के समस्त क्षेत्र में नोईज लेवल बेरियर की स्थापना किया जाना सम्भव नही है। निर्देशित किया गया कि जिलाधिकारी, गाजियाबाद द्वारा इस सम्बन्ध में विचारोंपरान्त समुचित कार्यवाही की जाय।

(कार्यवाही-जिलाधिकारी, गाजियाबाद)

(ii)- निजी बसों, ऑटो और विक्रमों (टेम्पोस) को रोकना आवश्यक है, जो बस स्टेशन के दोनों ओर सड़क पर बस स्टेशन के गेट के बाहर से अवैध रूप से संचालित होती हैं।

इस सम्बन्ध मे पुलिस अधीक्षक-यातायात, गाजियाबाद द्वारा अवगत कराया गया कि कौशाम्बी बस स्टेशन के निकटवर्ती क्षेत्र में समय-समय पर अभियान चलाकर कई अवैध वाहनों के विरूद्ध चालान तथा जुर्माने की कार्यवाही की गयी है, जिसके सम्बन्ध मे मा0 अधिकरण को अवगत कराया गया है, जिस पर निर्देशित किया गया कि पुलिस अधीक्षक (यातायात), गाजियाबाद द्वारा अन्य विभाग से समन्वय स्थापित करते हुए क्षेत्र मे अतिक्रमण तथा अवैध रूप से संचालित निजि बसों, ऑटों आदि के सम्बन्ध मे वास्तविक स्थिति के आंकलन हेतु रूट का सर्वे कर आख्या प्रेषित किया जाना सुनिश्चित किया जाये। साथ ही इस सम्बन्ध मे पूर्व मे की गयी कार्यवाही के सम्बन्ध मे साप्ताहिक एक्शन टेकन रिपोर्ट प्रेषित किये जाने हेतु निर्देशित किया गया।

(कार्यवाही-यातायात पुलिस/सम्भागीय परिवहन विभाग/नगर निगम, गाजियाबाद)

(iii)-अवैध पार्किंग पर रोक लगाये जाने के सम्बन्ध मे।

इस सम्बन्ध मे नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा अवगत कराया गया कि कौशाम्बी क्षेत्र मे अवैध पार्किंग के सम्बन्ध मे नियमित रूप से अभियान चलाकर दोषी वाहनों के विरूद्ध कार्यवाही की जा रही है। क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा अवगत कराया गया कि उद्योग मैसर्स टाटा स्टील बी0ए0ए0एल0 लि0 द्वारा पूर्व मे अपने वाहनों को सड़क किनारे पार्क किया जा रहा था, परन्तु उनके द्वारा भारी वाहनों की पार्किंग इकाई के पिलखुवा स्थित परिसर मे की जा रही है। वर्तमान मे उनके द्वारा अपने इकाई परिसर के अन्दर ही क्षमता के अनुसार वाहनों को पार्क किया जा रहा है। अवैध पार्किंग के सम्बन्ध मे पुलिस अधीक्षक-यातायात तथा नगर निगम, गाजियाबाद द्वारा निरन्तर अभियान चलाते हुए पूर्व मे की गयी कार्यवाही के सम्बन्ध मे साप्ताहिक एक्शन टेकन रिपोर्ट प्रेषित किये जाने हेतु निर्देशित किया गया।

(कार्यवाही -यातायात पुलिस/नगर निगम, गाजियाबाद)

(iv)–नगरीय ठोस अप शेष्ट का निपटान, कचरा पृथक्करण उचित ह ना चाहिए और नगर निगम, गाजियाबाद को निर्देश जारी किया जाना चाहिए।

इस सम्बन्ध मे नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा अवगत कराया गया कि वर्तमान मे नगर निगम द्वारा जनपद गाजियाबाद मे डोर–टू–डोर व ड़ा कलेक्शन का कार्य किया जा रहा है तथा उक्त कूड़े के पृथीक्कीकरण तथा निस्तारण हेतु 02 गारबेज फैक्ट्री संचालित है तथा अन्य 02 गारबेज फैक्ट्री को शीघ्र संचालित किया जाना प्रस्तावित है। पूर्व मे कौशाम्बी क्षेत्र मे संचालित डलाव घर को भी पूर्ण रूप से बन्द करवा दिया गया है। नगर आयुक्त को समुचित कार्यवाही के निर्देश दिये गये।

(कार्यवाही –नगर आयुक्त, गाजियाबाद)

(v)–सभी नालों एवं सीवर लाईन का उचित रख–रखाव किया जाये।

इस सम्बन्ध मे नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा अवगत कराया गया कि कौशाम्बी क्षेत्र मे सीवर लाईन एवं रोड निर्माण का कार्य पूर्ण कर लिया गया है। नालों मे उत्प्रवाह का समुचित प्रवाह सुनिश्चित किया जा रहा है। किन्तु कुछ स्थान पर नाले का निर्माण कार्य किया जाना प्रस्तावित है, जिसे निर्माण कार्य पूर्ण होने पर कवर किये जाने की कार्यवाही सुनिश्चित की जायेगी।

(कार्यवाही–नगर आयुक्त, गाजियाबाद)

(vi)–कौशाम्बी बस स्टेण्ड रोड पर धूल प्रदूषण की रोकथाम हेतु सड़क को पक्का किया जाये तथा सतत अनुश्रवण एवं रख–रखाव किया जाये।

बैठक मे उपस्थित क्षेत्रीय प्रबन्धक, यू0पी0एस0आर0टी0सी0 द्वारा अवगत कराया गया कि कौशाम्बी बस स्टेण्ड पर धूल से जनित प्रदूषण की रोकथाम हेतु बस स्टेशन पर टाईलिंग का कार्य पूर्ण कर लिया गया है तथा स्टेशन पर साफ–सफाई की व्यवस्था सुनिश्चित की जा रही है। शीघ्र अग्रेतर कार्यवाही के निर्देश दिये गये।

कार्यवाही–यू0पी0एस0आर0टी0सी0

Long term उपाय :–

गाजियाबाद के इन्वायरमेन्ट मैनेजमेन्ट प्लान तैयार किये जाने के सम्बन्ध मे।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया कि गाजियाबाद का इन्वायरमेन्ट मैनेजमेन्ट प्लान तैयार किये जाने हेतु गाजियाबाद विकास प्राधिकरण एवं आई0आई0टी0 रूड़की के मध्य अनुबन्ध किया गया था। आयुक्त मेरठ मण्डल, मेरठ की अध्यक्षता मे सम्पन्न पूर्व बैठक के दौरान पाया गया कि आई0आई0टी0 रूड़की द्वारा तैयार किये गये इन्वायरमेन्ट मैनेजमेन्ट प्लान लक्ष्य की पूर्ति नही करता है तथा उक्त प्लान उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा तैयार किये जाने के निर्देश दिये गये थे। बोर्ड द्वारा प्लान तैयार कर मा0 एन0जी0टी0 के समक्ष प्रस्तुत किया गया है। उक्त प्लान को सम्बन्धित विभागो द्वारा प्रभावी ढंग से क्रियान्वयनित किये जाने हेतु निर्देशित किया गया।

(कार्यवाही–सम्बन्धित समस्त विभाग)

2. कौशाम्बी बस स्टेशन के एग्जिट गेट को यात्री प्रवेश द्वार के रूप में और शिफ्ट किये जाने के सम्बन्ध में।

क्षेत्रीय प्रबन्धक, यू0पी0एस0आर0टी0सी0 द्वारा अवगत कराया गया कि मा0 उच्चतम न्यायालय में दायर रिट पिटीशन सिविल संख्या 1072/2020 में पारित आदेशों के क्रम में गठित संयुक्त समिति द्वारा कौशाम्बी क्षेत्र में यातायात के समुचित प्रबन्धन हेतु उक्त क्षेत्र का स्थलीय सर्वेक्षण करते हुए ट्रैफिक मैनेजमेन्ट प्लान तैयार कर मा0 न्यायालय के समक्ष प्रस्तुत किया गया है। उक्त ट्रैफिक मैनेजमेन्ट प्लान को तत्काल रूप से कियान्वित किये जाने के निर्देश दिये गये तथा उक्त प्लान में दिल्ली से सम्बन्धित बिन्दुओं पर दिल्ली के सम्बन्धित अधिकारियों के साथ भी बैठक कर आवश्यक कार्यवाही सुनिश्चित किये जाने हेतु निर्देशित किया गया।

(कार्यवाही–यू0पी0एस0आर0टी0सी0/यातायात पुलिस/सम्बन्धित परिवहन विभाग/नगर निगम)

3. सभी सम्बन्धित विभागों द्वारा शार्ट टर्म एवं लॉन्ग टर्म मेजर का अनुपालन किया जाने के सम्बन्ध में:–

क्षेत्रीय प्रबन्धक, यू0पी0एस0आर0टी0सी0 द्वारा अवगत कराया गया कि वर्तमान में कौशाम्बी बस स्टेशन से कुल 500 बसों का संचालन किया जा रहा है, जिसमें से 100 बसें सी0एन0जी0 द्वारा संचालित की जा रही है। शेष बसों को सी0एन0जी0 में परिवर्तित किया जाना प्रस्तावित है। शीघ्र अग्रेत्तर कार्यवाही के निर्देश दिये गये।

(कार्यवाही–यू0पी0एस0आर0टी0सी0)

4. वेव सिनेमा के सामने जहा सीवेज सिस्टम डाला गया है, रोड को पक्का किये जाने के सम्बन्ध में:–

नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा अवगत कराया गया कि उक्त कार्य पूर्ण किया जा चुका है।

5. नगरीय ठोस अपशिष्ट प्रबन्धन हेतु 02 बिन सिस्टम लागू किये जाने के सम्बन्ध में:–

नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा अवगत कराया गया कि डोर–टू–डोर कूड़ा कलेक्शन का कार्य किया जा रहा है, जिस पर निर्देशित किया गया कि कौशाम्बी बस स्टेशन के अन्दर नगरीय ठोस अपशिष्ट हेतु 02 बिन व्यवस्था सुनिश्चित किये जाने हेतु क्षेत्रीय प्रबन्धक, यू0पी0एस0आर0टी0सी0 से समन्वय स्थापित करते हुए आवश्यक कार्यवाही किया जाना सुनिश्चित किया जाये।

(कार्यवाही–यू0पी0एस0आर0टी0सी0/नगर निगम, गाजियाबाद)

6. कौशाम्बी बस डिपोट के समीप बसों, ऑटों को सड़क पर खड़ा न किया जाये तथा अवैध दुकानों को रोके जाने के सम्बन्ध में:–

पुलिस अधीक्षक यातायात द्वारा यह भी अवगत कराया गया कि कौशाम्बी बस स्टेशन के समीप ग्राम मटराजपुर में सिटी बसों द्वारा मैन रोड पर बस स्टेशन का संचालन किया जा रहा है, जिससे सड़क पर यातायात प्रभावित होना स्वाभाविक है तथा उक्त बस स्टेण्ड को अन्यत्र शिफ्ट किये जाने हेतु अनुरोध किया गया। इस सम्बन्ध में आयुक्त, मेरठ द्वारा नगर आयुक्त, नगर निगम को सिटी बस के संचालन हेतु वैशाली गेट। स्टेशन के समीप अन्य स्थल का चुनाव कर बस स्टैण्ड बनाये जाने पर आवश्यक कार्यवाही किये जाने के निर्देश दिये गये।

जिलाधिकारी, गाजियाबाद द्वारा अवगत कराया गया कि जनपद गाजियाबाद में विद्युत चालित सिटी बसों का संचालन किया जाना शीघ्र प्रस्तावित है।

निर्देशित किया गया कि भविष्य मे दिल्ली मेरठ रेपिड रेल ट्रान्जिट सिस्टम (RRTS) के संचालन के दृष्टिगत उत्तर प्रदेश राज्य की डीजल/सी०एन०जी० इलेक्ट्रीक अर्न्तराज्यीय बसों के संचालन हेतु समुचित स्थल का चयन कर आख्या प्रेषित किया जाना सुनिश्चित किया जाये, इस कार्य हेतु आयुक्त मेरठ मण्डल द्वारा जनपद स्तर पर अपर जिलाधिकारी (नगर), पुलिस अधीक्षक–यातायात, सम्भागीय परिवहन अधिकारी, क्षेत्रीय प्रबन्धक, यू०पी०एस०आर०टी०सी०, गाजियाबाद की संयुक्त समिति का गठन किया जाता है। साथ ही इलेक्ट्रिक सिटी बसों का प्रस्तावित संचालन के शाम्बी बस स्टेशन से किये जाने के सम्बन्ध मे आवश्यक कार्यवाही किये जाने के निर्देश दिये थे।

(कार्यवाही–नगर निगम, गाजियाबाद/यातायात पुलिस/यू०पी०एस०आर०टी०सी०)

अन्त में अपेक्षा की गयी कि सम्बन्धित विभाग द्वारा समयबद्ध रूप से निर्देशों का पालन कराकर प्रगति से अवगत कराया जाये।

(सुरेन्द्र सिंह)
आयुक्त,
मेरठ मण्डल, मेरठ।

कार्यालय आयुक्त, मेरठ मण्डल, मेरठ।

पत्रांक– 3191/-5- 07/2018–20 दिनांक: 11 सितम्बर, 2021

प्रतिलिपि– निम्नलिखित को आवश्यक कार्यवाही हेतु प्रेषित–

1- जिलाधिकारी, गाजियाबाद।
2- वरिष्ठ पुलिस अधीक्षक, गाजियाबाद।
3- नगर आयुक्त, नगर निगम, गाजियाबाद।
4- उपाध्यक्ष, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
5- सम्भागीय परिवहन अधिकारी, गाजियाबाद।
6- क्षेत्रीय प्रबन्धक, उ०प्र० राज्य सड़क परिवहन निगम लि०, गाजियाबाद।
7- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को अग्रेत्तर कार्यवाही एवं अनुश्रवण हेतु।

(सुरेन्द्र सिंह)
आयुक्त,
मेरठ मण्डल, मेरठ।

K-8

UTTAR PRADESH POLLUTION CONTROL BOARD

UPPCB

REGIONAL LABORATORY

INS-2, SECTOR-16, VASUNDHARA, GHAZIABAD-201012

AMBIENT AIR MONITORING REPORT

Name of Monitoring Site : Kaushambi, Ghaziabad.

Date of Monitoring : 06.10.2021 to 09.10.2021

Monitoring By : Sri Shubash Chandra, S.A, Sri D.D. Verma, L.A.

S.No	Location	All values are in $\mu g/m^3$					
		Date	PM_{10} (Standard Value-100 $\mu g/m^3$)	PM 2.5 (Standard Value-60$\mu g/m^3$)	SO_2 (Standard Value-80 $\mu g/m^3$)	NO_2 (Standard Value-80 $\mu g/m^3$)	Weather Condition
1	Police Chowki	06.10.2021	230.59	65.30	10.0	40.0	Partially Cloudy
		07.10.2021	278.32	68.12	15.0	47.0	Clear
		08.10.2021	287.44	77.20	12.0	36.0	Clear
		09.10.2021	295.12	89.24	15.0	44.0	Clear
2	Meenakshi Hospital	06.10.2021	279.07	68.26	11.0	32.0	Partially Cloudy
		07.10.2021	372.58	70.18	15.0	51.0	Clear
		08.10.2021	330.26	80.70	15.0	54.0	Clear
		09.10.2021	328.75	92.51	18.0	53.0	Clear
3	Panchmani Aprtment	06.10.2021	179.19	63.10	11.0	47.0	Partially Cloudy
		07.10.2021	170.43	65.28	11.0	60.0	Clear
		08.10.2021	161.59	78.72	10.0	32.0	Clear
		09.10.2021	182.25	85.41	09.0	43.0	Clear

Remark-

Scientific Assistant **Scientific Officer** **Regional Officer**

UTTAR PRADESH POLLUTION CONTROL BOARD

REGIONAL LABORATORY

INS-2, SECTOR-16, VASUNDHARA, GHAZIABAD-201012

AMBIENT AIR MONITORING REPORT

Name of Monitoring Site : Kaushambi, Ghaziabad.

Date of Monitoring : 17.09.2021 to 21.09.2021

Monitoring By : Sri Shubash Chandra, S.A, Sri D.D. Verma, L.A.

S.No	Location	All values are in $\mu g/m^3$					
		Date	PM_{10} (Standard Value-100 $\mu g/m^3$)	PM 2.5 (Standard Value-60$\mu g/m^3$)	SO_2 (Standard Value-80 $\mu g/m^3$)	NO_2 (Standard Value-80 $\mu g/m^3$)	Weather Condition
1	Police Chowki	17.09.2021	100.24		14.0	37.0	Partially Cloudy
		18.09.2021	95.43		10.0	41.0	Partially Cloudy
		19.09.2021	90.47	54.53	14.0	30.0	Partially Cloudy
		20.09.2021	89.35	35.72	15.0	35.0	Partially Cloudy
		21.09.2021	91.95		18.0	40.0	Partially Cloudy
2	Meenakshi Hospital	17.09.2021	110.96		17.0	33.0	Partially Cloudy
		18.09.2021	98.35		13.0	39.0	Partially Cloudy
		19.09.2021	79.11		16.0	36.0	Partially Cloudy
		20.09.2021	102.38	51.38	12.0	31.0	Partially Cloudy
		21.09.2021	95.02	41.38	16.0	43.0	Partially Cloudy
3	Panchmani Aprtment	17.09.2021	105.30		12.0	38.0	Partially Cloudy
		18.09.2021	80.16		15.0	44.0	Partially Cloudy
		19.09.2021	83.04	47.54	11.0	35.0	Partially Cloudy
		20.09.2021	103.81	30.24	13.0	40.0	Partially Cloudy
		21.09.2021	90.12		15.0	36.0	Partially Cloudy

Remark-

Scientific Assistant **Scientific Officer** **Regional Officer**

UTTAR PRADESH POLLUTION CONTROL BOARD

UPPCB

REGIONAL LABORATORY

INS-2, SECTOR-16, VASUNDHARA, GHAZIABAD-201012

AMBIENT NOISE MONITORING REPORT

Name of Monitoring Site : Kaushambi, Ghaziabad.

Date of Monitoring : 06.10.2021 to 09.10.2021

Monitoring By : Sri Shubash Chandra, S.A, Sri D.D. Verma, L.A.

S.No	Location	Observed value		
		Date	Day	Night
1	Police Chowki	06.10.2021	72.5	68.6.
		07.10.2021	72.2	65.4
		08.10.2021	72.8	71.5
		09.10.2021	72.9	
2	Meenakshi Hospital	06.10.2021	75.6	69.2
		07.10.2021	72.3	74.6
		08.10.2021	74.8	63.5
		09.10.2021	74.4	
3	Panchmani Aprtment	06.10.2021	77.8	63.4
		07.10.2021	68.3	74.0
		08.10.2021	76.7	61.4
		09.10.2021	76.1	

	Standard of Noise(dBA)	Day	Night
1	Residencial Zone	55	45
2	Commercial Zone	65	55
3	Silent Zone	50	40
4	Industrial Zone	75	70

Scientific Assistant

Scientific Officer

Regional Officer

UTTAR PRADESH POLLUTION CONTROL BOARD

UPPCE

REGIONAL LABORATORY

INS-2, SECTOR-16, VASUNDHARA, GHAZIABAD-201012

AMBIENT NOISE MONITORING REPORT

Name of Monitoring Site : Kaushambi, Ghaziabad.

Date of Monitoring : 17.09.2021 to21.09.2021

Monitoring By : Sri Shubash Chandra, S.A, Sri D.D. Verma, L.A.

S.No	Location	Observed value		
		Date	Day	Night
1	Police Chowki	17.09.2021	72.24	68.6
		18.09.2021	70.62	66.7
		19.09.2021	70.92	68.56
		20.09.2021	`73.96	68.4
		21.09.2021	72.05	
2	Meenakshi Hospital	17.09.2021	76.0	63.35
		18.09.2021	65.12	62.7
		19.09.2021	71.45	59.0
		20.09.2021	69.76	62.7
		21.09.2021	72.01	
3	Panchmani Aprtment	17.09.2021	76.0	50.5
		18.09.2021	57.57	59.0
		19.09.2021	69.66	54.9
		20.09.2021	63.69	61.2
		21.09.2021	69.48	

	Standard of Noise(dBA)	Day	Night
1	Residencial Zone	55	45
2	Commercial Zone	65	55
3	Silent Zone	50	40
4	Industrial Zone	75	70

Scientific Assistant

Scientific Officer

Regional Officer